

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 46/2022

In

Original Application No. 05/2022

(With reports dated 31.05.2022 and 04.06.2022)

In re: News item published in The Indian Express dated 07.01.2022 titled
"Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat"

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N.D.O.H.: 04.01.2023

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THROUGH:



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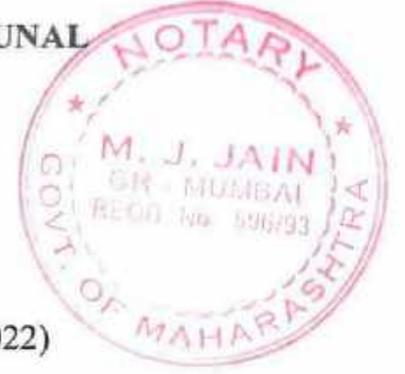
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In re: News item published in The Indian Express dated 07.01.2022 titled "*Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat*"

REPLY ON BEHALF OF RAINA INDUSTRIES

I, Nirali Shroff, wife of Sh. Vineet Shroff, aged about 39 years, managing day to day affairs of Raina Industries, having its unit at Plot No. 6104, Shed No. A2/10, GIDC, Ankleshwar – 393 002, Gujarat, presently at Mumbai, do hereby solemnly state and affirm as under:

1. I am the authorized signatory of Raina Industries and I have been authorized by way of a power of attorney dated 23.11.2022 to sign, verify and file the present affidavit of reply on behalf of Raina Industries. A copy of Power of attorney dated 23.11.2022 is enclosed and marked as **Annexure-A**.

2. I say that am well conversant with the facts of the present case and thus I am competent to swear this affidavit.

3. That by an email on 11.10.2022, Raina Industries received Notice from the Gujarat Pollution Control Board (in short "**GPCB**"), informing Raina Industries about the present

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proceedings before this Hon'ble Tribunal and directing us to file the response of Raina Industries, to the allegations & observations contained in the Joint Committee Report.

4. That the genesis of the present proceedings is the incident that happened at GIDC-Sachin, Surat, which was reported in media report dated 07.01.2022 titled "*Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat*" published in Indian Express.

5. That as per the Central Pollution Control Board's (in short "**CPCB**") response, it was found that casualties occurred, due to release of toxic gas resulting from illegal discharge of hazardous waste/chemical from a tanker (GJ 06 ZZ 6221) in natural drain, while the tanker was parked near Vishwaprem D & P Mills, P-6, Rd-3, GIDC-Sachin, Surat.

6. That after the news report, this Hon'ble Tribunal took suo moto notice and this Hon'ble Tribunal was of the view that the incident occurred, as a result of unscientific handling, transportation and disposal of hazardous waste, in violation of Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 (in short "**Hazardous Waste Rules**"), Storage and Import of Hazardous Chemical Rules, 1989, Environment Protection Act, 1986 (in short "**EPA 1986**"), Water (Prevention and Control of Pollution) Act, 1974 (in short "**Water Act**") and the Air (Prevention and Control of Pollution) Act, 1981 (in short "**Air Act**").

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7. Therefore, this Hon'ble Tribunal, by its Order dated 18.01.2022, constituted a nine-member Joint Committee to:

"...ascertain the sequence of events; causes of failure and persons and authorities responsible therefor; extent of damage to life, human and non-human; and environment – including, water, soil, air; steps to be taken for compensation of victims and restitution of the environment, and the cost involved; remedial measures to prevent recurrence; any other incidental or allied issues found relevant, including particularly already acidic effluents flowing in the drain in question..."

8. That in compliance with the directions of this Hon'ble Tribunal, the Joint Committee prepared and submitted a Report on 31.05.2022 (the "**Joint Committee Report**") and an additional report on 04.06.2022 (the "**Additional Joint Committee Report**") was submitted to this Hon'ble Tribunal.

9. That in the Joint Committee Report, there are certain allegations and observations made against Raina Industries, which are erroneous and misconceived and are therefore denied.

10. That the present reply is being filed in response to the allegations and observations made against Raina Industries in the Joint Committee Report and against the unjustified and illegal action taken by the authorities against Raina Industries (after initiation of present proceedings), as elaborated in subsequent paragraphs. Nothing contained in the Joint Committee Report may be deemed to be admitted by Raina Industries by reason of specific non-traverse.

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In re: No connection or involvement of Raina Industries in the incident at GIDC-Sachin, Surat

11. That from the findings of the Joint Committee, (as recorded in the Joint Committee Report and Additional Joint Committee Report), it is clear that Raina Industries has no connection, association or involvement whatsoever, to the incident which occurred in Surat due to 'unscientific handling', 'illegal movement' or 'illegal disposal/discharge' of hazardous waste (Sodium Hydro Sulphide (in short "NaHS"), which is also known as Spent Caustic) in industrial area in Surat at GIDC-Sachin, Surat.

12. Also, no connection or association has been found or established between Raina Industries and Sangam Enviro Private Limited ("Sangam") (entity named in the Joint Committee Report responsible for illegal discharge of hazardous waste into natural drain) or the transporters/tanker owners involved in the incident.

13. There is no finding or allegation in the Joint Committee Report or in the Additional Joint Committee Report that Raina Industries was involved in illegal disposal of NaHS, at any point of time.

14. Even as per the Joint Committee Report, the only referenced to Raina Industries is that Raina Industries procured NaHS from Hikal Ltd. (through Apollo) in the Financial Year 2019-20. Even as per the Joint Committee Report during FY 2021-2022 (the year in which the GIDC-Sachin, Surat incident



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happened), Raina Industries did not procure NaHS from Hikal Ltd. or Apollo (*please see paragraph no. 90 at internal page 60 of the report and internal page 4 of Annexure-30 of the report*).

15. Further, the transaction between Hikal Ltd. and Sangam for supply of Sodium Hydro Sulphide (NaHS) is completely different from the transaction between Hikal Ltd. and Raina Industries.

16. In respect of Sangam, the Joint Committee Report records that Sangam neither had any industry/facility nor it had any consent from the concerned State PCB to engage in any manufacturing activity and therefore, Sangam is an 'actual user' of NaHS. (*please see: internal page 5 to 11 of the Report*).

17. Whereas, in respect of Raina Industries, the Joint Committee Report records that it is engaged in manufacturing of Sodium Sulphide (Na₂S) and GPCB has granted consent on 25.09.2019 which is valid up to 16.07.2024 (*please see paragraph no. 90 at internal page 60 of the report and internal page 4 of Annexure-30 of the report*). Raina Industries is an 'actual user' of NaHS.

18. Therefore, the Joint Committee neither named Raina Industries as a violator nor it recommended any compensation/ environmental compensation to be recovered from Raina Industries.

19. The manufacturing plant/unit of Raina Industries is located at GIDC, Ankleshwar, which is more than 80 kilometers from the



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site of Surat incident i.e., GIDC, Sachin, Surat. A screenshot from the Google Map showing the distance between the manufacturing unit of Raina Industries and GIDC, Sachin, Surat is enclosed as **Annexure-B**. Therefore, even otherwise, there is no connection between Raina Industries and the site where the incident took place.

In re: About Raina Industries and its use of NaHS for more than 30 years:

20. I say that Raina Industries, has its manufacturing plant/unit at Plot No. 6104, Shed No. A2/10, GIDC, Ankleshwar – 393 002, Gujarat and is engaged in the business of manufacturing of inorganic chemical called '**Sodium Sulphide (Na₂S)**', which is mainly used by soda ash manufacturers and mining and textile industries.

21. That one of the raw materials which is utilized in manufacture of Sodium Sulphide (Na₂S) is '**NaHS**', also known as '**Spent Caustic**'. Copies of few sample invoices raised by Raina Industries on its customers showing sale of Sodium Sulphide (Na₂S) are enclosed as **Annexure-C**. Copies of few sample invoices raised on Raina Industries showing purchase of NaHS are enclosed as **Annexure-D**.

22. That Raina Industries is manufacturing Sodium Sulphide (Na₂S) since 1988 i.e., for more than 30 years and when NaHS was not considered as hazardous waste.

23. I say that Raina Industries is carrying out manufacturing activity after obtaining all necessary permissions/ approvals/

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consents/ authorizations from the concerned authorities in this regard. Copy of latest Consolidated Consent and Authorization (CC&A) Order No. AWH-103505 dated 25.09.2019 granted by the GPCB to Raina Industries, valid up to 16.07.2024 is enclosed as **Annexure-E**. Copies of the previous consolidated consents granted by the GPCB to Raina Industries in the year 2009 and in the year 2014 are enclosed as **Annexure-F** and **Annexure-G** respectively.

24. Therefore, Raina Industries is an '*actual user*' of NaHS and it has been traditionally procuring, processing and utilizing NaHS for manufacturing of Sodium Sulphide (Na₂S).

25. I say that Raina Industries is in full compliance of the CC&A conditions, and it is a Zero Liquid Discharge (ZLD) Unit.

In re: Compliance of Hazardous Waste Rules by Raina Industries while procuring NaHS:

26. That the Hazardous Wastes Rules came into force on 04.04.2016 and as per Rule 9 thereof, '*actual users*' are those who are utilizing hazardous and other wastes as a resource, and they were required to obtain an authorization from the concerned State PCB.

27. That Rule 9 of the Hazardous Wastes Rules further provides that the State PCB shall grant such authorization based on Standard Operating Procedures ("**SoP**") or Guidelines prepared by the CPCB for use and management of specific hazardous or other waste.

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28. That immediately on coming into force of the Hazardous Waste Rules, on 22.04.2016, Raina Industries submitted an application to the GPCB under Rule 9 of the Hazardous Wastes Rules seeking permission for utilization of NaHS granted by various chemicals/ pesticides/agro chemicals industries, for manufacturing of Sodium Sulphide (Na₂S), at its plant.

29. Since CPCB has not prepared the SoP for use and management of hazardous waste i.e., NaHS, the GPCB forwarded the application of Raina Industries to the CPCB for necessary action. A copy of the letter dated 30.09.2016 from the GPCB, forwarding application of Raina Industries under Hazardous Waste Rules to CPCB is enclosed as **Annexure-H**.

30. Thereafter, letters were sent by GPCB and CPCB, to Raina Industries asking for certain additional information and documents. The requisite information and documents were provided by Raina Industries to the GPCB and CPCB vide its letters dated 18.11.2016 and 26.08.2017 which includes the process of manufacturing of Sodium Sulphide (Na₂S) utilizing NaHS as a raw material. Copy of the letter dated 18.11.2016 along with its enclosure containing manufacturing process submitted by Raina Industries to GPCB is enclosed as **Annexure-I** and a copy of the letter dated 26.08.2017 along with enclosures submitted by Raina Industries to CPCB is enclosed as **Annexure-J**. Further, on 02.10.2021 Raina Industries sent an application to GPCB, intimating about the proposed expansion at its Unit. A copy of letter dated 02.10.2021 (without its annexures), is enclosed as **Annexure-K**.

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31. That it appears, since drafting of SOP is a time-consuming process and there are many hazardous and other wastes which were being utilized by diverse industries in Gujarat, and to ensure that commercial activity of thousands of Units in the State of Gujarat, are not affected on 13.12.2017, GPCB introduced an **'Interim Policy of Rule 9 of the Hazardous Waste Rules'** (the **'Interim Policy/ Arrangement'**). The same allowed industries (actual users), like Raina Industries (who were traditionally utilizing hazardous waste as a raw material), to continue to use such wastes till comprehensive SoPs is prepared by the CPCB and implemented by CPCB/PCBs.

32. That the said Interim Policy/Arrangement was initially valid till 31.12.2018, thereafter, it was extended from time to time by the GPCB by way of issuing Circulars/Office Mandate. By the latest Office Mandate dated 11.03.2022 issued by the GPCB, the said Interim Policy/Arrangement has been extended till 07.03.2023. Copy of the Office Mandate dated 11.03.2022 issued by the GPCB, extending the Interim Policy/Arrangement till 07.03.2023 along with its English Translation is enclosed as **Annexure-L**. Copy of previous circulars/office mandate issued by the GPCB extending the Interim Policy/Arrangement from time to time along with their English translation are enclosed as **Annexure-M**.

33. Since, till date, no SoP has been prepared by the CPCB under Rule 10 of the Hazardous Waste Rules for management of NaHS, the said Interim Policy/Arrangement constitutes interim authorization under Rule 9 of the Hazardous Waste Rules under

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which Raina Industries and other like industries in Gujarat have been permitted to utilize hazardous waste NaHS as a raw material in their manufacturing process.

34. For instance, Coromandel International Ltd. is engaged in manufacturing various products including Malathion, Temephos, etc. During the process of manufacture, Coromandel also generates 'Spent Caustic or NaHS', which has been mentioned as a hazardous waste in the CCA granted to Coromandel by the GPCB. A copy of latest CCA granted to Coromandel International Ltd. by the GPCB is enclosed as **Annexure-N**.

35. That Raina Industries procure NaHS from Coromandel International Ltd. under a MoU, under a tax invoice and manifest prepared under Hazardous Waste Rules. Thereafter Raina Industries utilizes NaHS received from Coromandel for manufacturing Sodium Sulphide (Na₂S), as a final product. A copy of the MoU between Coromandel International Ltd. and Raina Industries is enclosed as **Annexure-O**. Similarly, there are other industries from whom Raina Industries procure NaHS and thereafter utilizes the same for manufacturing of Sodium Sulphide (Na₂S) as a final product at its manufacturing unit. Copies of few sample invoices and manifests under the Hazardous Waste Rules (demonstrating compliance of proper procedure by Raina Industries for procurement of NaHS) are enclosed as **Annexure-P**. It is stated that details of all such industries, MoUs entered with them, manifests, etc. have been uploaded and are available with the GPCB on its XGN portal.

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36. I further say that on 25.04.2022, the GPCB issued another letter to Industries Association including Gujarat Chamber of Commerce & Industry (which also represents Ankleshwar Industrial Association, of which Raina Industries is a member) confirming that:

“the industries which has applied under Rule 9 to GPCB and its pending at various states of preparation of draft SoPs, are informed to consider that Interim Permission granted to them is continued till the SoP is prepared but in no case it will extend beyond one year”

A copy of the letter dated 25.04.2022 issued by the GPCB is enclosed as **Annexure-Q**.

37. I say that vide letter dated 14.02.2022, GPCB responded to Raina Industries application under Rule 9 of the Hazardous Waste Rules, asking whether Raina Industries is ready for conducting a trial run for preparation of SoP for utilization of hazardous waste NaHS. It is pertinent to state that in the said letter, it is recorded that Raina Industries is utilizing hazardous waste NaHS under the Interim Policy/Arrangement, to the knowledge of the GPCB. Copy of the letter dated 14.02.2022 issued by the GPCB to Raina Industries is enclosed as **Annexure-R**.

38. That an email was also received by Raina Industries from the GPCB on 22.03.2022 asking for submission of trial run readiness confirmation. Immediately on 23.03.2022, Raina Industries responded to the GPCB, confirming its readiness for the trial run. A copy of email dated 22.03.2022 from the GPCB

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and Raina Industries response on 23.03.2022 is enclosed as **Annexure-S**.

39. That in response to Raina Industries email dated 23.03.2022, the GPCB granted permission to Raina Industries for conducting trial run for preparation of SoP for utilization of hazardous waste Sodium Hydro Sulphide (NaHS) as a supplementary resource in manufacturing of Sodium Sulphide (Na₂S). A copy of the letter dated 01.04.2022 granting permission for conduct of trial run along with trial run protocol issued by the GPCB to Raina Industries are enclosed as **Annexure-T**.

40. That the permission for trial run permission granted to Raina Industries was extended by the GPCB for a further period of three months vide its letter dated 11.07.2022, issued by the GPCB to the Raina Industries along with amended protocol for trial run. The trial run was conducted on 12.07.2022 and 13.07.2022 and the preparation of SoP is under process. A copy of the letter dated 11.07.2022 is enclosed as **Annexure-U**.

In re: Procurement of Sodium Hydrogen Sulphide (NaHS) by Raina Industries from Hikal Ltd. in 2019 and closure letter by GPCB in 2022 and thereafter, stay of the closure letter

41. That the Joint Committee in its Report (*please see: paragraph 90 at internal page 60 of the report*) has mentioned that in Financial Year (FY) 2019-2020, Hikal Ltd. supplied Sodium Hydrogen Sulphide (NaHS) to Raina Industries through Apollo Chemicals. However, it is undisputed that in FY 2021-

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2022 (when the Surat incident happened), Raina Industries did not procure any NaHS from Hikal Ltd., or from Apollo Chemicals.

42. That the Joint Committee further records that MPCB has forwarded the details of persons to whom Hikal Ltd. has sold NaHS and who had no consent to purchase the material and name of Raina Industries was listed as one such entity.

43. I say that to this extent the above observation is erroneous. It is submitted that based on the erroneous statement of the Joint Committee, this Hon'ble Tribunal has directed the GPCB to issue notice to Raina Industries. In this regard, the Joint committee has recorded as follows in respect of Raina Industries (*at internal page 83*):

"132. In the present case, the MPCB has forwarded the details of selling NaHS to the persons who had no consent or purchase the material and used it in violation of the conditions. i.e., M/S Raina industries GIDC estate, Ankleshwar. In FY 19-20. The unit was found violating the conditions and particularly using NaHS which was a hazardous waste that was supplied by other units as detailed in the closure order which is annexed herewith Mark Annexure-29. The inspection report of the MPCB Annexed herewith Mark Annexure-30, also reveals that NaHS was supplied to the aforesaid unit."

44. That in this context, Raina Industries states the following for the consideration of this Hon'ble Tribunal:

44.1 As elaborated in the above paragraphs, Raina Industries had a valid consent (CC&A) from the GPCB at all times and it is in full compliance of its conditions;

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- 44.2 Raina Industries is an 'actual user' of hazardous waste NaHS and has been traditionally procuring and utilizing the same for manufacturing of Na₂S, in compliance of all applicable laws and without any damage to environment;
- 44.3 In the year 2016 itself, immediately after coming into effect of the Hazardous Waste Rules, Raina Industries submitted an application to the GPCB seeking permission for utilization of hazardous waste NaHS as a raw material under Rule 9 of the Hazardous Waste Rules;
- 44.4 since the relevant SoP was not in place, the GPCB forwarded the said application to the CPCB for its necessary action. In the interim, the GPCB issued the Interim Policy/Arrangement which allows actual users, Raina Industries, which have been traditionally utilizing hazardous waste as a raw material, to continue to use such wastes as raw material till adequate SoPs are prepared by the CPCB;
- 44.5 the Interim Policy/Arrangement was issued by the GPCB in the year 2017 and is in effect, till date; and
- 44.6 Raina Industries, to the knowledge of the GPCB, have been procuring and utilizing the hazardous waste NaHS under the said Interim Policy/Arrangement which is an interim authorization under Rule 9 of the Hazardous Waste Rules till SoP is made by the CPCB.

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45. I say that in view of the aforesaid, the allegations and observations made in the Joint Committee Report against Raina Industries are wrong and baseless and hence, are denied.

46. I further say that by letter dated 05.04.2022, the GPCB issued closure direction to Raina Industries observing that under the CC&A, Raina Industries has been permitted to use only fresh raw material and for use of hazardous waste NaHS as a raw material, Raina Industries have not obtained permission under Rule 9 of the Hazardous Waste Rules. The GPCB also observed that Raina Industries did not submit MoU details for procurement of Sodium Hydrogen Sulphide (NaHS) from Hikal Ltd. or Apollo Chemicals. A copy of the Closure direction dated 05.04.2022 is enclosed as **Annexure-V**.

47. That in response to the above Closure Direction, Raina Industries submits that GPCB issued the aforesaid closure letter without following the due process of law and no show-cause notice or any opportunity of hearing was granted by the GPCB as per routine procedure, to Raina Industries before issuance of the closure direction.

48. Also, the observations in the closure direction are contrary to record and did not take into consideration the Interim Policy/Arrangement and its effect thereof. As far as MoU for procurement of Sodium Hydrogen Sulphide (NaHS) from Hikal Ltd. is concerned, Raina Industries, under a *bonafide* believe that since, NaHS has been listed under the head 'by-product' and not

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hazardous waste in the CCA granted to Hikal Ltd., MoU is not a requirement.

49. That on request by Raina Industries to the GPCB for revocation of the aforesaid closure direction, Raina Industries received an email from the GPCB on 23.05.2022 directing it to pay an amount of Rs. 25,00,000/- (Rupees Twenty-Five Lakh Only) as interim Environmental Damage Compensation. A copy of the email dated 23.05.2022 from GPCB to Raina industries is enclosed as **Annexure-W**.

50. I say that there is no environmental damage caused by Raina Industries and considering the aforesaid facts and circumstances, especially when the Joint Committee did not name Raina Industries as a violator or recommend imposition or recovery of any compensation/environmental compensation from Raina Industries, imposition of Rs. 25 lakhs as interim Environmental Damage Compensation by the GPCB is misconceived, and without any basis.

51. That even assuming without admitting that Raina Industries could not have procured NaHS from Hikal Ltd. without MoU (in 2019), imposition of Rs. 25 lakhs as interim Environmental Damage Compensation is disproportionate.

52. That since the industrial activity was being severely hampered, without prejudice to its rights, Raina Industries was constrained to deposit Rs. 25 lakhs with the GPCB. The GPCB thereafter by its letter dated 30.05.2022 stayed the operation of the Closure Direction for a period of three months. Copy of the

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letter dated 30.05.2022 issued by the GPCB is enclosed as **Annexure-X.**

53. Thereafter, the GPCB appreciating that Raina Industries was utilizing hazardous waste (NaHS) under the Interim Policy/Arrangement, also that Raina Industries had already applied for permission under Rule 9 of the Hazardous Waste Rules in 2016 itself, also the fact that Raina Industries had already conducted trial run for preparation of SoP, and the preparation of SoP is under process, vide its Order dated 29.09.2022, revoked/ stayed the Closure Direction for a further period of six months. A copy of the Stay Order dated 29.09.2022 issued by the GPCB is enclosed as **Annexure-Y.**

54. I say that before issue of Order dated 29.09.2022, the GPCB had inspected the manufacturing plant of Raina Industries on 22.08.2022 and no non-compliance was found. The GPCB observed as under:

"1. In connection to Interim Policy for hazardous waste utilization, unit had applied for Rule 9 permission to GPCB HO and unit has been granted one time permission for utilization of sodium hydro sulphide solution - @ 20 MT as raw material vide letter dated 01.04.2022.

2. Unit has also conducted trial run for SoP preparation of utilization of Sodium Hydro Sulphide generated from Pesticide units in manufacturing of Sodium Sulphide on dated 12/07/2022 & 13/07/2022 and preparation of SoP is in under process.

3. Unit has done MOU with M/s. Goldstar Chemicals Pvt. Ltd., Ankleshwar, M/s. Coromandel International Limited, Ankleshwar, M/s. UPL Limited (Unit-2), Ankleshwar, Ronak

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Chemicals, Ankleshwar, Laxmi Healthcare, Ankleshwar for procurement of sodium hydrogen sulphide solution."

55. That since the condition "use fresh raw material only" appearing in CC&A granted to Raina Industries is creating an avoidable confusion, Raina Industries has made a representation to the GPCB on 07.11.2022 to appropriately revise the said condition and to grant an order, permanently revoking the closure direction as there is no non-compliance. The said representation of Raina Industries is pending consideration with the GPCB but despite reminders, no response has been received till date. A copy of the representation dated 07.11.2022 made by Raina Industries to the GPCB along with reminders is enclosed as **Annexure-Z.**

56. In view of the above facts and circumstances and since the Joint Committee neither named Raina Industries as a violator nor recommended recovery of any compensation/environmental compensation from Raina Industries and since non-compliance has not been found by the GPCB in its latest inspection of the manufacturing plant/unit of Raina Industries, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- a. discharge Raina Industries from the present proceedings;
- b. direct the GPCB to refund an amount of Rs. 25 lakhs deposited by Raina Industries towards interim Environmental Damage Compensation; and
- c. direct the GPCB to decide representation of Raina Industries dated 07.11.2022 in an expeditious manner.

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57. I say that the contents of the present reply affidavit are true and correct to the best of my knowledge and belief, based on records maintained by Raina Industries in the ordinary course of its business. The legal averments contained in the reply are based on legal advice received and believed by me to be true and correct. The annexures enclosed are true copies of their respective originals.

N V Shroff
DEPONENT

VERIFICATION:

Verified at Mumbai, on this the 25th day of November, 2022 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and belief. No part of it is false, and nothing material has been concealed therefrom.



N V Shroff
RAINA INDUSTRIES

N V Shroff
DEPONENT

BEFORE ME

M. J. Jain
M. J. JAIN
Notary, Govt. of Maharashtra 25/11/2022

Noted & Registered at

Sr. No. 209 of 2022

25 NOV 2022

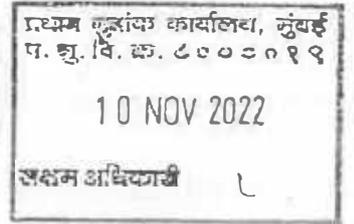
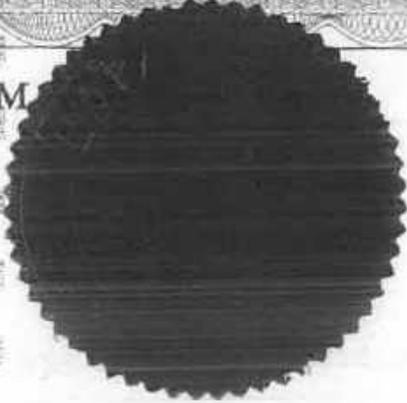
Mob.: 9820113930
M. J. JAIN
ADVOCATE & NOTARY
Shriram Building, II Floor, Office No. 4,
195-Cawasji Hormusji Street,
Opp. Alfred Hotel, Princess Street Corner
Marine Lines (E), Mumbai - 400 002.



महाराष्ट्र M

2022

BS 706291



श्री. एल. एस. सांगळे

GENERAL POWER OF ATTORNEY

KNOW ALL MEN BY THESE PRESENTS THAT WE (1) RAJESH RATILAL SHROFF and (2) VINIT RAJESH SHROFF both adult Indian inhabitants of Mumbai, Partners of MESSERS RAINA INDUSTRIES, a partnership firm registered under Indian Partnership Act, 1932 and having its Administrative office at 6/4, 6th Floor, Parekh Market Premises Co.Op.Soc.Ltd 39, J S.S. Road, Opera House, Mumbai.400 004 and at A/2/10/6104, G.I.D.C. Industrial Estate, Ankleshwar, District- Bharuch, Gujarat (here in after called the 'firm') Carrying on the business of manufacture and sale of chemicals

SEND, GREETINGS:

५

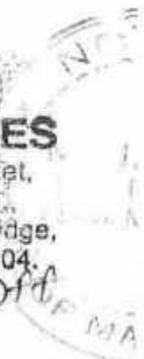
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जोडाग्र-2 Annexure-II POA



21 NOV 2022

उल्लेख प्रकार	
दस्तावेज करण्या आहत का?	RAINA INDUSTRIES
मिळकत/संपत्ती स्थान	614 6th Floor, Parekh Market, Premises Co-op. Soci. Ltd.
मुद्रांक विकत घेण्या बाबत	39, J.S.S. Road, Kennedy Bridge, Opera House, Mumbai-400004.
दस्तावेज/संपत्तीचे नाव	Nirali V. Shroff
वकील/अधिवक्ता याचे नाव	
मुद्रांक क्रमांक	93
मुद्रांक दिनांक	21 NOV 2022
मुद्रांक विकत घेण्याबाबतचे शर्त	
मुद्रांक अधिकृत विकत घेणे (को/को)	
व्यवसाय क्रमांक: 20000099	
मुद्रांक विकत घेण्या/पुढा: अडिपोकेट्स अ...	प्रिया प्र. अंधरे
दस्तावेज करणे, मुद्रांक, अधिकार बाबत, लघुमूल्य न्यायालय, मंडी तलाव, मुंबई - 400 002.	
एखा कारणासाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणासाठी याच खरेदी प्रत्येकासाठी 6 महिन्यांचा बायने वंगणकारक आहे.	



WHEREAS We the aforesaid partner for and on behalf of the said firm is desirous of appointing MRS. NIRALI VINIT SHROFF to be our true and lawful Attorney for our firm for purposes hereinafter mentioned.

NOW KNOWN THESE PRESENT WITNESS that, We the partners of the said firm as hereinafter mentioned appoint our attorney Mrs. Nirali Vinit Shroff to do and execute all or any of the following acts, deeds and things for and on behalf of our firm, i.e. to say :-

1. To sign and execute for and on behalf of our firm various agreements, contracts, undertakings, declarations, bonds and all such other legal documents which may be required to be executed in the day today business of the firm.

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2. To make necessary corrections / alterations / modifications / additions / deletions / in the aforesaid documents or execute any supplementary agreements, if required for and on behalf of our firm.

3. To register the necessary documents with such concerned authorities as may be required for and on behalf of our firm.

4. To appear as, for and on behalf of our firm before various authorities whether Government or Non Government in connection with the execution / registration / amendment of any of the documents mentioned against clause (1) above.

5. To appear for and on behalf of our firm before any Judicial authorities for giving evidence regards the execution / registration / amendment of the documents mentioned against clause (1) above, if required.

6. To receive any notices, summons or any other letter / documents from, any Government, Non Government Judicial Non Judicial authorities and give necessary, acknowledgment there to for and' on behalf of the firm.

7. To sign and submit for and on behalf of our firm to the concerned authorities all applications, paper for licenses permissions including for renewal of various licenses / permissions required in day today business.

8. To conduct, control and supervise all the Correspondence and dealings of the firm and with those having dealings with the firm and all Government and Non Government officers, local authorities, statutory bodies and authorities, and other concern bodies.

9. To sign various papers such as invoices, bills, gate pass cum invoices etc. in respect of goods sold for and on behalf of our firm and also to sign GEB/G.I.D.C/ Gujarat pollution board paper behalf of the firm.

10. To sign, verify, initiate, institute and file any plaint, vakalatnamas, reply, pleadings, replications, applications, complaints, writ petitions, criminal proceedings, Special Leave Petitions, Civil Appeals, appeals,

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True Copy

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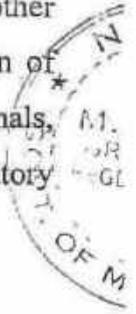
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replies, objections, petitions for review, revision, restoration, caveats, withdrawal, compromises, written submission, affidavits, or other documents as may be deemed necessary or proper for the prosecution of legal proceedings on behalf of the firm before all the Courts, Tribunals, Commissions, judicial authorities, quasi-judicial authorities, statutory authorities, regulatory authorities.



(2) VIN
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11. To act, appear, plead, depose, initiate, file, institute, prosecute, defend, oppose, appeal, compromise, withdraw, refer to arbitration, abandon, submit/proceed to judgement, execution, legal proceedings on behalf of the firm before all the Courts, Tribunals, Commissions, judicial authorities, quasi-judicial authorities, statutory authorities, regulatory authorities.

M.
Advoc

12. To take all such steps including appointment of Advocates, Counsels, Solicitors, Consultants or agents (hereinafter "Lawyer"), negotiate and finalise their fees, to plead, act, represent, prosecute, defend, oppose, appeal in, compromise, abandon, submit or proceed to judgement and execute legal proceedings on behalf of our firm before all the Courts, Tribunals, Commissions, judicial authorities, quasi-judicial authorities, statutory authorities, regulatory authorities.

I acce

13. Generally to act as the firms representative or agent and attorney in relation to the firm business and in any matter in which or concerned and to execute and to do all acts, deeds and things as lawfully and effectively in all respect as the partners of the firm would do if We personally present for and on behalf of our firm and the firm hereby agrees that all acts, deeds matters and thing lawfully done by the said attorney for the firm We undertake to rectify everything which the said attorney shall lawfully do or purposes to do by virtue of these present.

Mrs.
(Cor



IN WITNESS WHEREOF we undersigned partners of the firm have put our hands and seal for and on behalf of our firm on 23rd day of November 2022 at Mumbai.

SIGNED SEALED & DELIVERED)
BY THE WITHINNAMED)
(1) RAJESH RATILAL SHROFF & Y)

FOR RAINA INDUSTRIES
[Signature]
PARTNER

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(2) VINIT RAJESH SHROFF, the)
partners of M/S Messers Raina)
Industries)
IN THE PRESENCE OF)

FOR RAINA INDUSTRIES
Vinit Shroff
PARTNER

Identified by me.



M.J.Jain

Advocate, High Court.

Before me.

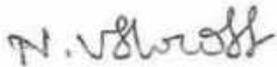
BEFORE ME

M.J. Jain
M. J. JAIN

Notary, Govt. of Maharashtra

23/11/2022

I accept and confirm



Mrs. Nirali Vinit Shroff
(Constituted Attorney)

23 NOV 2022

Noted & Registered at

Sr. No. 192 of 2022

Mob.: 9820113939

M. J. JAIN

ADVOCATE & NOTARY

Shriram Building, II Floor, Office No. 4,

195-Cawasji Hormusji Street,

Opp. Alfred Hotel, Princess Street Corner,

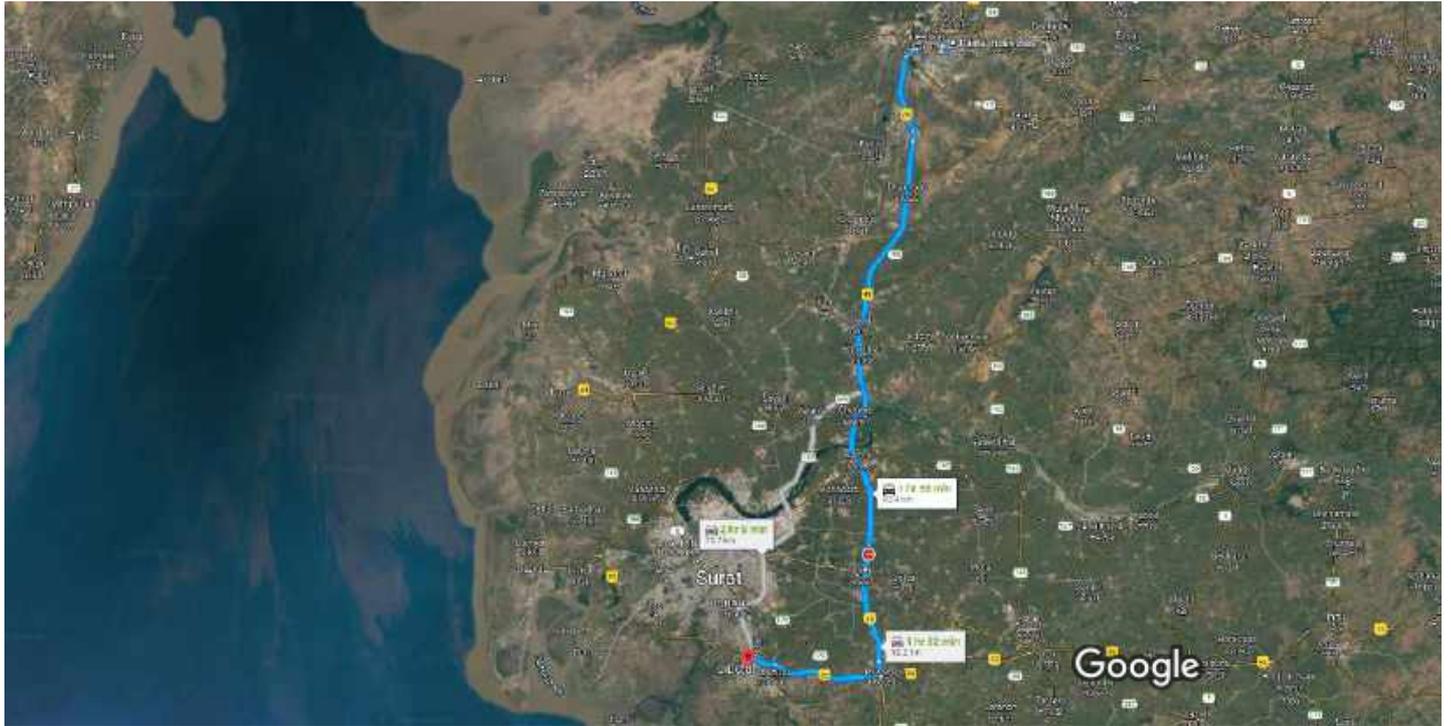
Marinelines (E), Mumbai - 400 002.

4

True Copy



Raina industries, J2HV+595, Unnamed Road, Ankleshwar GIDC, Ankleshwar, Gujarat 393001 to GIDC, Sachin, Surat, Gujarat 394230



Imagery ©2022 TerraMetrics, Map data ©2022 5 km

 **via NH 48** **1 hr 53 min**
 Best route now, avoids road closure on NH 48 82.4 km
 ⚠️ This route has tolls.

 **via NH 48 and NH53** **1 hr 52 min**
 82.2 km

 **via NH 48 and Velanja-Pardi Rd** **2 hr 8 min**
 75.7 km

Explore GIDC



Restaurants



Hotels



Gas stations



Parking Lots



More

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State. INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House, Mumbai - 400 004. Maharashtra State. INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AAADFR0395Q	TAN NO:	SRTR00963E

EXTRA

HSN Code : 28301000 Transporter : K PATEL TRANS Remarks : Vehicle No : GJ02VV9215 Delivered To : DELIVERED TO YOUR WORKS. WHETHER TAX ON REVERSE CHARGE : YES / NO	Invoice No. : RI/4/22-23 Challan No.: 4 P.O. No. : 4500029794 L.R. No. : 1351 Broker :	Date : 04/04/22 Date : 04/04/22 Date : 05/08/21 Date : 04/04/22 Due Date : 05/05/22
--	---	--

Billed To : SAURASHTRA CHEMICALS. (DIVISION OF NIRMA LTD.) BIRLA SAGAR, PORBANDAR - 360576. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24(Gujarat) PAN No. : AAACN5350K	Ship To : SAURASHTRA CHEMICALS. (DIVISION OF NIRMA LTD.) BIRLA SAGAR, PORBANDAR - 360576. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24(Gujarat) PAN No. : AAACN5350K
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SR. No.	Description Of Goods	(KG)	Purity %	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	30940.00	25.80	7982.520	50.00	399126.00

Bank Details : HDFC BANK LTD Account No : 50200034677832	BRANCH : CHOWPATTY CHAMBERS RTGS / NEFT : HDFC0001201
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UID NO : MH-19-0106797	Total Qty : 7982.520 (KG)	Total Amount : 399126.00
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Note :	SGST 9.00 % CGST 9.00 %	35921.34 35921.34
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E-Way Bill No. :6914 0428 2787

Rs. Four Lakhs Seventy Thousand Nine Hundred Sixty Nine Only.	BILL AMOUNT	470969.00
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1. Interest at 24% will be charged on all over due bills.
 2. Our responsibility cases when the goods have been delivered to Buyers/their Agents or carriers at our their godown or as the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should invariably be preferred against Railway Carriers Buyers Agents as the case maybe.

For, RAINA INDUSTRIES.

Signature valid

Digitally signed by NIT RAJESH SHROFF
 Date: 2022.04.04 14:44:27 +05:30

AUTHORISED SIGNATORY

SUBJECT TO ANKLESHWAR JURISDICTION

RAINAINdustries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State. INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House, Mumbai - 400 004. Maharashtra State. INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6831 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AAADR0395Q	TAN NO:	SRTR00963E

EXTRA

HSN Code : 28301000 Transporter : SHREE HARIOM TRANSPORT Remarks : Vehicle No : GJ05BT9478 Delivered To : DELIVERED TO YOUR WORKS. WHETHER TAX ON REVERSE CHARGE : YES / NO		Invoice No. : RV8/21-22 Challan No. : 8 P.O. No. : 4500011331 L.R. No. : 07 Broker :		Date : 12/04/21 Date : 12/04/21 Date : 16/11/20 Date : 12/04/21 Due Date : 27/04/21		
Billed To : DCW LIMITED. (SODA ASH DIVISION) POST - DHARANGADRA, DIST - SURENDRA NAGAR - 363310 GUJARAT STATE, INDIA. GST No : 24AAACD0559N1ZM State Cd : 24 (Gujarat) PAN No. : AAACD0559N		Ship To : DCW LIMITED. (SODA ASH DIVISION) POST - DHARANGADRA, DIST - SURENDRA NAGAR - 363310 GUJARAT STATE, INDIA. GST No : 24AAACD0559N1ZM State Cd : 24 (Gujarat) PAN No. : AAACD0559N				
SR. No.	Description Of Goods	(KG)	Purity %	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	25855.00	25.51	6595.610	36.50	240740.00
Total Qty : 6595.610 (KG) Total Amount						240740.00
Note :					SGST 9.00 %	21667.00
					CGST 9.00 %	21667.00
UID NO : GJ06B0003684						
E-Way Bill No. : 6412 8838 0455						
Rs. Two Lakhs Eighty Four Thousand Seventy Four Only.					BILL AMOUNT	284074.00
We hereby certify that my/our Registration Certificate under the GST Act 2017 is in force on the date on which the sale of the goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for in the turnover of sales while filling of return and the due tax, if any, payable on the supply has been paid or shall be paid. 1. Interest at 24% will be charged on all over due bills. 2. Our responsibility cases when the goods have been delivered to Buyers/their Agents or carriers at our their godown or as the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should invariably be preferred against Railway Carriers Buyers Agents as the case may be.				For RAINA INDUSTRIES.  AUTHORIZED SIGNATORY		

SUBJECT TO ANKLESHWAR JURISDICTION

RAINAINDUSTRIES R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State, INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House,

Mumbai - 400 004, Maharashtra State, INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AADFR0395Q	TAN NO:	SRTR00963E

EXTRA

HSN Code : 28301000	Invoice No. : RV7/20-21	Date : 10/05/20
Transporter : SHREE HARIOM TRANSPORT	Challan No. : 7	Date : 10/05/20
Remarks :	P.O. No. : 2200109540	Date : 06/05/20
Vehicle No : GJ16AU1504	L.R. No. : 459	Date : 10/05/20
Delivered To : DELIVERED TO YOUR WORKS,	Broker :	Due Date : 20/05/20
WHETHER TAX ON REVERSE CHARGE : YES / NO		

Billed To : SODA ASH UNIT RSPL LIMITED SURVEY NO. 471, PORBANDER HIGHWAY, NR. MARVELORE MINING ALLIED IND. P. LTD, VILLAGE KURANGA, TALUKA DWARKA-361335. GST No : 24AADCS7820A2ZS State Cd : 24(Gujarat) PAN No. : AADCS7820A	Ship To : SODA ASH UNIT RSPL LIMITED SURVEY NO. 471, PORBANDER HIGHWAY, NR. MARVELORE MINING ALLIED IND. P. LTD, VILLAGE KURANGA, TALUKA DWARKA-361335. GST No : 24AADCS7820A2ZS State Cd : 24(Gujarat) PAN No. : AADCS7820A
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SR. No.	Description Of Goods	(KG)	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	34215.00	34215.000	12.72	435215.00

Bank Details : HDFC BANK LTD Account No : 50200034677832	BRANCH : CHOWPATTY CHAMBERS RTGS / NEFT : HDFC0001201
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UID NO : MH-19-0106797	Total Qty : 34215.000 (KG)	Total Amount	435215.00
Note :	SGST 9.00 %		39169.00
	CGST 9.00 %		39169.00

E-Way Bill No. : 6511 9218 1707

Rs. Five Lakhs Thirteen Thousand Five Hundred Fifty Three Only.	BILL AMOUNT	513553.00
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1. Interest at 24% will be charged on all over due bills.
2. Our responsibility cases when the goods have been delivered to Buyers/their Agents or carriers at our their godown or as the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should irremediably be preferred against Railway Carriers Buyers Agents as the case may be.

For, RAINA INDUSTRIES.

AUTHORISED SIGNATORY

SUBJECT TO ANKLESHWAR JURISDICTION

RAINAINDUSTRIES R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State. INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House,

Mumbai - 400 004. Maharashtra State. INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AAADFR0395Q	TAN NO:	SRTR00963E

EXTRA

HSN Code : 28301000 Transporter : SHREE HARIOM TRANSPORT Remarks : Vehicle No : GJ16Z9478 Delivered To : DELIVERED TO YOUR WORKS. WHETHER TAX ON REVERSE CHARGE : YES / NO	Invoice No. : RW4/19-20 Challan No. : 4 P.O. No. : 190200344 L.R. No. : 143 Broker :	Date : 07/04/19 Date : 07/04/19 Date : 19/02/19 Date : 07/04/19 Due Date : 07/05/19
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Billed To : NIRMA LTD. SURVEY NO. 478, 480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24(Gujarat) PAN No. : AAACN5350K	Ship To : NIRMA LTD. SURVEY NO. 478, 480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24(Gujarat) PAN No. : AAACN5350K
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SR. No.	Description Of Goods	(KG)	Purity %	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	33440.00	26.51	8864.940	38.00	336868.00

Bank Details : HDFC BANK LTD	BRANCH : CHOWPATTY CHAMBERS
Account No : 50200034677832	RTGS / NEFT : HDFC0001201

UID NO : MH-19-0106797	Total Qty : 8864.940 (KG)	Total Amount	336868.00
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Note :	SGST 9.00 %	30318.00
	CGST 9.00 %	30318.00

E-Way Bill No. : 621093302383	
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Rs. Three Lakhs Ninety Seven Thousand Five Hundred Four Only.	BILL AMOUNT	397504.00
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1. Interest at 24% will be charged on all over due bills.
 2. Our responsibility ceases when the goods have been delivered to Buyers/their Agents or carriers at our their godown or as the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should invariably be preferred against Railway Carriers Buyers Agents as the case may be.

For, RAINA INDUSTRIES.



AUTHORISED SIGNATORY

SUBJECT TO ANKLESHWAR JURISDICTION

RAINAINDUSTRIES R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State. INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House, Mumbai - 400 004, Maharashtra State. INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AADFR0395Q EXTRA	TAN NO:	SRTR00963E

HSN Code : 28301000 Transporter : SHREE HARIOM TRANSPORT Remarks : Vehicle No : GJ16AU8855 Delivered To : DELIVERED TO YOUR WORKS. WHETHER TAX ON REVERSE CHARGE : YES / NO	Invoice No. : R/8/18-19 Challan No. : 8 P.O. No. : 180400056 L.R. No. : 391 Broker :	Date : 30/04/18 Date : 30/04/18 Date : 03/04/18 Date : 30/04/18 Due Date : 30/05/18
---	---	--

Billed To : NIRMA LIMITED. SURVEY NO. 478, 480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24 (Gujarat) PAN No. : AAACN5350K	Ship To : NIRMA LIMITED. SURVEY NO. 478, 480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. INDIA. GST No : 24AAACN5350K1ZJ State Cd : 24 (Gujarat) PAN No. : AAACN5350K
--	--

SR. No.	Description Of Goods	(KG)	Purity %	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	31120.00	25.71	8000.950	35.80	286434.00

Total Qty : 8000.950 (KG) **Total Amount** 286434.00

Note :	SGST 9.00 %	25779.00
	CGST 9.00 %	25779.00

UID NO : GJ06B0003684

E-Way Bill No. :

Rs. Three Lakhs Thirty Seven Thousand Nine Hundred Ninety Two Only. **BILL AMOUNT** 337992.00

We hereby certify that my/our Registration Certificate under the GST Act, 2017 is in force on the date on which the sale of the goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for in the turnover of sales while filling of return and the due tax, if any, payable on the supply has been paid or shall be paid.

1. Interest at 24% will be charged on all over due bills.
 2. Our responsibility ceases when the goods have been delivered to Buyers/their Agents or carriers at our their godown or as the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should invariably be preferred against Railway Carriers, Buyers, Agents as the case may be.

For, RAINA INDUSTRIES.



AUTHORISED SIGNATORY

SUBJECT TO ANKLESHWAR JURISDICTION

RAINIA industries R

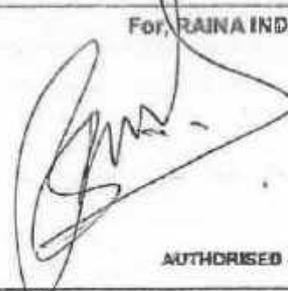
Works : Plot No. 5104, Shed No. A/2110, G.I.D.C., Ankleshwar - 393 002, Gujarat State. Email : rainaindustries@hotmail.com

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhone, Tambakanta, Mumbai - 400 003
Maharashtra State, INDIA. Tel.: 022-2346-1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail : rdllp@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals

EXTRA

TAX INVOICE

GST No : 24AADFR0395Q1ZR State Cd : 24 State : Gujarat Pan No : AADFR0395Q		Invoice No. : RI/37/17-18 Challan No. : 37 P.O. No. : 8001003PO170800640 L.R. No. : 312 Broker :		Date : 16/09/17 Date : 16/09/17 Date : 28/09/17 Date : 16/09/17 Due Date : 16/10/17		
WHETHER TAX ON REVERSE CHARGE : YES / NO		Billed To : NIRMA LIMITED. SURVEY NO.480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. GST No : 24AAACN5350K1ZJ State Cd : 24 (Gujarat) PAN No. : AAACN5350K		Ship To : NIRMA LIMITED. SURVEY NO.480, KALATALAV, BHAVNAGAR - 364313. GUJARAT STATE. GST No : 24AAACN5350K1ZJ State Cd : 24 (Gujarat) PAN No. : AAACN5350K		
SR. No.	Description Of Goods	(KG)	Purity %	Quantity (KG)	Rate (KG)	Amount
1	SODIUM SULPHIDE LIQUID	33765.00	28.51	9626.400	28.00	269539.00
HSN Code : 28301000 Transporter : SHREE HARIOM TRANSPORT Remarks : Delivered To : DELIVERED TO YOUR WORKS. Vehicle No : GJ 16AU 1504 Note :		Total Qty : 9626.400 (KG)		Total Amount		269539.00 24259.00 24259.00
Electronic Reference No. :						318057.00
Rs. Two Lakhs Ninety Seven Thousand One Hundred Fifty Two Only. BILL AMOUNT						318057.00
We hereby certify that my/our Registration Certificate under the GST Act 2017 is in force on the date on which the sale of the goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for in the turnover of sales while filing of return and the due tax, if any, payable on the supply has been paid or shall be paid. 1. Interest at 24% will be charged on all over due bills. 2. Our responsibility ceases when the goods have been delivered to Buyers/their Agents or carriers at our godown or at the Railway Station at the Bunder and no claims, for damage shortage or of any nature whatsoever can thereafter be accepted by us. Claims if any should invariably be preferred against Railway Carriers Buyers Agents as the case may be.			For, RAINIA INDUSTRIES.   AUTHORIZED SIGNATORY			

SUBJECT TO ANKLESHWAR JURISDICTION

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate,
Ankleshwar - 393 002. Ph. : 02646-251487

TAX INVOICE

Self Authentication



DATE OF REMOVAL 09/09/2016
 TIME OF REMOVAL IN FIGURE: 11-30-00
 IN WORDS Eleven thirty hours
 Sold Against Form
 Party CST TIN No.: 241545201474
 Party GST TIN No.: 2407570194
Book No. : 02

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. : AADF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar.	Range : I - Ankleshwar
C. Ex. P.L.A. No. : 13/ CH-2830/06.07/21.1.08		Division : II - Ankleshwar
ECC No. : AADF R0395 QXM 001	Divi. : Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Commissionerate : Bharuch
Service Tax No. : AADF R0395 QST 001		Invoice No. : 080
Name of Excisable Goods : Sodium Sulphide		Date : 09/09/2016
Chapter No. Tariff Sub-heading No. : 2830, 1000		P. O. No. : A-2001003 160800103
No. & Date of Notification under which any concessional rate of duty are claimed.		Date : 09/09/2016

NAME & ADDRESS OF CONSIGNEE : M/S. Raina Industries NIEMA Limited, SUSVAR PDI 148 19-Kalshetkar, Keshavnagar, Bharuch.	L/R NO. : 060	P. O. No. : A-2001003 160800103
	Date : 09/09/2016	Date : 09/09/2016
	Vehicle No. : GJ 92-1849	Challan No. : 080
	Transporter Name : Shree H. L. Jain Transport	Date : 09/09/2016
Consignee's E.C.C. No. A AACN 5350 KX 17005		

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT	
	No. & Description of Pkgs.	Avg. Contents Per Packing			Rs.	P.
Sodium - Sulphide Liquid	30850	1.5	30850	26.70	823590	
HSN Code No. :						

Cenvat Duty Payable Under Rule - 8	CENVAT	12.5%	24661=0
Total Duty Payable (In words) Rs.	SUB TOTAL		221742=0
	C.S.T.	%	—
RUPEES	VAT TAX	4%	8849=0
	Addl. VAT TAX	1%	2220=0
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	GRAND TOTAL		233091=0

Central Entry No. _____ Dt. _____
 Date & Time Preparation of Invoice : 09/09/2016 11:30 AM
 VAT TIN No. 24211000328 Dt. 20-9-05 ■ C.S.T. TIN No. 24711000328 Dt. 20-9-05

Terms :
 ■ Interest 24% p.a. will be charged, if this invoice is not paid due date.
 ■ No Complaints in respect of material supplied vide this invoice will be entertained unless the same is lodge in writing within 15 days of despatch.
 ■ Subject to Ankleshwar Jurisdiction.

I/We hereby certify that my/our Registration Certificate under the is Gujarat Value added Tax Act 2008 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

 Manager / Partner

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate,
Ankleshwar - 393 002. Ph. : 02646-251487

TAX INVOICE



DATE OF REMOVAL 12/07/2015
 TIME OF REMOVAL IN FIGURE: 12:30 PM
 IN WORDS: Twelve hours and thirty minutes
 Sold Against Form: *memorandum*
 Party CST TIN No.: 2457330497
 Party GST TIN No.: 2407330497
 Book No.: 02

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. : AADF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar.	Range : I - Ankleshwar
C. Ex. P.L.A. No. : 13/ CH-2830/06.07/21.1.08		Division : II - Ankleshwar
ECC No. : AADF R0395 QXM 001	Divi. : Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Commissionerate : Bharuch
Service Tax No. : AADF R0395 QST 001		Invoice No. : 065
Name of Excisable Goods : Sodium Sulphide		Date : 12/07/2015
Chapter No. Tariff Sub-heading No. : 2830, 1000		
No. & Date of Notification under which any concessional rate of duty are claimed.		

NAME & ADDRESS OF CONSIGNEE : MIS. NIEMA Limited 311, V. N. Road Kulatalav. Bhavnagar.	L/R NO. : 841	P.O. No. : A 5001003 50600085
	Date : 12/07/2015	Date : 12/07/2015
	Vehicle No. : 62090100	Challan No. : 065
	Transporter Name : <i>Shree Halant</i>	Date : 12/07/2015
Consignee's E.C.C. No. A A A C N 53504 x 11005		

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT	
	No. & Description of Pkgs.	Avg. Contents Per Packing			Rs.	P.
Sodium - Sulphide Liquid	1 unit of 200 kgs	200 kgs	22745	12.5%	227304	0
HSN Code No. :						

Cenvat Duty Payable Under Rule - 8	CENVAT	12.5 %	28420.00
Total Duty Payable (In words) Rs. <i>Twenty eight thousand four hundred twenty</i>	SUB TOTAL		255784.00
	C.S.T.	%	
RUPEES <i>Two lakh fifty thousand</i>	VAT TAX	4 %	10231.36
<i>Three hundred and thirty eight and three paise only.</i>	Addl. VAT TAX	1 %	2557.84
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	GRAND TOTAL		268573.00

Central Entry No. _____ Dt. _____
 Date & Time Preparation of Invoice : 12/07/2015 At 12:30 PM
 VAT TIN No. 24211000328 Dt. 20-9-05 ■ C.S.T. TIN No. 24711000328 Dt. 20-9-05

Terms :
 ■ Interest 24% p.a. will be charged, if this invoice is not paid due date.
 ■ No Complaints in respect of material supplied vide this invoice will be entertained unless the same is lodge in writing within 15 days of despatch.
 ■ Subject to Ankleshwar Jurisdiction.

I/We hereby certify that my/our Registration Certificate under the is Gujarat Value added Tax Act 2006 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

[Signature]
 Manager / Partner

True Copy

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TAX INVOICE

EXTRA

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate, Ankleshwar - 393 002. Ph. : 02646-251487

Self Authentication



DATE OF REMOVAL 02/10/2014
 TIME OF REMOVAL IN FIGURE: 13 = 02:10 PM
 IN WORDS Thirteen hours.
 Sold Against Form
 Party CST TIN No. : 24580300118
 Party GST TIN No. : 241050300118
Book No. : 02

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. : AA DF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar.	Range : I - Ankleshwar
C. Ex. P.L.A. No. : 13/ CH-2830/06.07/21.1.08	Divl. : Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Division : II - Ankleshwar
ECC No. : AA DF R0395 QXM 001		Commissionerate : SURAT-II
Service Tax No. : AA DF R0395 QST 001		Invoice No. : 079
Name of Excisable Goods : Sodium Sulphide		Date : 02/10/2014
Chapter No. Tariff-Sub-heading No. : 2830, 1000		
No. & Date of Notification under which any concessional rate of duty are claimed.		

NAME & ADDRESS OF CONSIGNEE : <i>M/s. D.C.W. Limited Sodek fish division Dharamgadh Dist. - Surat</i>	L/R NO. : 932	P. O. No. : 02/10
	Date : 02/10/2014	Date : 02/10/2014
	Vehicle No. : GD17Y1171	Challan No. : 071
	Transporter Name : Starce	Date : 02/10/2014
	Consignee's E.C.C. No. AAAC 30459NYM001	

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT Rs. P.
	No. & Description of Pkgs.	Avg. Contents Per Packing			
Sodium - Sulphide Liquid	<i>Powder tanker</i>		21580	41 = 50	193183 = 0
			21.571	1655	
HSN Code No. :					

Cenvat Duty Payable Under Rule - 8 <i>12%</i>	CENVAT	12%	23182 = 0
Total Duty Payable (In words) Rs. <i>two hundred thirty one thousand eight hundred and thirty two only</i>	EDU. CESS	2%	464 = 0
EDU CESS Rs. <i>one hundred and thirty one thousand eight hundred and thirty two only</i>	S&H. CESS	1%	23182 = 0
RUPEES <i>two lakh three thousand seven hundred and thirty two only</i>	SUB TOTAL		217061 = 0
	C.S.T.	%	
	VAT TAX	4%	8682 = 0
	Addl. VAT TAX	1%	2171 = 0
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	GRAND TOTAL		221914 = 0
Central Entry No. _____ Dt. _____	Terms :		

Date & Time Preparation of Invoice : **02/10/2014 A.D. 5:50 PM**

VAT TIN No. 24211000328 Dt. 20-9-05 ■ C.S.T. TIN No. 24711000328 Dt. 20-9-05

■ Interest 24% p.a. will be charged, if this invoice is not paid due date.
 ■ No Complaints in respect of material supplied vide this invoice will be entertained unless the same is lodge in writing within 15 days of despatch.
 ■ Subject to Ankleshwar Jurisdiction.

I/We hereby certify that my/our Registration Certificate under the is Gujarat Value added Tax Act 2006 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

 Manager / Partner

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate, Ankleshwar - 393 002. Ph. : 02646-251487

TAX INVOICE



DATE OF REMOVAL 30/05/2013
 TIME OF REMOVAL IN FIGURE: 12:30 PM
 IN WORDS Twelve o'clock,
 Sold Against Form
 Party CST TIN No.: 24211000328
 Party GST TIN No.: 24211000328
 Book No.: 04

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. : AADF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar.	Range : I - Ankleshwar
C. Ex. P.L.A. No. : 13/ CH-2830/06.07/21.1.08		Division : II - Ankleshwar
ECC No. : AADF R0395 QXM 001	Divl. : Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Commissionerate : SURAT-II
Service Tax No. : AADF R0395 QST 001		Invoice No. : 193
Name of Excisable Goods : Sodium Sulphide		Date : 30/05/2013
Chapter No. Tariff Sub-heading No. : 2830, 1000		
No. & Date of Notification under which any concessional rate of duty are claimed.		

NAME & ADDRESS OF CONSIGNEE : M/S - Nikma Limited Surat Katedalwa Bhamburda	L/R NO. : 6+1	P. O. No. : A 8001003 PC 50300066
	Date : 30/05/2013	Date : 30/05/2013
	Vehicle No. : 04 04 1168	Challan No. : 193
	Transporter Name : M/S. P. C. ...	Date : 30/05/2013
	Consignee's E.C.C. No. : A A A C N S ...	

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT Rs. P.
	No. & Description of Pkgs.	Avg. Contents Per Packing			
Sodium - Sulphide Liquid	21420	14.10	21420	14.10	301000.00
HSN Code No. :					

Cenvat Duty Payable Under Rule - 8	CENVAT	12%	35712.00
Total Duty Payable (In words) Rs. ...	EDU. CESS	2%	6024.00
EDU CESS Rs. ...	S&H CESS	1%	3012.00
	SUB TOTAL		39736.00
RUPEES ...	C.S.T.	%	
	VAT TAX	4%	15894.40
	Addl. VAT TAX	1%	3973.60
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	GRAND TOTAL 59504.00		
Central Entry No. _____ Dt. _____	Terms:		

Date & Time Preparation of Invoice : 30/05/2013 At 12:30 PM
 VAT TIN No. 24211000328 Dt. 20-9-05 ■ C.S.T. TIN No. 24711000328 Dt. 20-9-05

I/We hereby certify that my/our Registration Certificate under the is Gujral Value added Tax Act 2006 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

[Signature]
 Manager / Partner

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate,
Ankleshwar - 393 002. Ph. : 02646-251487

TAX INVOICE

Self Authentication



DATE OF REMOVAL 04/10/12
TIME OF REMOVAL IN FIGURE 18:30 AM
IN WORDS 18:30 AM
Sold Against Form
Party CST TIN No. : 24211000328
Party GST TIN No. : 24211000328
Book No. : **03**

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. : AADF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar.	Range : I - Ankleshwar
C. Ex. P.L.A. No. : 13/ CH-2830/06.07/21.1.08		Division : II - Ankleshwar
ECC No. : AADF R0395 QXM 001	Divl. : Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Commissionerate : SURAT-II
Service Tax No. : AADF R0395 QST 001		Invoice No. : 121
Name of Excisable Goods : Sodium Sulphide		Date : 04/10/2012
Chapter No. Tariff Sub-heading No. : 2830, 1000		
No. & Date of Notification under which any concessional rate of duty are claimed.		
NAME & ADDRESS OF CONSIGNEE : M/s Nirma Limited GIDC, D-1180 Kankrej, Ankleshwar	L/R NO. : 228 Date : 04/10/2012 Vehicle No. : GJ 11V 855 Transporter Name : Shree Hisham Transport	P.O. No. : A-5001002 PO 11120034 Date : 24/12/2011 Challan No. : 121 Date : 04/10/12
	Consignee's E.C.G. No. : AAACV 7350K X M005	

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT	
	No. & Description of Pkgs	Avg. Contents Per Pkg. Kg			Rs.	P.
Sodium - Sulphide Liquid	17780 liters	23614	17780	3000	121350	
HSN Code No. :						

Cenvat Duty Payable Under Rule - 8	CENVAT	10%	121350
Total Duty Payable (In words) Rs. Twelve thousand one hundred and thirty five only	EDU CESS	2%	24270
EDU CESS Rs. 12135	S&H CESS	1%	12135
RUPEES One Lakh forty one thousand and thirty five only	SUB TOTAL		140468
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	C.S.T.	5%	70234
Central Entry No. _____ Dt. _____	VAT TAX	4%	56187
Date & Time Preparation of Invoice : 04/10/2012 18:30 AM	Addl. VAT TAX	1%	14046
VAT TIN No. 24211000328 Dt. 20-9-05 ■ C.S.T. TIN No. 24711000328 Dt. 20-9-05	GRAND TOTAL		147492

Terms :
 ■ Interest 24% p.a. will be charged, if this invoice is not paid due date
 ■ No Complaints in respect of material supplied vide this invoice will be entertained unless the same is lodge in writing within 15 days of despatch.
 ■ Subject to Ankleshwar Jurisdiction.

I/We hereby certify that my/our Registration Certificate under the is Gujarat Value added Tax Act 2005 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

[Signature]
Manager / Partner

RAINA INDUSTRIES

Plot No. 6104/A/2/10, G.I.D.C. Estate,
Ankleshwar - 393 002. Ph. : 02646-251487

TAX INVOICE

Self Authentication



DATE OF REMOVAL 01-01-2011
 TIME OF REMOVAL IN FIGURE 12:20 PM
 IN WORDS Twelve o'clock
 Sold Against Form
 Party CST TIN No. : 241500300148
 Party GST TIN No. : 241500300148
 Book No. : 03

EXTRA

Invoice for Removal of Excisable Goods from a Factory on payment of Duty Rule 11 & 8 of the Central Excise Rules 2002

C. Ex. R.C. No. AADF R0395 QXM 001	Range : Central Excise Building, 3rd Floor, Near Roshan Cinema, Station Road, GIDC, Ankleshwar	Range : I - Ankleshwar
C. Ex. PLA No. : 13/CH-2830/06.07/21.1.08		Division : II - Ankleshwar
ECC No. : AADF R0395 QXM 001	Divl. Central Excise Building, B/h. Roshan Cinema, Ankleshwar.	Commissionerate : SURAT-II
Service Tax No. AADF R0395 QST 001		Invoice No. : 105
Name of Excisable Goods : Sodium Sulphide		Date : 01-01-11
Chapter No. Tariff Sub-heading No. : 2830, 1000		P. O. No. : VET/105
No. & Date of Notification under which any concessional rate of duty are claimed.		Date : 01-01-11

NAME & ADDRESS OF CONSIGNEE : M/S. D.C.W. Limited Soder Ash Sunderbhar 21/1, Sunderbhar	L/R NO. : Date : 01-01-11 Vehicle No. : 016V7677 Transporter Name : Consignee's E.C.C. No. : AAAC7047 IN X1001	Date : 01-01-11 Challan No. : 105 Date : 01-01-11
---	--	---

PARTICULARS	PACKING		TOTAL Quantity	Rate without Excise Duty & Taxes	AMOUNT Rs P.
	No. & Description of Pkgs	Avs. Contents Per Packing			
Sodium - Sulphide Liquid	1 Tanker	Pkts	22070	30040	186810 = 00
			150	1000	
			21820	6035	
				10	

HSN Code No.	
Cenvat Duty Payable Under Rule - 8	CENVAT 10% 18681 = 00
Total Duty Payable (In words) Rs. : Eighteen thousand six hundred and eighty one	EDU CESS 2% 371 = 00
EDU CESS Rs.	S&H CESS 1% 187 = 00
RUPEES	SUB TOTAL 206052 = 00
	C.S.T. %
	VAT TAX 4% 8242 = 00
	Addl. VAT TAX 1% 2060 = 00
Serial No. & Date of Debit entry in P.L.A. Entry No. _____ Dt. _____	GRAND TOTAL 216304 = 00
Central Entry No. _____ Dt. _____	Terms
Date & Time Preparation of Invoice : 01-01-11 - 11:11 AM	<input checked="" type="checkbox"/> Interest 24% p.a. will be charged, if this invoice is not paid due date.
VAT TIN No. 24211000328 Dt. 20-9-05	<input checked="" type="checkbox"/> No Complaints in respect of material supplied vide this invoice will be entertained unless the same is lodge in writing within 15 days of despatch.
C.S.T. TIN No. 24711000328 Dt. 20-9-05	<input checked="" type="checkbox"/> Subject to Ankleshwar Jurisdiction.

I/We hereby certify that my/our Registration Certificate under the Gujarat Value added Tax Act 2006 is in force on the date on which the sale of the goods specified in the Bill/Cash memorandum is made by me/us and that the transaction of sale covered by this Tax Invoice has been effected by me/us in the regular course of my business. Certified that the particulars given are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirect from the buyer.

FOR RAINA INDUSTRIES

[Signature]
Manager / Partner

True Copy

TAX INVOICE

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(Issued under Section 31 of the Central Goods & Service Tax Act, 2017)

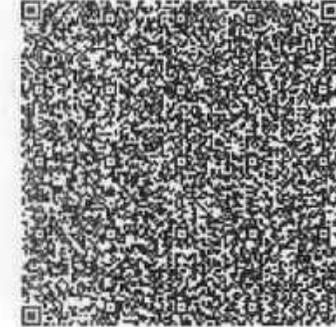
IRN ba32cb0ab3977a721108b1320b3f13e63e3048a5f272b4276dcb5e842ff4529


**Bharat
RASAYAN LIMITED**

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code: 24

 GSTIN No.: 24AAACB4127A1ZJ
 PAN No.: AAACB4127A
 CIN No.: L24119DL1989PLC036264
 Manf. / Pest. LIC No.: 707 DT. 30/05/2012

243



Invoice No.: 2115102105 Date: 20/03/2022

Purchase Order No.: 1204 Date:

Bill To: Customer Code No.: 7105915 State Code: 24

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR Place of supply: GUJARAT

PAN No.: Pesticide LIC No.:

E-Way Bill No.: 651398156611

Payment Due Date: 21/03/2022

Ship To: Consignee Code 7105915

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR

PAN No.:

Supplying Location Bharat Rasayan Ltd.

42/4, Amod Road, GIDC Estate, Dahej-392130, GUJARAT, State Code: 24

Transporter: K PATEL TRANS

GR / LR No.: 3033

Date: 20/03/2022

Vehicle No: GJ18AT9633

S.No.	Item Name	HSN/SAC Code	Batch No./ Purity	Date of Mfg. / Exp.	No. Of Cases	Qty.	UOM	Rate (INR.)	Special Disc (INR.)	Amount (INR.)	Rate Tax %			Amount Of Tax (INR.)			Total (INR.)
											IGST	CGST	SGST	IGST	CGST	SGST	
1	SODIUM HYDROGEN SULFIDE (NaHS)	28301900				20010.000	KG	4.11		82241.1		9.00	9.00		7401.70	7401.70	97044.5
Sub Total										0	82241.1				7401.70	7401.70	97044.5

UPI ID : BRL1501@SBI

Freight 0.00
TCS Value 0.00

Rupees In Words : Ninety Seven Thousand Forty Five Rupees

Grand Total: 97045.00

Terms & Conditions:

- Our liability ceases after delivery of the goods to the carriers
- The claim towards the shortage, losses and damages arising in transit should be made on the carriers.
- Interest will be charged as per policy if the payment is not paid within stipulated period.
- Certified that particulars given above are true and correct. All disputes are subject to Delhi Jurisdiction only.
- Whether Tax Payable on Reverse Charge Basis - NO
- Facility is provided to make payment by electronic modes like Rupay / UPI / NEFT / RTGS.

Remarks:

For BHARAT RASAYAN LIMITED

y
True Copy

TAX INVOICE



UPL LIMITED
UPL-UNIT2
PLOT NO. 3405/3406, G.I.D.C. ANKLESHWAR,
ANKLESHWAR-393002, Gujarat
Tel: (02646)250576 Fax:
GSTIN: 24AA8CS1698G3Z9

Invoice No.
1428226095

Invoice Date
05.04.2020

①

Marketing Office: UPL House, B10 B2, Bandra Village, Off Western
Express Highway, Bandra East, Mumbai-400051.
Phone: +91 22 7152 8000
N No.: L24219GJ1985PLC025132 Pan No: AABC51698G

Name & Address of consignee: Code: 1006349
MVA INDUSTRIES

G4/A2/10, GIDC
ANKLESHWAR-393002 India
Tel: 251467 Fax:
GSTIN: 24AADFR0395Q1ZR
State Code: GJ State Name: Gujarat

Name & Address of customer: Code: 1006349

RAINA INDUSTRIES
B104/A2/10, GIDC
ANKLESHWAR-393002 India
Tel: Fax:
GSTIN: 24AADFR0395Q1ZR
State Code: GJ State Name: Gujarat

P.O.No. / DL: NASH/03.04.2020
S.O./STO No.: 7057021272/03.04.2020
Mode of Transport: BY ROAD
Name of Transport: SHREE HARIOM TRANSPORT
City Receipt No. / Dt: 280 DT / 04.04.2020
Truck No.: GJ1629478
Transport Arranged By:
Freight: Ex Works ex works

NAME OF COMMODITY
SULPHIDES; POLYSULPHIDES, WHETHER OR
NOT CHEMICALLY DEFINED

Place of Supply code: GJ

Sr. No.	Description of Goods - HSN/SAC Code	Batch No./ Identification marks	Purity %	Packing		Total Quantity			Net Weight on 100% Basis KG/LTR	Basic price / 100% basis per KG/LTR	TOTAL (INR)
				No. of Package	Average Contains per package	Gross Weight KG/LTR	Tare Weight KG/LTR	Net Weight KG/LTR			
1	SODIUM HYDROGEN SULPHIDE SOL. - 30% -28121030		24.800	TANKER LOAD		31190	13850	17340	17340	9.920	172012.80
TOTAL						31190	13850	17340	17340		172012.80

Total Tax Payable: In Words Rupees:
RUPEES THIRTY THOUSAND NINE HUNDRED AND SIXTY TWO AND PAISE THIRTY ONLY
Payment Terms: Net 60 days from the date of invoice
Payment Due on: 04.06.2020

SGST/UTGST @ 9.00 %
CGST @ 9.00 %
IGST @ %
CESS @

15481.15
15481.15

All accounts related matters, please mention Tax Invoice number

Storage Tank Nos	Freight Rounding Off TCS	0.10-	
Top Seal:			
Bottom Seal:			
Whether the tax is payable on reverse charge basis' - No		Total AMT:	202975.00

Total Rupees in words: RUPEES TWO LAKH TWO THOUSAND NINE HUNDRED AND SEVENTY FIVE ONLY

Remarks: SEAL NO. 129506 / 129507

For UPL LIMITED

Internal Document Number:

Material should not be accepted in case of the actual seal is broken or damaged or not as per serial number of the seal specified in the invoice

Prepared by
(E. & O.E.)

AUTHORISED SIGNATORY

Registered office: 3-11, G.I.D.C. Estate, VAPI(Gujarat) - 396 195. Phone:(0260)2401717/719, Fax:(0260) 2401823,2401992

TERMS & CONDITIONS:

- Interest @ 24% will be charged on all over due Invoices.
Goods of this invoice are forwarded on your account and risk. Our responsibility ceases once goods leave our Factory or Godown.
Company may, at its sole discretion, assign or transfer part or all of its rights or benefits under this invoice to third parties.
Liquid Chlorine supply in Returnable / Party's cylinder with cap & bonnets.
- 2) Please submit your Sales Tax Declaration Form within 15 days from the date of Invoice.
 - 4) Any complaints about the goods supplied under this invoice should be made directly to the company within 10 days of receipt of goods.
 - 6) All communications and payments may please be sent to marketing Office address in Mumbai for speedy disposal.

INCOME TAX NO. AABC51698G-MUM-1

True Copy


**Bharat
RASAYAN LIMITED**

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code:24

GSTIN No.: 24AAACB4127A1ZJ
PAN No.: AAACB4127A
CIN No.: L24119DL1989PLC036264
Manf. / Pest. LIC No.: 707 DT. 30/05/2012

Supplying Location

Bharat Rasayan Ltd.42/4, Amod Road, GIDC
Estate, Dahej-392130, GUJARAT, State Code:24**Invoice No.:** 1915100068**Date:** 16/04/2019**E-Way Bill No.:** 6210 9605 1424**Removal Time:** 17:00**Purchase Order No.:** 21**Date:****Payment Due Date:** 17/04/2019**Delivery Terms:** TPY**Bill To: Customer Code No.:** 7105915**State Code:** 24**Ship To: Consignee Code** 7105915**State Code:** 24**RAINA INDUSTRIES****RAINA INDUSTRIES**PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH,
GUJARAT - 393002

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR**Place of supply:** GUJARAT**GSTIN No.:** 24AADFR0395Q1ZR**Place of supply:** GUJARAT**PAN No.:****Pesticide LIC No.:****PAN No.:****Pesticide LIC No.:****Transporter:** SHREE HARIOM TRANSPORT**GR / LR No.:** 138**Date:** 16/04/2019**Vehicle No.:** GJ16Z9478

S.No.	Item Name	HSN/SAC Code	Batch No./ Purity	Date of Mfg. / Exp.	No. Of Cases	Qty.	UOM	Rate (INR.)	Special Disc (INR.)	Amount (INR.)	Rate Tax %			Amount Of Tax (INR.)			Total (INR.)	
											IGST	CGST	SGST	IGST	CGST	SGST		
1	SODIUM HYDROGEN SULFIDE (NaHS)	28301000				22080.000	KG	4.02		88761.6		9.00	9.00		7988.54	7988.54	104738.68	
Sub Total															7988.54	7988.54	104738.68	
																	Freight	0.00

Rupees In Words : One Lakh Four Thousand Seven Hundred Thirty Nine Rupees**Grand Total:** 104739.00**Terms & Conditions:**

- Our liability ceases after delivery of the goods to the carriers
- The claim towards the shortage, losses and damages arising in transit should be made on the carriers.
- Interest will be charged as per policy if the payment is not paid within stipulated period.
- All disputes are subject to Delhi Jurisdiction only.
- Whether Tax Payable on Reverse Charge Basis - No
- Certified that particulars given above are true and correct.

Remarks:
 For BHARAT RASAYAN LIMITED

 Authorized Signatory

Pre Auth Sign

Signature

TAX INVOICE

Bill-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India



Tax Invoice number F22400005758
Cheminova internal no. 17678884
Document Date 12.12.2018
Order no. 542844
Delivery note no. 280005927
Your Reference e-mail
Your Reference Date 05.12.2018
Country of origin India
Our reference Piyush V. Gandhi
Sales Manager Thomas Pereira
Customer Number 504849
CUSTOMER PL NO
Customer GSTIN 24AADFR0395Q1ZR
Gross Weight 16,540.00 KG
Net Weight 16,540.00 KG
Incoterms 2010 EXW WAREHOUSE
Payment terms Payable at sight
PAN No.
Due Date 11.01.2019
Whether Tax is payable under reverse charge - No

Ship-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India

Pos.No.	Material/Description	Quantity	Unit Price	Amount
10	10032325 Sodium Hydrogen Sulphide - TC	16,540 KG	5.00 INR / 1 KG	82,700.00 INR
	HSN/SAC Code	Batch	Expiry Date	MRP Per unit
	28309010			0.00
	Taxable Value			82,700.00 INR
	CGST @ 9.000%			7,443.00 INR
	SGST @ 9.000%			7,443.00 INR
	Total Value			82,700.00 INR
	Total CGST			7,443.00 INR
	Total SGST			7,443.00 INR
	Total Amount (including GST)			97,586.00 INR
	NINETY SEVEN THOUSAND FIVE HUNDRED EIGHTY SIX Rupees			
	JAY BAJARANG ROAD LINES L.R.NO.1457 GJ 16 AU 0850			
	DRIVER NAME RAJENDRA PATEL DRIVER NAME 50716 M.H. MOBIL NO. 9099817709			



Cheminova India Limited
 Plot No. 27/28, G I D C Estate
 394116 Panoli 24 Gujarat
 CIN No. U24100MH1986PLC038627
 Tel. Number 022 6704 5404
 Website www.fmc.in

- ORIGINAL FOR RECIPIENT
 DUPLICATE FOR TRANSPORTER
 TRIPLICATE FOR SUPPLIER

Pre Auth Sign

Signature

TAX INVOICE

Bill-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India

Tax Invoice number F22400001237
Cheminova internal no. 17655649
Document Date 25.08.2017
Order no. 511807
Delivery note no. 80734561
Your Reference VERBAL
Your Reference Date 24.08.2017
Country of origin India
Our reference Piyush V. Gandhi
Sales Manager Thomas Pereira
Customer Number 504849
CUSTOMER PL NO
Customer GSTIN 24AADFR0395Q1ZR
Gross Weight 14,840.00 KG
Net Weight 14,840.00 KG
Incoterms 2010 EXW WAREHOUSE
Payment terms Payable at sight
PAN No.
Due Date 24.09.2017
Whether Tax is payable under reverse charge - No

Ship-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India

Pos.No.	Material/Description	Quantity	Unit Price	Amount
10	10032325 Sodium Hydrogen Sulphide - TC	14,840 KG	7.50 INR / 1 KG	111,300.00 INR
	HSN/SAC Code	Batch	Expiry Date	MRP Per unit
	28309010	0001148517	24.08.2018	0.00
	Taxable Value			111,300.00 INR
	CGST @ 9.000%			10,017.00 INR
	SGST @ 9.000%			10,017.00 INR
	Total Value			111,300.00 INR
	Total CGST			10,017.00 INR
	Total SGST			10,017.00 INR
	Total Amount (including GST)			131,334.00 INR
	ONE LAKH THIRTY ONE THOUSAND THREE HUNDRED THIRTY FOUR Rupees			
	SULESHVARI ROAD LINES LR NO. 04 GJ 2 Y 5004			
	DRIV NAME : JITEBDRA LIC.NO. 1505 UP- 79 MOB NO. 9725578960			



COROMANDEL INTERNATIONAL LIMITED
PESTICIDES DIVISION

(Under Rule 11 of Central Ex. Rules 2002)
INVOICE / DESPATCH ADVICE

NAME & ADDRESS : COROMANDEL INTERNATIONAL LTD. Plot No. 3204, GIDC Industrial Estate, Ankleshwar-393002. Dist. Bharuch. Gujarat. Phone : 02648-845941		E.C.C. NO. : AAACC7852KXM006
GENERAL EXCISE REG. NO. : AAACC7852KXM006		VAT No. : 24211000041 dt. : 06.09.2001
MISSIONERATE : BHARUCH		C.S.T. No. : 24711000041 dt. : 06.09.2001
HEAD OFFICE ADDRESS : Central Excise Building, B/h, Roshan Cinema, Nr. Rly. Station, Ankleshwar-02.		PAN No. : AAACC7852K
		S.Tax No. : AAACC7852KST018
		CIN No. : L24120AP1961PLC000892

Page: 1 of 1

Customer Details

Customer No: 57977
 SAINA INDUSTRIES.
 1104A/2/10, G.I.D.C. ESTATE,
 ANKLESHWAR 393002
 District : BHARUCH
 Gujarat India
 ECC NO: AAADFR03950XM001
 PAN NO: AAADFR03950

PAN : AAACC7852K
 CORPORATE ID: L24120AP1961PLC000892
 TAX Invoice No VI00004129
Excise Inv No 0000010650
 ExcInv Date/Time 23.01.2017 / 16:33:00
 Rem of Goods Dt/Time 23.01.2017 / 17:03:00
 Int Ref Doc 0603470274
 Order No verbal
Truck GJ-6/Y-6165
 Rate of Duty 12.5 %
 Chapter ID 38089910
 Sale Order No 0012013177
 Delivery No 32476246
 Despatched from: PANK Ankleshwar Plant
 Payment Due On ==> 00.00.0000 (-)
 PTEC PPC-Technical Sales

Due Date :

SNo	Material	Description	Quantity	Bags	Value
		Price Qty Unit	Prod.Batch Nos		Price per Unit
1	21981	SPENT CAUSTIC (NAHS)	22.110 TO		63995.18
	21961	Basic Price 1 TO		2894.40	63995.18
Total Basic Price					63995.18
Base Value for Excise					63995.18
Add: Excise Duty 12.5 %					7999.40
A/R VAT Payable 4 %					2879.78
A/R Add tax 1 %					719.95
Sub Total					11599.13
Rounding Off					0.31-
Total					11599.44

Excise Duty (in words) SEVEN THOUSAND NINE HUNDRED AND NINETY NINE AND FORTY ONLY
Amount (in words) SEVENTY FIVE THOUSAND FIVE HUNDRED AND NINETY FOUR ONLY

I hereby certify that the particulars given above are true & correct and the amount indicate represents price actually charged and that there is no flow of additional consideration directly or indirectly to the buyer.
 I hereby certify that my our registration certificate under the G.S.T. Act, 1989 is in force on the date on which the sale of the goods specified in this bill/cash memorandum is made by us and the transaction of sale covered by this bill/cash memorandum has been effected by us in the regular course of my/our business.

For, COROMANDEL INTERNATIONAL LIM



Prepared by Checked by AUTHORIZED SIGNATORY

True Copy



TAX INVOICE
(FOR REMOVAL OF EXCISABLE GOODS UNDER RULE 11 OF CENTRAL EXCISE RULES 2002)

NOCIL LIMITED

C-37, TTC INDUSTRIAL AREA, OFF. THANE BELAPUR ROAD,
PAWNE VILLAGE, NAVI MUMBAI - 400 705.

NOT VALID FOR CENVAT/VAT

CIN :- L99999MH1961PLC012744 : 6673 0551 / 0555, Fax : 27634494, Website : www.nocilrubberchemicals.com
e-mail ID :- salesadm.bar@nocilindia.com (An ISO 9001, ISO 14001 & OHSAS 18001 Company)

EXTRA COPY
 INVOICE FOR NON EXCISABLE GOODS

1000042

INVOICE TO:

RAINA INDUSTRIES

PLOT NO.6104, SHED NO.A-2/10, GIDC AREA,

ANKLESHWAR, GUJRAT

ANKLESHWAR, Gujarat

India - 400003

AADFR0395QXM001

C. Ex. Regn. No./EOC No.:

C. Ex. Range : II ANKLESHWAR

C. Ex. Division : ANKLESHWAR

C. Ex. Commn. : (VAT):24211000328V

Tin No. :

ST Regn. No. : 24711000328C

CST Regn. No. :

COMM. INVOICE NO. :

0000004837

9100202473

EXCISE INV. NO. : 20/15-16

DATE : 29.03.2016

PO NO. : 429

DATE : 30.03.2016

GC NOTE NO. : MUKESH ROADLINES

DATE :

TRANSPORTER : MH04 CP 8251

FREIGHT : TO PAY/PREPAID

VEHICLE NO. :

S.O. NO. : 33008270

NAME & ADDRESS OF CONSIGNEE :

RAINA INDUSTRIES
PLOT NO.6104, SHED NO.A-2/10, GIDC AREA,
ANKLESHWAR, GUJRAT
ANKLESHWAR Gujarat India 400003

Date & Time of
Removal : 31.03.2016 09:31

Date of Removal :

Time of Removal :

Gen. Exc. Regn. No./EOC No. AAACN4412EXM005 RANGE : III, DIVN. BELAPUR-II, Commn. Belapur, CGO Complex, 3rd Floor, Nav Mumbai - 400 003

PLA No. : AAACN4412EXM005 PAN No. : AAACN4412E VAT Declaration / Sales Tax Certificate on the reverse side. CST TIN NO : 24711000328C

Payment due as per General conditions of Sale. Interest will be charged from the due date till the date of payment.

TINO: 29301000 - CH38 - SODIUM HYDRO SULPHIDE (NAHS)

Central Excise duty shall be discharged as per the provisions of Rule 8 of Central Excise Rules, 2002.

PRODUCT/ CUSTOMER PRODUCT CODE	DESCRIPTION & IDENTIFICATION NO.	NO. OF UNIT / UNIT PACK	QUANTITY KGS.	BASIC SALE PRICE RS./KG.	TOTAL TRNS. VALUE CENVAT DUTY EDN CESS SHE CESS (RS)	TOTAL VALUE (RS.)
244001300	NaSH CHSH.NO.28301000 N350347 4500.000	(4500 X 1 KG)	4500.00	30.000	135,000.00 16,875.00 0.00 0.00	151,875.00
	TOTALS	(4500)	4500.00	0.000	135,000.00 16,875.00 0.00 0.00	151,875.00
GROSS WT (KGS) 22540 TARE WT (KGS) 8255, NET WT (KGS) 14285 NaSH STR 31.5%, 100% NaSH 4500 SEAL NO. 65424,423,426 VALUE DECLARED TO CENTRAL EXCISE ON 100% BASIS				E.D. @12.5% Ed.Cess @ 0% SHED.Cess @ 0%		

Certified that the particulars given herein are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.

FORM "C" CST @ 2%

3037.50

Total Excise Duty Payable @ 12.5% = SIXTEEN THOUSAND EIGHT HUNDRED SEVENTY FIVE Rupees

Total Ed.CESS Payable @ 2% ON Excise Duty NIL

Total SHED Payable @ 1% ON Excise Duty NIL

TOTAL VALUE = ONE LAKH FIFTY FOUR THOUSAND NINE HUNDRED THIRTEEN Rupees

TOTAL
ROUNDED OFF 154,913.00

The material mentioned above are received in good order and condition, alongwith following documents :

- 1) COQ _____ Nos.
- 2) Invoice "Duplicate for Transporter"
- 3) TREM Card
- 4) Form 403 / Road Permit

Prepared By

For NOCIL LIMITED

PAGE 1

True Copy

 UPL LIMITED <small>(Formerly known as United Phosphorus Limited)</small> UPL Unit - 5 PLOT NO - 759, 746, G.I.D.C., BHARUCH DISTRICT, JHAGADIA - 393110, GUJARAT. PHONE: 02645-226011 / 12 / 13 / 14 FAX: 02645-226017	 V411135457	EXCISE GUM COMMERCIAL INVOICE Rule 11 of Central Excise Rules 2002		
		Commercial invoice No. 1417623972	Excise invoice cum Del.challan No. 1400125637	Invoice Date 14.11.2014

Marketing Off : Uniphos House, Madhu Park, C.D. Marg, 11th Road, Khar(W) MUMBAI. Phone : (022) 26041111, 26045250, 26045251 Fax : 91-22-26041010, 26461368 CIN No. : L24219GJ1985PLC025132	Range: IV Central Excise & Customs Building, Plot No.C/4/9, Behind Roshan Cinema, G.I.D.C Estate, Ankleshwar 393 002 Division II Central Excise & Customs Building, Plot No.C/4/2, Behind Roshan Cinema, G.I.D.C Estate, Ankleshwar 393 002 Commissionerate: II, Central Excise Building, Plot No.C/4/9, Behind Roshan Cinema, G.I.D.C Estate, Ankleshwar BHARUCH Central Excise Registration No./E.C.C. No.: AABCS1698G/002 P.L.A. No.: 4265/CH-28/96 TIN G.S.T. No.: 24210890120 Dt. 01-07-2002 TIN G.S.T.No.:24710800126 Dt. 03-06-1996
--	--

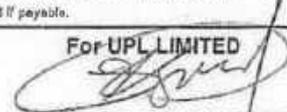
Name & Address of consignee: Code: 1006349 RAINA INDUSTRIES 6104/A/2/10, GIDC ANKLESHWAR 393002 Tel: 251487 Fax: EDC No. : AADFR0395QXM001 TIN LST/CST No. : 24211000328 DATED 02.09.2005/24711000328	Name & Address of customer: Code:1006349 RAINA INDUSTRIES 6104/A/2/10, GIDC ANKLESHWAR 393002 Tel: Fax: EDC No. : AADFR0395QXM001 TIN LST/CST No. : 24211000328 DATED 02.09.2005/24711000328	P.O.No. / Dt.: Email:14.11.2014/14.11.2014 S.O./STO No.:7060009255/14.11.2014 Mode of Transport:BY ROAD Name of Transport:PARTH TRANS Lorry Receipt No./DI:105 Truck No.:GJ1UU-6701 Transport Arranged By:PARTY Freight:Ex Works EX-WORKS
--	---	--

NAME OF EXCISABLE COMMODITY SODIUM BISULPHATE	TARIFF/CHAPTER/SUB HEADING NO. 2832.10.10	IF ANY CONCESSIONAL RATE OF DUTY CLAIMED: NO & DATE OF NOTIFICATION:
--	--	--

Sr. No	Description of Goods	Batch No./ Identification marks	Purity %	Packing		Total Quantity				Basic price / 100% basis per KG/LTR	TOTAL Assessable Val (Rupees)
				No. of Package	Average contains per package	Gross Weight KG/LTR	Tare Weight KG/LTR	Net Weight KG/LTR	Net Weight on 100% Basis KG/LTR		
	SODIUM HYDROSULPHIDE AQ.SOL.40% (NaSH)	KL5NASH030	39.000	1 TANKER	LOOSE	17520	6840	10680	4165.200	42.000	174938.4
TOTAL						17520	6840	10680	4165.200		174938.4

Total Excise Duty Payable: In Words Rupees: RUPEES TWENTY ONE THOUSAND SIX HUNDRED AND TWENTY TWO AND PAISE THIRTY NINE ONLY Payment Terms: Due Strictly in 30 days. Payment Due on: 14.12.2014	Excise Duty @ 12.00 % Payable: 20992.61 EdCess @ 2.00 %: 419.85 SECCass @ 1.00 %: 209.93 VAT/CST @ 4.00: 7862.43 SC 1.00: 1965.61 Insurance Freight Rounding Off: 0.17 Total AMT: 206389.00												
For all accounts related matters, please mention commercial invoice number	PESTICIDES FOR AGRICULTURE USE; EXEMPT FROM OCTROI												
<table border="1"> <tr> <th>Excise Invoice:</th> <th>Time</th> <th>Date</th> <th>Storage Tank Nos</th> </tr> <tr> <td>Preparation</td> <td>15:13:49</td> <td>14.11.2014</td> <td>Top Seal:, 65930, 65931</td> </tr> <tr> <td>Removal</td> <td>15:33:47</td> <td>14.11.2014</td> <td>Bottom Seal:65929</td> </tr> </table>	Excise Invoice:	Time	Date	Storage Tank Nos	Preparation	15:13:49	14.11.2014	Top Seal:, 65930, 65931	Removal	15:33:47	14.11.2014	Bottom Seal:65929	
Excise Invoice:	Time	Date	Storage Tank Nos										
Preparation	15:13:49	14.11.2014	Top Seal:, 65930, 65931										
Removal	15:33:47	14.11.2014	Bottom Seal:65929										

Total Rupees in words:RUPEES TWO LAKH SIX THOUSAND THREE HUNDRED AND EIGHTY NINE ONLY

Remarks: Internal Document Number: 73012 Material should not be accepted in case of the actual seal is broken or damaged or not as per serial number of the seal specified in the invoice	Prepared by (E. & O.E.) 	This is to certify that the price declared herein is as per Section 4 of the Central Excise Rules, 2003 and that the Amount indicated in the document, represent the price, actually charged by us and that there is no additional consideration following directly or indirectly from the Goods, over & above what has been declared & if any, differential duty, shall be paid if payable. For UPL LIMITED  AUTHORISED SIGNATORY
---	--	--

Registered office: 3-11, G.I.D.C. Estate, VAPI(Gujarat) - 396 195. Phone:(0260)2401717/719, Fax:(0260) 2401823,2401992

TERMS & CONDITIONS:

- Interest @ 24% will be charged on all over due invoices.
- Goods of this invoice are forwarded on your account and risk. Our responsibility ceases once goods leave our Factory or Godown.
- All communications and payments may please be sent to marketing Office address in Mumbai for speedy disposal.
- Please submit your Sales Tax Declaration Form within 15 days from the date of invoice.
- Any complaints about the goods supplied under this Invoice should made directly to the company within 10 days of receipt of goods.
- Liquid Chlorine supply in Returnable / Party's cylinder with cap & bonnets.

INCOME TAX NO. AABCS1698G-MUMBAI
SUBJECT TO GUJARAT JURISDICTION



MERCHEM LIMITED

47

Plot No 24, 24/A GIDC,
 Panoli Industrial Estate,
 Panoli, Gujarat-394116
 Tel: 91-2646-272439, Fax: 91-2646-272450 E-mail: panoli@merchem.com

ORIGINAL FOR BUYER

Sold to: RAINA INDUSTRIES G.I.D.C P.I.D.I NO.6104/A2/10 ANKLESHWAR BHARUCH-000000 GUJARAT,INDIA		Delivery at: RAINA INDUSTRIES G.I.D.C P.I.D.I NO.6104/A2/10 ANKLESHWAR BHARUCH-000000 GUJARAT,INDIA		INVOICE Invoice for removal of Excisable goods from Factory [Under Rule 11 of Central Excise Rules,2002] (The Gujarat Value Added Tax Rules 2006) [See Rule 42(3)]	
Customer code : 3000218 TIN : 24211000328 DT:20/09/05 ECC NO: AADFR0395QXM001 CST NO : 24711000328 DT:20/09/05		Customer code : 3000218 TIN : 24211000328 DT:20/09/05 ECC NO: AADFR0395QXM001 CST NO : 24711000328 DT:20/09/05		No. 120197 Date: 28.05.2013 Ref: 91202018	
				For MERCHEM LIMITED Authorised Signatory	

Address of Central Excise, Range and Division Range : ANKLESHWAR II Division : ANKLESHWAR III ECC Code No. : AADFR0395QXM001 CST Registration No. : 24711300514 DT:28.09.2006 TIN No. : 24211300514 DT:28.09.2006		Your Order No: VERBAL Date: 28.05.2013 Terms of Payment: 60 Days from Invoice Date Mode of Transport : Transporter Name : SULESHVARI ROADLINES Freight : FOR - Destination Shipping Condition : Door delivery	
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Sl No	Tariff Heading No.	Commodity	No. of Packages	Quantity	Unit	Unit Price (INR.)	Gross Value (INR.)
1	2832.10.00	SODIUM HYDROSULPHIDE - NAHS	1 TANKER	2729.000	KG	44.00	120076.00

Commodity Code: 3812 Declaration due : R Number : 405 R Date : 28.05.2013 Vehicle No. : GJ-5-V-3853 Date & Time of Invoice : 28.05.2013 15:51:32 Removal of Goods: 28.05.2013 15:54:05	TOTAL Basic Excise Duty @ 12% ₹14409.00 Education Cess @ 2% ₹288.00 Secondary & HE Cess @ 1% ₹144.00 VAT Amount @ 4% ₹5396.68 Additional VAT @ 1% ₹1349.17 Rounding off 0.15 GRAND TOTAL (Rounded off) ₹141663.00
---	--

Value in Words: Rupees **FOURTEEN THOUSAND FOUR HUNDRED NINE RUPEES ONLY**
 Rupees **ONE LAKH FORTY-ONE THOUSAND SIX HUNDRED SIXTY-THREE RUPEES ONLY**

DECLARATION

I hereby certify that the particulars shown in the above tax invoice are true and correct in all respects and the goods on which tax charged and collected are admissible to the provisions of the GVAT Act, 1989 and the rules made there under. It is also certified that I am registered under GVAT Act, 1989 and I am not liable to any suspension, cancellation or forfeiture as on the date of this bill.

For MERCHEM LIMITED
 Authorised Signatory

True Copy



MERCHEM LIMITED

Plot No.24, 24/1 GIDC,
Panoli Industrial Estate,
Panoli, Gujarat-394116
Tel :91-2646-272439, Fax : 91-2646-272450 E-mail : panoli@merchem.com

ORIGINAL FOR BUYER

Sold to: RAINA INDUSTRIES G.I.D.C PLOT NO.6104/A2/10 ANKLESHWAR BHARUCH -000000 GUJARAT,INDIA		Delivery at: RAINA INDUSTRIES G.I.D.C PLOT NO.6104/A2/10 ANKLESHWAR BHARUCH -000000 GUJARAT,INDIA		INVOICE Invoice for removal of Excisable goods from Factory [Under Rule 11 of Central Excise Rules,2002] (The Gujarat Value Added Tax Rules 2006) {See Rule 42(3)}	
Customer code : 3000218 TIN : 24211000328 DT:20/09/05 ECC NO: AADFR0395QXM001 CST NO : 24711000328 DT:20/09/05		Customer code : 3000218 TIN : 24211000328 DT:20/09/05 ECC NO: AADFR0395QXM001 CST NO : 24711000328 DT:20/09/05		No: 120744 Date: 22.10.2012 Ref: 91201595	
				For MERCHEM LIMITED Authorised Signatory	

Address of Central Excise, Range and Division Range : ANKLESHWAR II Division : ANKLESHWAR III ECC Code No. : AABCM5966DXM003 CST Registration No. : 24711300514 DT:28.09.2006 No. : 24211300514 DT:28.09.2006		Your Order No: VERBAL Date: 22.10.2012 Terms of Payment: 60 Days from Invoice Date Mode of Transport : Transporter Name : Freight : FOR - Destination Shipping Condition : Door delivery	
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Sl No	Tariff Heading No.	Commodity	No. of Packages	Quantity	Unit	Unit Price (INR.)	Gross Value (INR.)
1	2832.10.00	SODIUM HYDROSULPHIDE - NAHS	1 Tanker	4653.000	KG	40.00	186120.00

Commodity Code: 3812 Declaration due : LR Number : LR Date : Vehicle No. : GJ-1 VV-8855 Date & Time Issue of Invoice : 22.10.2012 17:16:19 Removal of Goods: 22.10.2012 17:18:26	TOTAL Basic Excise Duty @12% Education Cess @2% Secondary & HE Cess @1% VAT Amount @4% Additional VAT @1% Rounding off GRAND TOTAL(Rounded off)	186120.00 22334.00 447.00 223.00 8364.96 2091.34 0.20 219580.00
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Excise Duty : Rupees TWENTY-TWO THOUSAND THREE HUNDRED THIRTY-FOUR RUPEES ONLY

Rupees TWO LAKH NINETEEN THOUSAND FIVE HUNDRED EIGHTY RUPEES ONLY

DECLARATION

E.& O.E.

Certified that all the particulars shown in the above tax invoice are true and correct in all respects and the goods on which tax charged and collected are in accordance with the provisions of the GVAT Act, 2006 and the rules made there under. It is also certified that our registration under GVAT Act, 2006 is not subject to any suspension / cancellation and it is valid as on date of this bill.

Notes: (1) If the amount is not paid within the due date, interest @20% p.a. will be charged.
 (2) We are not responsible for any damage subsequent to the sale of material.
 (3) All transactions are subject to Ernakulam Jurisdiction only.
 (4) Please furnish all relevant declaration as applicable in respect of this transaction within 60 days, otherwise the damages if any will be to the buyer's account.

For MERCHEM LIMITED

 Authorised Signatory

**UNITED PHOSPHORUS LTD.**

UPL UNIT-2
 PLOT NO.3485/6, GIDC ESTATE, ANKLESHWAR-2.
 PHONE: 02646-250578, 250583
 FAX: 02646-251434

**49**

EXCISE CUM COMMERCIAL INVOICE
 Rule 11 of Central Excise Rules 2002

Commercial
 Invoice No.
 1400664533

Excise invoice cum
 Del.challan No.
 1400051844

Invoice Date
 11.10.2011

Marketing Off : Uniphos House, Madhu Park, C.D. Marg,
 11th Road, Khar(W) MUMBAI.
 Phone : (022) 26041111, 26045250, 26045251
 Fax : 91-22-26041010, 26461368

Range - I, Central Excise & Customs Building, Plot No C/4/9, Behind Roshan Cinema, G.I.D.C Estate, Ankleshwar 393 002
 Division II, Central Excise & Customs Building, Plot No C/4/9, Behind Roshan Cinema, G.I.D.C Estate, Ankleshwar 393 002
 Commissionerate - II, Central Excise & Customs Building, Opp. Gandhi Bazar, Chowk Bazaar - SURAT
 Central Excise Registration No./E.C.C. No.: AABCS1698QXM004 P.L.A. No.
 TIN G.S.T No - 24250700596 Dt 01-07-2002 TIN C.S.T No - 24750700596 Dt 13-09-1993

Name & Address of consignee: Code: 1006349
 RAINA INDUSTRIES
 6104/A/2/10, GIDC
 ANKLESHWAR 393002
 Tel: Fax
 ECC. No AADFR0305QXM001
 N LST/CST No - 24211000328 DATED 02.09.2005/24711000328

Name & Address of customer: Code:1006349
 RAINA INDUSTRIES
 6104/A/2/10, GIDC
 ANKLESHWAR 393002
 Tel: Fax
 ECC. No AADFR0305QXM001
 TIN LST/CST No - 24211000328 DATED 02.09.2005/24711000328

P.O.No. / Dt. as per Order given b/10.10.2011
 S.O./STO No.:7064612402/10,10.2011
 Mode of Transport:by road
 Name of Transport:Shree Ram roadlines
 Lorry Receipt No /Dt Nil 11.10.11
 Truck No.:GJ 6Y 7677
 Transport Arranged By
 Freight:Freight paid by Customer paid by customer

NAME OF EXCISABLE COMMODITY: SULPHIDES; POLYSULPHIDES, WHETHER OR NOT CHEMICALLY DEFINED
 TARIFF/CHAPTER/SUB HEADING NO.: 2830.90.10
 IF ANY CONCESSIONAL RATE OF DUTY CLAIMED: NO & DATE OF NOTIFICATION:

Sr. No.	Description of Goods	Batch No / identification marks	Purity %	Packing		Total Quantity			Net Weight on 100% Basis KG/LTR	Basic price / 100% basis per KG/LTR	TOTAL Assessable Value (Rupees)
				No. of Package	Average contains per package	Gross Weight KG/LTR	Tare Weight KG/LTR	Net Weight KG/LTR			
1	SODIUM HYDROGEN SULPHIDE 9L - 30%		27.900	18930 kgs	tanker	0.000	0.000	0.000	18930.000	3.906	73940.58
TOTAL									18930.000		73940.58

Total Excise Duty Payable: In Words Rupees:
RUPEES SEVEN THOUSAND SIX HUNDRED AND SIXTEEN ONLY

Payment Terms: Net 60 days from the dt of Inv
 Payment Due on: 10.12.2011

PESTICIDES FOR AGRICULTURE USE EXEMPT FROM OCTROI

Excise Duty @ 10.00 % Payable	7394.00
EdCess @ 2.00 %	148.00
SECess @ 1.00 %	74.00
VAT/CST @ 4.00	3262.26
SC 1.00	815.57
Insurance Freight Others	
Total AMT:	85634.41

For all accounts related matters, please mention commercial invoice number

Excise invoice:	Time	Date	Storage Tank Nos
Preparation	17:58:03	11.10.2011	Top Seal:
Removal	18:18:00	11.10.2011	Bottom Seal:

Total Rupees in words: **RUPEES EIGHTY FIVE THOUSAND SIX HUNDRED AND THIRTY FOUR AND PAISE FORTY ONE ONLY**

Remarks: Seal Nos. 15309, 15325, 15336

This is to certify that the price declared herein is as per Section 4 of the Central Excise Rules, 2002 and that the Amount indicated in the document, represents the price actually charged by us and that there is no additional consideration flowing directly or indirectly from the Goods, over & above what has been declared & if any differential duty, shall be paid if payable.

Internal Document Number: 57558
 Material should not be accepted in case of the actual seal is broken or damaged or not as per serial number of the seal specified in the invoice

Prepared by
 (E. & O.E.)

For UNITED PHOSPHORUS LIMITED
 AUTHORIZED SIGNATORY

Registered office: 3-11, G.I.D.C. Estate, VAPI(Gujarat), -396 195. Phone:(0260)2401717/719, Fax:(0260) 2401823,2401992

TERMS & CONDITIONS:

- Interest @ 24% will be charged on all over due invoices.
- Goods of this invoice are forwarded on your account and risk. Our responsibility ceases once goods leave our Factory or Godown.
- All communications and payments may please be sent to marketing Office address in Mumbai for speedy disposal.
- Please submit your Sales Tax Declaration Form within 15 days from the date of Invoice
- Any complaints about the goods supplied under this Invoice should be made directly to the company within 10 days of receipt of goods.
- Liquid Chlorine supply in Returnable / Party's cylinder with cap & bonnets

INCOME TAX NO. AABCS1698G-MUMBAI
 SUBJECT TO GUJARAT JURISDICTION

True Copy



MERCHEM LIMITED

50

24/1 GIDC,
Panoli Industrial Estate,
Panoli, Gujarat-394116
Tel : 91-2646-272439, Fax : 91-2646-272450 E-mail : panoli@merchem.com

ORIGINAL FOR BUYER

Sold to: RAINA INDUSTRIES G.I.D.C PLOT NO.6104/A2/10 ANKLESHWAR BHARUCH -000000 GUJARAT,INDIA		Delivery at: RAINA INDUSTRIES G.I.D.C PLOT NO.6104/A2/10 ANKLESHWAR BHARUCH -000000 GUJARAT,INDIA		INVOICE ✓ Invoice for removal of Excisable goods from Factory [Under Rule 11 of Central Excise Rules,2002] (The Gujarat Value Added Tax Rules 2006) [See Rule 42(3)]	
Customer code : TIN : 24211000328 DT.20/09/05 ECC NO: AADFRO395QXM001 CST NO : 24711000328 DT.20/09/05		Customer code : TIN : 24211000328 DT.20/09/05 ECC NO: AADFRO395QXM001 CST NO : 24711000328 DT.20/09/05		No: 120705 Date: 31.12.2010 Ref: 91200478	
				For MERCHEM LIMITED Authorised Signatory	

Address of Central Excise, Range and Division Range : ANKLESHWAR II Division : ANKLESHWAR III ECC Code No. : AABCM5966DXM003 CST Registration No. : 24711300514 DT:28.09.2006 TIN No. : 24211300514 DT:28.09.2006		Your Order No: verbal Date: 31.12.2010 Terms of Payment: 60 Days from Invoice Date Mode of Transport : Transporter Name : Freight : FOR - Destination Shipping Condition : Door delivery	
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SI No	Tariff Heading No.	Commodity	No. of Packages	Quantity	Unit	Unit Price (INR.)	Gross Value (INR.)
1	2832.10.00	SODIUM HYDROSULPHIDE - NAHS	1 Tanker	3499,000	KG	17.00	59483.00

Commodity Code: 3812 Declaration due : LR Number : LR Date : Vehicle No. : GJ-5-V-3853 Date & Time Issue of Invoice : 31.12.2010 12:13:58 Removal of Goods: 31.12.2010 12:15:42		TOTAL Basic Excise Duty @10% 5948.00 Education Cess @2% 119.00 Secondary & HE Cess @1% 59.00 VAT Amount @4% 2624.36 Additional VAT @1% 656.09 Rounding off 0.45 GRAND TOTAL(Rounded off) 68889.00	
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Excise Duty : Rupees FIVE THOUSAND NINE HUNDRED FORTY-EIGHT RUPEES ONLY
Rupees SIXTY-EIGHT THOUSAND EIGHT HUNDRED EIGHTY-NINE RUPEES ONLY

DECLARATION E. & O.E.

Certified that all the particulars shown in the above tax invoice are true and correct in all respects and the goods on which tax charged and collected are in accordance with the provisions of the GVAT Act, 2006 and the rules made there under. It is also certified that our registration under GVAT Act, 2006 is not subject to any suspension / cancellation and it is valid as on date of this bill.

Notes: (1) If the amount is not paid within the due date, interest @20% p.a. will be charged. (2) We are not responsible for any damage subsequent to the sale of material. (3) All transactions are subject to Enakulam Jurisdiction only. (4) Please furnish all relevant declaration as applicable in respect of this transaction within 60 days, otherwise the damages if any will be to the buyer's account.		For MERCHEM LIMITED Authorised Signatory	
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EGD OFFICE: 2ND FLOOR, MALANKARA CENTRE, M.G.ROAD, ERNAKULAM, COCHIN -682015, KERALA, INDIA, PHONE: 91-484-2382285,2381417
 DMN OFFICE: GROVE CENTRE, 44 DEVELOPMENT PLOT, KALAMASERRY, COCHIN -685109, KERALA, INDIA, PHONE: 9484 4089300

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GPCB

GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Phone: (079)23226295, Fax: (079)23232156

Website: www.gpcb.gov.in

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)
CCA NO:AWH-103505

NO: GPCB / ANK / CCA- BRCH-629/ID- 15534/

DT: 25/9/19

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated 17/07/2019 and inward No.159733 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:
 (Under the provisions / rules of the aforesaid Environmental Acts)

TO

✓ M/s. Raina Industries

PLOT NO: A2/6104/10, ---

GIDC ESTATE: Ankleshwar

TALUKA: Ankleshwar

DIST- Bharuch - 393002, Gujarat, India

1. Consent Order No.: AWH-103505 date of Issue 16/08/2019.

2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 16/07/2024 to operate industrial plant to manufacture following products:

Sr	Products	CTE Qty	Applied CCA Qty	Granted CCA Qty	Unit Per Mth	CAS No.	Remarks
1	SODIUM SULPHIDE	150.00	150.00	150.00	Metric Tonne	000131 3-82-2	CCA is granted for sodium sulphide=150 on 100% basis MT/M

OTHER CONDITIONS

1. Unit shall strictly maintain Zero Liquid Discharge (ZLD).
2. Unit shall use fresh raw materials only.

Outward No: 522693, 25/09/2019

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GPCB

GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Phone: (079)23226295, Fax: (079)23232156

Website: www.gpcb.gov.in

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed 3.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 1.50 KL/Day
- b) Domestic: 1.50 KL/Day

3.2 The quantity of total waste water generation shall not exceed 1.50 KL / Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 0.00 KL/Day
- b) Domestic: 1.50 KL/Day

3.3 Sewage shall be disposed off through septic tank/soak pit system or shall be treated separately in Sewage Treatment Plant (STP) to conform the following standards and treated sewage shall be utilized on land for irrigation / plantation.

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	Biochemical Oxygen Demand, BOD ₅ , 27° C	Less than 20 mg/L
2	Total Suspended Solids	Less than 30 mg/L
3	Total Residual Chlorine	Minimum 0.5 ppm

Or Sewage shall be treated in ETP along with Industrial effluent.

3.4 There shall be no discharge of the industrial effluent which will be generated from the manufacturing process and other ancillary industrial operations, Hence the unit shall strictly adhere to zero liquid discharge (ZLD).

3.5 Unit shall be required to make adequate storage facilities to store the effluent by providing acid proof brick lined impervious tanks/HDPE tanks.

3.6 Unit shall make fixed arrangement in Effluent Treatment Plant. Unit shall not keep any by-pass line or system or loose or flexible pipe line in ETP.

3.7 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ ETP to measure the quantity of effluent.

3.8 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.

3.9 The underground drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed, if unit have.

3.10 In no circumstances the effluent either treated or untreated shall be discharged into underground drainage pipeline of GIDC, storm water drain or anywhere else.

3.11 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP/STP.

3.12 Unit shall display at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, the electricity consumer number as on the record of D.P. CL.

3.13 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.

3.14 Unit shall have to keep accurate records of quality & quantity of effluent on day- to -day basis.

3.15 Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.

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GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Phone: (079)23226295, Fax: (079)23232156

Website: www.gpcb.gov.in

3.15 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.

3.16 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non - biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.

3.17 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

3.18 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and unit shall maintain ZLD.

3.19 The Environmental Management Unit / Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

3.20 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

3.21 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

3.22 In case of change of ownership / management the name and address of the new ownership / partners / directors / proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form / order should immediately be intimated to this Board.

3.23 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4.CONDITIONS UNDER THE AIR ACT:

4.1 There shall be no use of any fuel anywhere in the manufacturing process and consequently there shall be no flue gas emission from the manufacturing process and any other ancillary industrial operation.

4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.

4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m3)	
		Annual	24 Hours Average
1.	Particulate Matter (PM10)	60	100
2.	Particulate Matter (PM2.5)	40	60
3.	Oxides of Sulphur (SO ₂)	50	80
4.	Oxides of Nitrogen (NO _x)	40	80

a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a day & 24 hourly at uniform intervals.

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GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Phone: (079)23226295, Fax: (079)23232156

Website: www.gpcb.gov.in

b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified as above.

4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to /and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted / displayed to facilitate identification.

4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 All efforts shall be made to control VOC emissions and odor problem, if any.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

5.1 Number of authorization: AWH-103505 date of Issue 16/08/2019.

5.2 M/s. Raina Industries is granted an authorization to operate facility for following hazardous wastes on the situated at PLOT NO: A2/6104/10, --- GIDC ESTATE Ankleshwar DIST: Bharuch.

Sr	Name of Hazardous Waste	Sch	Catg.	Qty MT/Year	Facility	Mode of Disposal & Remarks
1	Empty barrels/containers/tinners contaminated with hazardous chemicals /wastes	1	33.1	4.00	Collection,Decontamination,Storage	550 nos/month

5.3 The authorization is granted to operate a facility as above.

5.4 The authorization shall be in force for a period up to 16/07/2024.

5.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act - 1986.

6 TERMS AND CONDITIONS OF AUTHORISATION:

6.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

6.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.

6.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

6.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO - 14001 - 2004 Certified Organisation



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A, Gandhinagar - 382010

Phone: (079)23226295, Fax: (079)23232156

Website: www.gpcb.gov.in

- 6.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 6.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 6.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 6.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 6.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 6.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 6.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 6.12 An application for the renewal of an authorisation shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules - 2016.
- 6.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 6.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

A.V. Shah
A.V. Shah, Unit Head
Unit Head, Ankleshwar

Outward No: 522693, 25/09/2019

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO - 14001 - 2004 Certified Organisation

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GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan

Sector-10-A, Gandhinagar - 382 010.

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under "Hazardous Waste (Management, Handling & Transboundary Movement) Rule-2008."

And whereas Board has received consolidated application No, 9003 dated 02/07/2009, for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION :

(Under the provisions / rules of the aforesaid environmental acts)

To,
M/s RAINA INDUSTRIES
PLOT NO 6104, A-2/10
GIDC, ANKLESHWAR .
DIST BHARUCH.

1. Consent Order No. : AWH-34685, date of Issue _____

2. The consent under Water Act -1974 shall be valid up to 1/7/2014 & The consent under Air Act -1981, Authorization under Environment (Protection) Act, 1986 shall be valid up to 1/7/2014 to operate industrial plant for manufacture of the following products.

Sr. No.	Product	Max. Quantity LAC/MONTH
1.	Sodium Sulphide	30 MT/MONTH

3. **CONDITION UNDER THE WATER ACT:**

3.1. There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations & Unit shall strictly adhere to Zero discharge.

3.2. The quantity of total water consumption shall not exceed 3.0 KL/Day (break up as below):

a) Domestic -1.5 KL/Day

b) Industrial -1.5 KL/Day

3.3. The quantity of total waste water generation shall not exceed 1.5 KL/Day (break up as below):

a) Domestic -1.5 KL/Day

b) Industrial - Nil KL/Day

3.4. You will provide magnetic flow meter at the final outlet of ETP with provision of recording (this will not apply to the unit having zero discharge and member of CETP)

3.5. The unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the industry until the contrary is proved.

4. **TRADE EFFLUENT:**



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar - 382 010.

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Website : www.gpcb.gov.in

4.1 Sewage shall be disposed of through septic tank/soak pit system

5. CONDITIONS UNDER THE AIR ACT

5.1 There shall be no use of fuel anywhere in the manufacturing process and subsequently there shall be no flue gas emission.

5.2 The following shall be used as fuel in boiler /furnace & heater respectively.

Sr. No.	Fuel	Quantity
1.	Coal	500-600kg/day

5.3 The applicant shall install & operate a comprehensive adequate air pollution control system so as to achieve prescribed norms.

5.4. The flue gas emission through stack attached to boiler/ furnace shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height in Meter	Parameter	Permissible Limit
1.	Furnace	20m	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

5.5 There shall be no process emission from the manufacturing process as well as any other ancillary process.

5.6 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETER	PERMISSIBLE LIMIT
Suspended Particulate Matter	500 microgram per cubic meter
Oxides Of Sulphur	120 microgram per cubic meter
Oxides Of Nitrogen	120 microgram per cubic meter
H ₂ S	500 microgram per cubic meter



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

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- 5.7. The consent to operate the industrial plant/ air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition 5.2,5.4,5.6,, Above.
- 5.8. The consent to operate the industrial plant shall lapse if at any time the parameter of the gaseous emission are not within the tolerance limits specified in the condition no 5.2& 5.4,&5.6,Above.
- 5.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 5.10. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6 GENERAL CONDITIONS:-

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure i.
- 6.3 Applicant shall strictly obey undertaking given that they are not covered under Air Act-1981.

7. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (5))

- 7.1 M/s. RAINA INDUSTRIES. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No. 6104,A-2 /10, GIDC Estate Ankleshwar, Dist. BHARUCH.

Sr. No.	Waste	Quantity	Schedule	Facility
1	Discarded Container / Bags/ liners.	600 Nos/yr.	33.3 Sch.1	Collection storage Decontamination & disposal by sale to GPCB approved Vendor.

- 7.2 The authorization is granted to operate a facility for collection, storage, decontamination within the factory premises, transportation and ultimate disposal of Hazardous wastes TSDf developed by Bharuch Enviro Infrastructure Ltd.
- 7.3 The authorization shall be in force for a period up to 01/07/2014.
- 7.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

8

TERMS AND CONDITIONS OF AUTHORISATION

3



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar - 382 010.

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 8.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- 8.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 8.3 The persons authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 8.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 8.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 8.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- 8.7 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 8.8 Industry shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.

For and on behalf of
Gujarat Pollution Control Board
S.H. VEDDA
(S.H. VEDDA)
ENVIRONMENTAL ENGINEER

NO.PC/BRCH-CC&A- 629
ISSUED TO:
M/s. RAINA INDUSTRIES.,
PLOT NO 6104,A-2/10
GIDC ANKLESHWAR,
DIST BHARUCH.
ID 15534.

1 22542

9 OCT 2009

**ANNEXURE-G**

BY R.P.A.D.

CCA NO: AWH-65987

NO: GPCB/ANK-CCA-629/ID-15534/23/743

DT: 27-11-2014

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rule-2008, framed under the E(P) Act-1986.

And whereas Board has received consolidated application dated 17/7/2014 with inward no. 8325 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

✓ M/s. RAINA INDUSTRIES
 PLOT NO: A2/6104/10,
 GIDC ANKLESHWAR,
 DIST: BHARUCH.

1. Consent Order No: AWH-65987, date of Issue 11/11/2014.
2. The consent under Water Act -1974, Air Act - 1981 and Authorization under Environment (Protection) Act, 1986 shall be valid up to 16/7/2019 to operate industrial plant for manufacture of the following products:

Sr. No.	PRODUCTS	Quantity MT/Month
1.	Sodium Sulphide	150 on 100 % basis

3. CONDITION UNDER THE WATER ACT:

1. There shall be no generation & discharge of the industrial effluent from the manufacturing process and other ancillary industrial operations, Hence the unit shall strictly adhere to zero discharge.
2. The quantity of the domestic waste water (sewage) shall not exceed 1.5 KL/day.
3. The total water consumption for industrial process and other ancillary operations shall be 1.5 KL/day and water consumption for domestic purpose shall not exceed 1.5 KL/day as mentioned in form-D submitted application under Water Act-1974.
4. The unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the industry until the contrary is proved.
5. Sewage shall be disposed through septic tank / soak pit system.

6. The GIDC drainage connection given by the GIDC for discharge of industrial effluent shall be disconnected & the outlet shall be sealed.

4. CONDITIONS UNDER AIR ACT:

4.1 The following shall be utilized as fuel in the furnace.

Sr. No.	Fuel	Quantity
1.	Coal	500 kg/day.

4.2 The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height in Meter	Parameter	Permissible Limit
1.	Furnace	20	Particulate Matter	150 mg/NM ³
			SO ₂	100 ppm
			NO _x	50 ppm

4.3 There shall be no process emission from the manufacturing process of proposed products as well as any other ancillary process.

4.4 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

PARAMETERS	PERMISSIBLE LIMIT (microgram /M ³)	
	Annual	24 Hours Average
Particulate Matter (PM ₁₀)	60	100
Particulate Matter (PM _{2.5})	40	60
Oxide of Sulphur(SO _x)	50	80
Oxide of Nitrogen(NO _x)	40	80

• Annual arithmetic mean of minimum 10 measurements in a year at a particular site taken twice a week 24 for hourly at uniform intervals.

• 24 Hourly or 08 hourly or 1 Hourly monitored values, as applicable, shall be complied with 98 % of the time in a year 2 % of the time they may exceed the limits but not on two consecutive days monitoring.

4.5 The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no.4 .2 & 4.4 above.

4.6 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no. 4.2 & 4.4 above.

4.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.



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PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 021.
Website: www.gpcb.gov.in

4.8 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTE Form-2 (See rule 3 (C) & 5 (5)).

6.1 Number of authorization: AWH- 65987, Date of issue: 11/11/2014.

6.2 M/s. RAINA INDUSTRIES, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO: A2/6104/10, GIDC ANKLESHWAR, DIST: BHARUCH.

Sr. No.	Waste	Category	Quantity	Facility
1	Discarded / Container/ Liner & Bag	33.3	550 Nos./month	Collection, storage, Transportation, Decontamination

6.3 The authorization is granted to operate a facility as above.

6.4 The authorization shall be in force for a period up to 16/7/2019.

6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

7.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

7.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3 The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

- 7.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- 7.7 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.8 Industry shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.9 Industry shall have to manage waste oil, discarded containers etc., process waste as per Amended Rules - 2003 and shall apply Authorization for all applicable waste as per Amended Rules-2003 with 15 days.
- 7.10 Industry shall submit annual report within 15 days and subsequently by 31st January every year.

For and on behalf of
Gujarat Pollution Control Board


(K.C. MISTRY)
SENIOR ENVIRONMENTAL SCIENTIST



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

H By: RPAD

No. GPCB/HAZ-GEN-R-11/83/ 371512)

Date: 30 SEP 2016

To,

Shri B. Vinod Babu

Additional Director & I/C

Hazardous Waste Management Division

Central Pollution Control Board

Pariyesh Bhawan, East Arjun Nagar

Shahdara, Delhi - 110032

Sub: Proposal for Utilization of hazardous waste under Rule 9 of Hazardous and Other Waste (M&TM) Rules 2016. (Rule 11 of HWR - 2008) - regarding.

Ref.: Application of the unit received dated: 22/04/2016.

Respected Sir,

In context of the above mentioned subject, as per the Rule 9 of Hazardous and Other Waste (M&TM) Rules 2016, where standard operating procedure or guidelines are not available for specific utilization of hazardous waste, the approval has to be sought from CPCB. Such applications are required routed through concern SPCB to the CPCB.

In view of the same, **M/s. Raina Industries**, Plot no.A2/6104/10,GIDC. Ankleshwar-393002, Dist-Bharuch has proposed to utilize **Spent Sodium Hydrosulphide @1440MTPA** generating from Chemicals, Pesticides, Agro chemicals, etc. for utilization in manufacturing of Sodium Sulphate. The application of the unit is endorsed herewith for your information and further necessary action please.

Thanking You,

For and on behalf of
Gujarat Pollution Control Board,

(K. C. Mistry)

Senior Environmental Scientist

Copy to:

✓ 1. M/s. Raina Industries,
Plot no. A2/6104/10, GIDC,
Ankleshwar-393002.
Dist-Bharuch

... For Information

RAIN Industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State, INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003, Maharashtra State, INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

Ref : RI/CPCB/2016-17

Date : 18/11/2016

GPCB ID : 15534

To,
Shri B. Vinod Babu
Additional Director & I/C
Hazardous Waste Management Division
Central Pollution Control Board,
 Parivesh Bhawan, Easte Arjun Nagar,
 Shahdara, Delhi-110032.

Sub : Proposal for Utilization of Hazardous Waste under Rule-9 of Hazardous Wastes (M&TM) Rules, 2016 (Rule-11 of HWR-2008 - regarding.

Ref. : GPCB Letter vide ref. No GPCB/HAZ/R-11/83/371513 Dated. 30/09/2016

Respected Sir,

With reference to the above subject and letter received from GPCB under reference, we are submitting herewith all documents as under for grant of approval for the utilization of Hazardous Wastes as supplementary resource under Rule-9 of the Hazardous Waste (M&TM) Rules, 2016 :

1.	Name and address of industries from where HW is procured	List of Industries enclosed herewith as Annexure-1
2.	Detailed waste specific characteristics of Sodium Acetate proposed for utilization.	Enclosed herewith as Annexure-2.
3.	Details of process from which such Sodium Acetate is generated along with composition of possible contamination in Sodium Acetate.	Sodium Sulphide Soln. majority generated from scrubbing system and sulphide based product manufacturing process. Party Letter and CCA of the some Industries are enclosed herewith as Annexure-3.
4.	Details of Material Mass Balance for utilization Hazardous Waste.	Enclosed herewith as Annexure-4 & 5
5.	Details of Hazardous Waste Storage Vessel with dimension.	We are having 29 Nos. of storage tanks having total storage capacity of 330 KL as under : 1 to 10 Nos. : 7 KL Cap. each. 11 to 20 Nos. : 8 KL Cap. each. 21 to 29 Nos. : 20 KL Cap. each.

RAINNA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002. Gujarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhone, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

// 2 //

6.	Reaction in open tavda is not permitted. Hence provide and submit the details of closed loop system.	We have upgrade and provided closed Furnace system for manufacturing of Sodium Sulphide.
7.	Details of Plant Machinery along with the capacity	Details enclosed herewith as Annexure-6.
8.	Details of Environment Management System with flow diagram.	Details enclosed herewith as Annexure-7.
9.	Copy of Emergency Response Plan.	We are having PLI policy and also having membership of DPMC for getting help in any emergencies. Copy of PLI policy & DPMC membership certificate enclosed.

Thanking you,

Yours Faithfully,
For RAINNA INDUSTRIES

Authorized Signatory

Encl. : As above.

C. C. To :

- 1) ✓ The Zonal Officer,
Central Pollution Control Board,
Parivesh Bhavan, Opp. VMC Word Office No.10,
Subhanpura, Vadodara-390023.....for your information please.

भारतीय डाक
India Post
RLAD ANKLESHWAR IE <39300
A RG7907698403IN
Counter No:1, OP-Code:PA
To: SHRI B VINOD,
DELHI, PIN:110032
From: RAINNA INDUSTRIES, GIDC ANK
Wt:150grams,
Ant:60.00 ,22/11/2016 ,10:24
<<Track on www.indiapost.gov.in>>

भारतीय डाक
India Post
RLAD ANKLESHWAR IE <39300
A RG790769867IN
Counter No:1, OP-Code:PA
To: THE ZONAL OFFICER,
VADODARA, PIN:390023
From: RAINNA INDUSTRIES, GIDC ANK
Wt:150grams,
Ant:60.00 ,22/11/2016 ,10:24
<<Track on www.indiapost.gov.in>>



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector 10-A, Gandhinagar 382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By: RPAD

No.GPCB/HAZ/R-11/83/ 37513)

Date: 30 SEP 2016

To,
M/s. Raina Industries,
Plot no.A2/6104/10,GIDC,
Ankleshwar-393002,
Dist-Bharuch

Sub: Proposal for Utilization of hazardous waste under Rule 9 of Hazardous and Other Waste (M&TM) Rules 2016. (Rule 11 of HWR - 2008) - regarding.

Ref: Application of the unit received dated 22/04/2016.

Sir,

With reference to the above mentioned subject, it is to inform you that, you have submitted the application under Rule-11 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules-2008. MOEF&CC have notified Hazardous and Other wastes (Management and Transboundary Movement) Rules-2016, which are in force since 04/04/2016.

As per the Hazardous and Other wastes (Management and Transboundary Movement) Rules-2016. CPCB shall prepaid SOP for hazardous waste utilization. The application for which SOP is not prepared shall be forwarded to CPCB for further process.

In view of the same, you are required to submit the following documents at CPCB, New Delhi for furnish the further process.

1. Details of industries from where waste is procured.
2. Detailed characteristics of hazardous waste proposed for utilization.
3. Details of process from which such hazardous waste is generated along with composition of possible contamination in such Sodium hydrosulfide.
4. Details of Materials mass balance for utilization hazardous waste.
5. Details of Public liability insurance; submit the copy.
6. Details of plant machinery along with the capacity.
7. Copy of Emergency Response Plan.
8. Details description of process for utilization of HW with flow diagram.
9. You are also require to apply on-line application at CPCB, ignore if applied.

For and On Behalf Of,
Gujarat Pollution Control Board,

(K.C Mistry)

Senior Environmental Scientist

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

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GUJARAT POLLUTION CONTROL BOARD

PARIVESH BHAWAN

107, Park Road, Gandhinagar, Ahmedabad - 380 015

Phone : (77) 2322211

Fax : (77) 2322211

Website : www.gpcb.gov.in



Copy to:

- 1. **Shri B. Vinod Babu**
Additional Director & I/C
Hazardous Waste Management Division
Central Pollution Control Board
Parivesh Bhawan, Easte Arjun Nagar
Shahdara, Delhi - 110032 For Information Please.
- 2. **Regional Officer, Ankleshwar.** For information please.
- 3. **Unit Head, Ankleshwar.** For follow up & Information please.

Clean Gujarat Green Gujarat

RAINNA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gújarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

Annexure-1

List of Industries from where Sodium Sulphide solution procured for manufacturing of Sodium Sulphide :

Sr. No.	Name of Industry	Place
1	Cheminova India Ltd.	Panoli
2	United Phosphorous Ltd (Unit-2)	Ankleshwar
3	United Phosphorous Ltd (Unit-5)	Jhagadia
4	Coromandal International Ltd.	Ankleshwar
5	P. I. Industries Ltd.	Panoli
6	Bharat Rasayan Ltd.	Dahej
7	Mechem Ltd.	Panoli
8	Shriram Rayons	Kota

& Many more Industrial units having valid CCA of the Board for sale of Sodium Sulphide solution.

For, RAINNA INDUSTRIES



Authorised Signatory

4

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RAINAINA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.i.D.C., Ankleshwar - 393 002. Gujarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

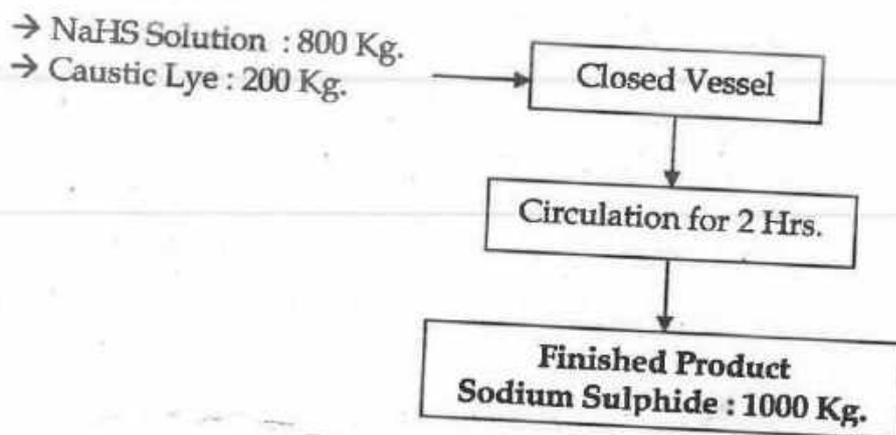
Manufacturers of : Sodium Sulphide & Other Chemicals.

Annexure-4

Manufacturing Process : Sodium Sulphide (Na₂S) :-

First charge Sodium Hydrosulfide (NaHS) solution (20-30%) in closed vessel. Then mix Caustic Lye (NaOH) 48% in Sodium Hydrosulfide (NaHS) solution and continue circulation up to for 2 hours in a reaction vessel to obtain finished product Sodium Sulphide Solution.

Process Flow Diagram :



For, RAINA INDUSTRIES

[Signature]
Authorised Signatory

RAINA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002. Gujarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

Annexure-5

Proposed quantity (in MTA) of hazardous waste to be utilized

Sr. No.	Name of Product	Quantity as per CCA		Haz. Waste	Quantity of Haz. Waste to be utilized		
		MT/ Month	MT/ Annum		MT/ MT	MT/ Month	MT/ Annum
1.	Sodium Sulphide	150	1800	Soln. of Sodium Hydrosulfide (NaHS)	0.800	120	1440
Total proposed quantity of Hazardous Waste to be utilized :						120	1440

For. RAINA INDUSTRIES


Authorised Signatory

RAINIA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002. Gujarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

Ref : RI/CPCB/2017-18

Date : 26/08/2017

GPCB ID : 15534

To,
Shri Bharat K. Sharma (Additional Director)
Hazardous Waste Management Division
Central Pollution Control Board,
Parivesh Bhawan, Easte Arjun Nagar,
Shahdara, Delhi-110032.

Sub : Proposal for Utilization of Hazardous Waste under Rule-9 of Hazardous Wastes (M&TM) Rules, 2016 (Rule-11 of HWR-2008 - regarding.

Ref. : Your Letter vide ref. No. B-29016 (SC)/1(55-425)/16/HWMD/20957 Dated. 20/12/2016

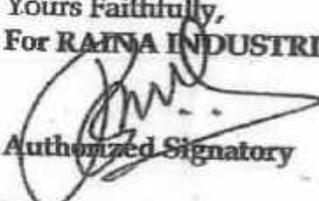
Respected Sir,

With reference to the above subject and your letter under reference, we are submitting details as under :

- 1) We are submitting herewith details of process from which crude Sodium Hydrosulphide is generated including list of raw materials / chemicals used in such process along with chemicals reactions as Annexure-I.
- 2) We are submitting herewith details of process where the product i.e. Sodium Sulphide will be utilized as Annexure-II.
- 3) Assay of Crude Sodium Hydrosulphide and Product Sodium Sulphide as Annexure-III attached herewith for your ready reference.

Thanking you,

Yours Faithfully,
For RAINIA INDUSTRIES


Authorized Signatory

Encl. : As above.

SHRIRAM RAYONS

SHRIRAM NAGAR, KOTA - 324 004 (RAJASTHAN) INDIA

CIN: L74939DL1989010025140

**TO WHOM IT MAY CONCERN**

This is to certify that Sodium Sulphide Solution is our by-product which is produced during manufacture of Carbon Di Sulphide.

It is sold under Central Excise Chapter Heading 2830.10.00.


AUTHORISED SIGNATORY

Tel. : 2480001-02-04, 2481519, 2480527, E-mail : srpurchase@dcmsr.com. Fax : (91) 0744-2480003
A unit of DCM Shriram Industries Ltd., Regd. Office : Kanchanjunga 18, Barakhamba Road, New Delhi-110 001 India



May 27, 2016

Unit # 05
Plot # 750 & 746, GIDC
Jhagadia, Dist - Bharuch

M/s Raina Industries
Plot No.6104, Shed No.A-2/10,
G.I.D.C. Area,
Ankleshwar - 393002,
Gujarat State

Kind attn. :- Mr Rajesh Shroff

Dear Sir;

Sub :- Intent to supply Sodium Hydrogen Sulphide (NASH) Solution

Ref :- Our CC&A # AWH-76200 valid up to 19.11.2017

Please refer our discussion regarding usage of by-product Sodium Hydrogen Sulphide (NASH) Solution generated by our Unit located at Plot # 750 & 746, GIDC, Jhagadia, Dist - Bharuch, Gujarat, at your end. We are having permission to sell Sodium Hydrogen Sulphide (NASH) Solution which is generated at our site. Details are given below;

- Our CC&A # AWH-762000 valid up to 19.11.2017
- By-product Sodium Hydrogen Sulphide (NASH) Solution

We hope that the above material is suitable for your manufacturing purpose as raw material. We request you to take up with GPCB and get permission for usage of the same as raw material. Once you get the permission, we can start sending the material to you based on the commercial terms.

Thanking you

Yours faithfully

For, UPL Ltd

(Authorized Signatory)



May 27, 2016

Unit # 02

Plot # 3405 / 3406 / 3460-A, GIDC
Ankleshwar- 393 002, Dist - BharuchM/s Raina Industries
Plot No.6104, Shed No.A-2/10,
G.I.D.C. Area, Ankleshwar – 393002,
Gujarat State.Kind attn. :- Mr Rajesh Shroff

Dear Sir;

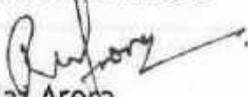
Sub :- Intent to supply Sodium Hydrogen Sulphide (NaHS) SolutionRef :- Our CC&A # AWH-65674 valid up to 02.08.2018

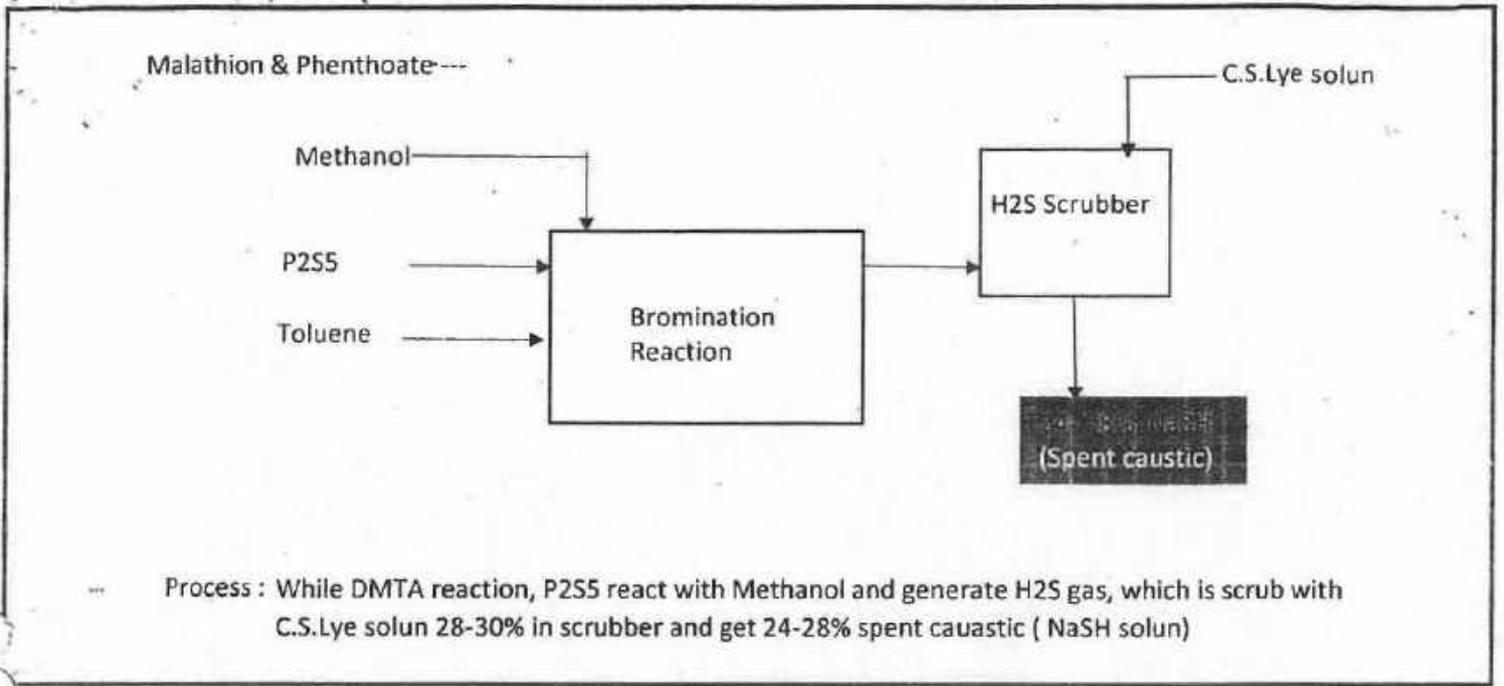
Please refer our discussion regarding usage of by-product Sodium Hydrogen Sulphide (NaSH) Solution generated by our Unit located at Plot # 3405 / 3406 / 3460-A, GIDC, Ankleshwar - 393 002, Dist - Bharuch, Gujarat, at your end. We are having permission to sell Sodium Hydrogen Sulphide (NaHS) Solution which is generated at our site. Details are given below;

- Our CC&A # AWH-65671 valid up to 02.08.2018
- By-product Sodium Hydrogen Sulphide (NaHS) Solution

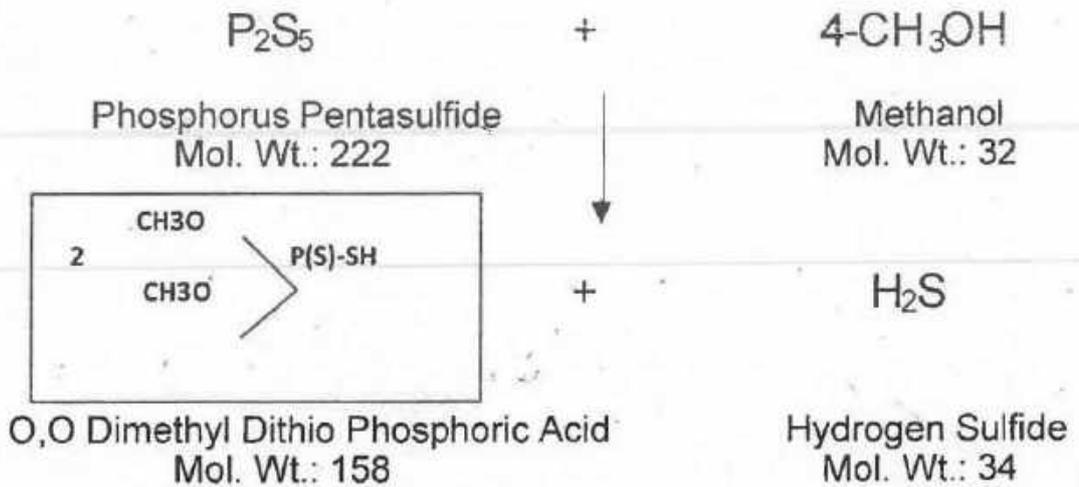
We hope that the above material is suitable for your manufacturing purpose, as raw material. We request you to take up with GPCB and get permission for usage of the same as raw material. Once you get the permission, we can start sending the material to you based on the commercial terms.

Thanking you -

Yours faithfully
For UPL Limited
Raj Arora
General Manager (Technical)



RAW MATERIAL USE IN PROCESS : 1) P2S5
2) Methanol
3) Toluene



NaHS = Spent Caustic


Ankleshwar
 3/8/17

RAINAINDUSTRIES R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002. Gujarat State. INDIA

Correspondence Office: 99/103, Mumbadevi Road, Bhagwan Bhuvan, 3rd Floor, Pydhonie, Tambakanta, Mumbai - 400 003. Maharashtra State. INDIA. Tel.: 022-2346 1045, 6631 2237, 2343 8789 • Fax : 022-2341 4759 • E-mail: rainaindustries@hotmail.com

Manufacturers of : Sodium Sulphide & Other Chemicals.

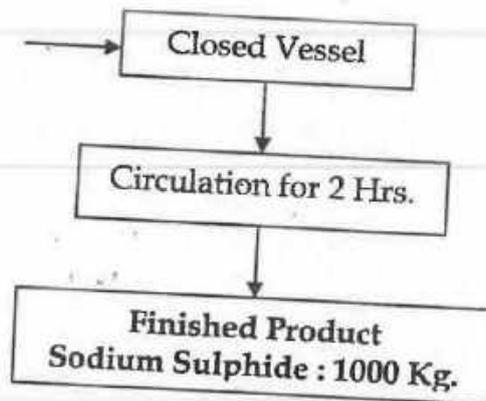
Annexure-4

Manufacturing Process : Sodium Sulphide (Na₂S) :-

First charge Sodium Hydrosulfide (NaHS) solution (20-30%) in closed vessel. Then mix Caustic Lye (NaOH) 48% in Sodium Hydrosulfide (NaHS) solution and continue circulation up to for 2 hours in a reaction vessel to obtain finished product Sodium Sulphide Solution.

Process Flow Diagram :

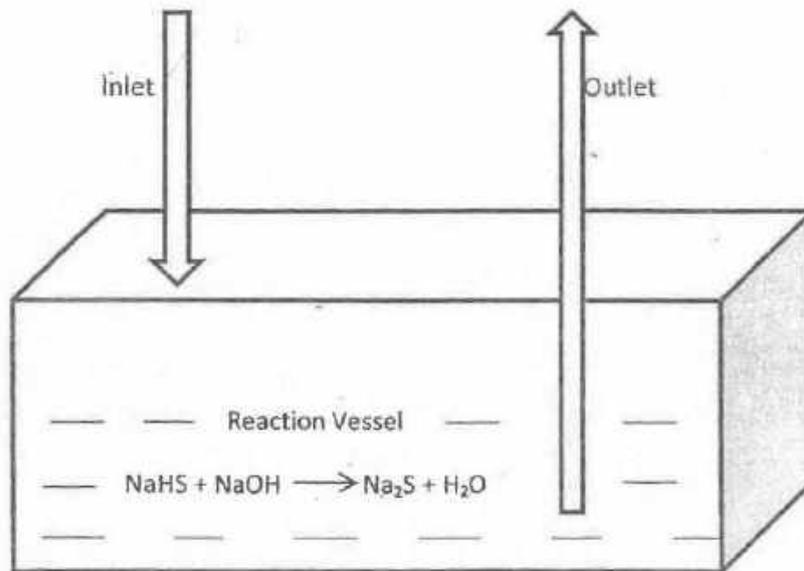
→ NaHS Solution : 800 Kg.
→ Caustic Lye : 200 Kg.



For. RAINAINDUSTRIES

Authorized Signatory

(2)



Process: Purchase Na_2S solution or NaSH solution, NaOH in NaHS to convert in to Sodium Sulphide solution. Sodium Hydrogen Sulphide(NaHS) and Caustic Soda(NaOH) are mixed in reaction vessel and circulation up to two hours in a reaction vessel to get Sodium Sulphide solution.

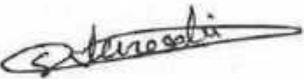
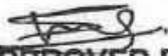
COROMANDEL INTERNATIONAL LIMITED
3204, GIDC Industrial Estate-ANKLESHWAR-393 002

REF: CIL/ANK/QC /20170811

DATE:- 11/08/2017

ANALYSIS REPORT**PRODUCT :** SPENT CAUSTIC.**TANKER NO :** GJ-6-Y-6165**TO :** M/S:- RAINA INDUSTRIES

SR.NO	<u>TEST</u>	RESULT
01	SP.GR.	1.190
02	Na ₂ S	1.94
03	NAHS	24.15
04	TRS	38.27
05	NaOH	1.82


ANALYST BY
APPROVED BY



CERTIFICATE OF ANALYSIS

DATE : 15.12.2016

Product	Sodium Hydrogen Sulphide Solution (40%)
Customer Name	RAINA IND
Batch No	LN5NAS2058

Result Of Analysis				
Sr.No.	Tests	UOM	Specification	Result
1	Appearance	---	Reddish Brown Colour Liquid	Complies
2	NaSH Content	%	39.0-41.0	40.5
3	Density at 20°C	gm/cc	1.255-1.270	1.259
4	Sodium Carbonate	%	0.50 Max.	---
5	Na ₂ S	%	0.30 Max.	0.00

Remarks : Material Complies with the above specification.

T.No. GJ 6 Y 6165

FOR UPL LIMITED.

FOR UPL LIMITED.

Prepared By

Verified By:

Approved By:

Tarang Patel

Mahendra G.Vadaliya
(Sr Executive)Hemant M. Patel
(Manager)*This is electronic document, Hence Signature not required*

UPL LIMITED, Unit -5, Plot No 746 & 750. P. B. No 9, GIDC, Jhagadia. Dist Bharuch, Gujarat 393110, India. P +912645226013 F+912645226017

Regd. Office: 3-11, GIDC, Vapi 396195, Gujarat, India. P +912602432716, CIN: L24219GJ1985PLC025132

www.uplonline.com

Cheminova India Ltd.
 Intermediate Division,
 27+28/A, GIDC Industrial
 Estate, Panoli-394116.
 Dist. : Bharuch, Gujarat
 (INDIA)

TEL : (02646)-645859,645860
 FAX: (02646)-272255
 www.cheminova.india.in



EHSQMDM/B-04/QC/F/20

Product : SODIUM HYDROGEN SULPHIDE (NaHS)
 Batch No. : 0001145556 Quantity : 16315.00 KGS
 QC Ref. No. : N/2017/061 Month of Mfg. : MAY - 2017
 Date of Analysis : 15/05/2017 Month of Exp. : -----
 Date of Dispatch : 15/05/2017 Tanker No. : GJ 16 AU 0850

Sr. No.	TESTS	SPECIFICATION	RESULTS
01	Appearance	Greenish Colour liquid	Complies
02	% NaSH	28.0 % (Min.)	28.15%
03	% Na ₂ S	2.0 % (Max.)	1.79 %

Remarks : The above product complies as per laid down specifications

Note : NA

Antidote : NA


 Analyzed By


 Checked By


 Approved By

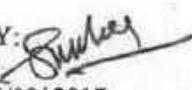


84

**Bharat
RASAYAN LIMITED**WORKS : UNIT-II: Plot No. 42/4, Amod Road, GIDC, Dahej, District-Bharuch,
Gujarat-392130, Ph.: +91-2641-291123, +91-2642-241100**CERTIFICATE OF ANALYSIS***

PRODUCT NAME : **SODIUM HYDROGEN SULFIDE (NaHS)**
DATE OF MFG. : **AUG - 2017**
QUANTITY : **26160 KGS**
CUSTOMER NAME : **M/S - RAINA INDUSTRIES**

SR.NO.	TEST	OBSERVATIONS
1	PHYSICAL DISCRIPTION	PALE YELLOW TO BLACK COLOR LIQUID
2	NaHS CONTENT (%W/W)	20.84
3	NaOH CONTENT (% W / W)	1.71
4	SP.GR AT RT	1.168

ANALYSED BY: 
(Sr. CHEMIST)
DATE : 14/08/ 2017
SOP NO : SOP/QC/011


APPROVED BY:
(A.G.M. Q.C.)

FORMATE NO: QC/011/F1-00

CIN : L24119DL1989PLC036264
Regd. Off. : 1501, Vikram Tower, Rajendra Place, New Delhi - 110008
Ph. : +91-11-43661111 (30 lines) • Fax : +91-11-43661100, 41538600
E-mail : info@bharatgroup.co.in • Website : www.bharatgroup.co.in

✿
True Copy



CENTURY RAYON

(A Division of Century Textiles and Industries Limited)

P. B. NO. 22, Shahad - 421 103, Dist. Thane, Maharashtra.
 © (0251) 2733670 Fax : (0251) 2730064 E-mail : cenray@cenrayon.com



B.K. BIRLA GROUP OF COMPANIES

AUXILIARY PLANT

ANALYSIS REPORT: Na₂S

S.No.	Particulars	Analysis
1	Total Sulphide as Sodium Sulphide	289 gpl
2.	Sulphide as Na ₂ S	109 gpl
3.	Sulphide as NaHS	129 gpl
4.	NaOH	Nil
5.	Iron as Fe	17 ppm
6.	Specific Gravity	1.173

A.K. Singh

Manager (Auxiliary)



CENTURY RAYON

(A Division of Century Textiles and Industries Limited)

P. B. NO. 2, Shahad - 421 103, Dist. Thane, Maharashtra.
☎ (0251) 2733670 Fax: (0251) 2730064 E-mail: cenray@cenrayon.com

B.K. BIRLA GROUP OF INSTITUTIONS

AUXILIARY PLANT**ANALYSIS REPORT: Na₂S**

S.No.	Particulars	Analysis
1	Total Sulphide as Sodium Sulphide	289 gpl
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4.	NaOH	Nil
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6.	Specific Gravity	1.173


A.K. Singh
Manager (Auxiliary)



RAINNA industries R

Plot No. 6104, Shale No. A 2/10, G.I.D.C. Ankleshwar - 393 002
Tel. - 02646 - 251487

Manufacturers of : Sodium Sulphide & Other Chemicals

K

PCB ID: 15534

Date:02/10/2021

To,
The Unit Head - Hazardous Waste Cell,
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector 10 - A,
Gandhinagar.

The Unit Head - Hazardous Waste Cell,
Central Pollution Control Board,
Parivesh Bhawan, Opp. VMC Ward office No 10,
Subhanpura, Vadodara.

Sub.: Interim Permission for utilization of hazardous waste under Rule-9 of the Hazardous and Other Waste (Management and Transboundary Movement) Rules-2016 (Rule-11 of HWR-2008) - Regarding.

Respected Sir,

We are the manufacturing unit namely **M/s. Raina Industries**, located at Plot No. A2/6104/10, GIDC Estate, Ankleshwar, Dist.: Bharuch.

Board has been granted Consolidated Consent and Authorization vide order no. **AWH-103505 on dtd. 25/09/2019 having valid up to 16/07/2024**, for the manufacturing of consented products at above mentioned location.

Now as per prevailing rule of Hazardous and other Waste [Management and Transboundary Movement] Rules, 2016 i.e. Rule No-9 for the utilization of **Sodium Hydrogen Sulphide - 4800 TPA, Sodium Sulfide Solution- 4800 TPA and Spent Sodium Hydroxide- 1920 TPA** in the unit as Raw Materials for the manufacturing of consented product (i.e. **Sodium Sulphide**), has to obtain the permission from Central Pollution Control Board under Rule-9.

Based on above, we request you to consider Rule-9 application send to CPCB for the approval of Rule-9. (If required) and grant as interim permission at the earliest and oblige us.

Thanking You,

For, RAINNA INDUSTRIES

Authorized Signatory

For, **M/s. Raina Industries**

Encl.: The application with required documents.

Annexure- A : Format for obtaining approval from the CPCB for Rule-9
Annexure- I : The Copy of Consolidated Consent and Authorization

✍
True Copy

- Annexure- II : List of Industries from which such hazardous or other waste is generated
- Annexure- III : Process details for utilization of hazardous waste and its flow diagram with material balance
- Annexure- IV : Characteristics of Product manufactured by using hazardous waste(A Detail of Analysis Report)
- Annexure-V : A Detail of Hazardous waste storage facility and process area facility
- Annexure-VI : Photographs of In-House Laboratory
- Annexure- B : The copy of Emergency Response Plan

CC To:

**The Regional Office - Ankleshwar,
Gujarat Pollution Control Board
Plot No. 1501, GIDC, Ankleshwar**

**The Unit Head - Ankleshwar,
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector 10 - A, Gandhinagar**

Annexure-1

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
વડી કચેરી, "પર્યાવરણ ભવન"
સેક્ટર: ૧૦/એ, ગાંધીનગર

કાર્યાલય આદેશ

વિષય: કેન્દ્રિય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા SOP ન બનાવેલ હોય તેવા કિસ્સામાં જોખમી કચરાના વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગે નીતિની મુદત લંબાવવા બાબત.

જોખમી તથા અન્ય કચરા નિયમ - ૨૦૧૬ અંતર્ગત ઔદ્યોગિક એકમ દ્વારા જોખમી કચરાનો પુનઃ વપરાશ કરતા પૂર્વે પ્રદૂષણ નિયંત્રણ બોર્ડમાંથી નિયમ-૯ અંતર્ગત ઔદ્યોગિક એકમને મેળવવાની જોગવાઈ છે. આ માટે CPCB દ્વારા SOP તૈયાર કરવામાં આવેલ હોય તો બોર્ડ તેના આધારે પ્રવર્તમાન પદ્ધતિ અનુસરીને જે-તે ઔદ્યોગિક એકમને જોખમી કચરાનો વપરાશ માટે Authorization માં Amendment આપી શકે છે. પરંતુ જે કિસ્સામાં જોખમી કચરાના વપરાશ માટે SOP તૈયાર ન થયેલ હોય તેવા કિસ્સામાં પારંપારિક રીતે જોખમી કચરાનો પુનઃ વપરાશ કરતા ઉદ્યોગો માટે સમગ્ર પૂરી પાડવાના હેતુસર હંગામી ધોરણે પરવાનગી આપવા માટે બોર્ડ દ્વારા વચગાળાની નીતિ તૈયાર કરવામાં આવેલ.

આ નીતિ બોર્ડની ૨૩૨ ની કાર્ય બેઠકમાં સૌ પ્રથમ વખત મંજૂર કરવામાં આવેલ જેની મુદત વખતો વખત લંબાવવામાં આવેલ. વધુમાં, કેન્દ્રિય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા પૂરતી SOP ન બનાવેલ હોવાથી સદર નિતિ ની મુદત વધુ એક વર્ષ માટે લંબાવેલ જેની અવધિ તા: ૧૫/૦૧/૨૦૨૨ સુધી છે. છેલ્લે આ નિતિની અવધિ તા.૧૯/૦૩/૨૦૨૧ ના કાર્યાલય આદેશથી તા.૧૫/૦૧/૨૦૨૨ સુધી લંબાવવામાં આવેલ.

COVID-19 ની પરિસ્થિતિને કારણે CPCB દ્વારા પૂરતી સંખ્યામાં SOP હજુ બનાવી શકાયેલ નથી. SOP બનાવવાની પ્રક્રિયા કે જેમાં ટ્રાયલ રન વિગેરે ની જોગવાઈ હોય સામાન્ય રીતે વધુ સમય માંગી લે છે. આવા સંજોગોમાં CPCB દ્વારા પૂરતી SOP તૈયાર ન થાય ત્યાં સુધી પારંપારિક રીતે જોખમી કચરાનો વપરાશ કરતા ઉદ્યોગો માટે જે વચગાળાની નીતિ બનાવેલ છે જેની અવધિ ૧૫/૦૧/૨૦૨૨ સુધી છે તેને વધુ ૧ વર્ષ માટે લંબાવવાની જરૂર જણાયેલ.

બોર્ડ દ્વારા પુખ્ત વિચારણા અંતે COVID-19 ની પરિસ્થિતિને ધ્યાને લઈ જોખમી કચરાનો વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગેની નીતિની અવધિ તા. ૦૩/૦૩/૨૦૨૩ સુધી લંબાવવામાં આવે છે.

સદર નિતિ ની અવધિ લંબાવવા માટે સક્ષમ કક્ષાએ મંજૂરી હેઝર્ડસ વેસ્ટ સેલની ફાઇલ નંબર - જીપીસીબી/એચએએડ-જન-૬૬૬ માં મેળવેલ છે.

સદર કાર્યાલય આદેશ સક્ષમ અધિકારીશ્રીની મંજૂરીથી કરવામાં આવે છે.


(એ.વી. શાહ)
સભ્ય સચિવ

નં. ગુ.પ.નિ.બોર્ડ/હેઝ.યુનીટ-જન-૬૬૬/૬૨૬૩૭૭ |

તા.

11 MAR 2022

નકલ રવાના:

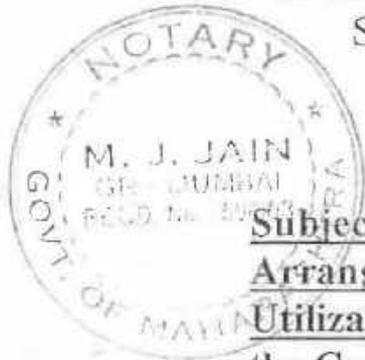
1. અધ્યક્ષશ્રીના અંગત સચિવશ્રી.....આપની જાણ સારૂ.
2. સભ્ય સચિવશ્રીના અંગત સચિવશ્રી.....આપની જાણ સારૂ.
3. પ્રાદેશિક અધિકારીશ્રી,
અમદાવાદ-શહેર, ગાંધીનગર, નડિયાદ, આણંદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ, સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિંમતનગર, લડવા, અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદ-ગ્રામ્ય, અમદાવાદ-પૂર્વ, મોરબી, કચ્છ-પૂર્વ, કચ્છ-પશ્ચિમ.
4. યુનિટ હેડશ્રી,
અમદાવાદ-શહેર, ગાંધીનગર, નડિયાદ, આણંદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ, સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિંમતનગર, લડવા, અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદ-ગ્રામ્ય, અમદાવાદ-પૂર્વ, મોરબી, કચ્છ-પૂર્વ, કચ્છ-પશ્ચિમ.
5. યુનિટ હેડ-IT શાખા.....સદર અર્થાલય આદેશની નકલ GPCB Website તથા XPN પર અપલોડ કરવા સારૂ.

Annexure - 1

Gujarat Pollution Control Board

Head Office, "Environment Building"

Sector: 10 / A, Gandhinagar.



OFFICE MANDATE

Subject : Extension of Policy on Interim Arrangements for Permitting Hazardous Waste Utilization Units in case no ESOP has been made by the Central Pollution Control Board.

Under the Hazardous and Other Waste Rules – 2016, there is a provision to obtain authorization under Rule-9 from the Pollution Control Board before reuse of hazardous waste by the industrial unit. For this, CPCB has also prepared an SOP. So the Board can give amendment in Authorization for use of hazardous waste to that industrial unit following the existing procedure. But an interim policy has been prepared by the Board to grant permission on a temporary basis for the purpose of providing facilities to industries traditionally re-using hazardous waste in cases where the ESOP is not prepared for the utilization of hazardous waste.

This policy was approved for the first time in the 232nd working meeting of the Board whose term has been extended several times. Further, due to insufficient SOPs being prepared by the Central Pollution Control Board, the tenure of the said method was extended by one more year, whose duration dt. Till 15/01/2022. Finally, the period of this policy has been extended till 15/01/2022 by the office order dated 19/07/2021.

Due to the situation of COVI D - 19 sufficient number of SOP cannot be made by CPCB yet, process of making SOP which provides for trial run etc. Usually takes more time. In such circumstances, CPCB has made an interim policy for conventionally hazardous waste

From Gujarati
To English

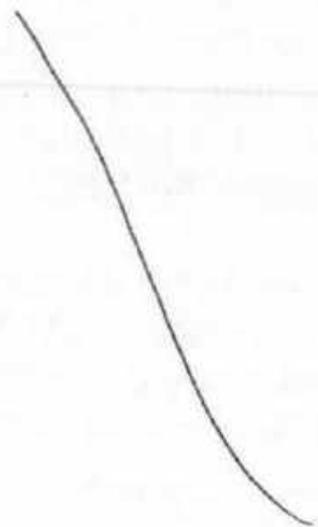
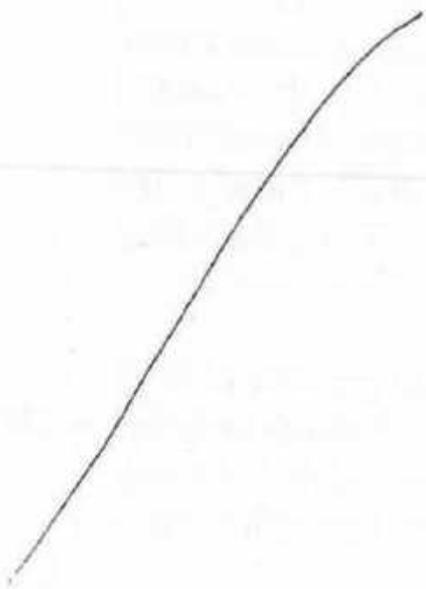
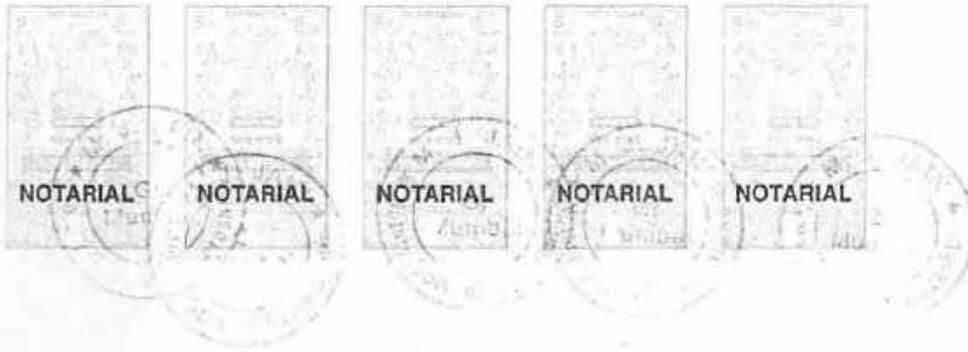
True Translation.



4

True Copy

23 NOV 2022
Mob.: 9820113939
M. J. JAIN
ADVOCATE & NOTARY
Shivram Building, II Floor, Chhatra No. 4,
195-Cowasji Hormusji Street,
Grand Hotel, Princess Street, Colaba,
Mumbai - 400 002.



consuming waste industries till 15/01/2022 till adequate SOP is prepared. It was found necessary to extend it for 1 more year.

After mature consideration by the Board taking into account the situation of COVID-19, the period of the method regarding the interim arrangement regarding approval of units consuming hazardous wastes is extended upto dt. 07/03/2023.

Competent level approval for extending the period of said method has been obtained vide Hazardous Waste Cell File No. – GPCB / HAZ-JAN-666.

The said office orders are made with the approval of the competent authority.

True Translation from Guj to English

M. J. Jain

Mob: 9820113938

M. J. JAIN 23/11/22

ADVOCATE & NOTARY

Shriam Building, II Floor, Office No. 4,
195-A, Wasji Hornuaji Street,
Opp. Alfred Hotel, Princess Street Corner,
Marine Lines (E), Mumbai - 400 002

23 NOV 2022

COPY TO

1. Personal Secretary to the Chairman, for your kind information.
2. Personal Secretary to Member Secretary, for your kind information..
3. Regional Officer,

Ahmedabad - City, Gandhinagar, Nadiad, Anand, Vadodara, Surat, Navsari, Vapi, Rajkot, Junagadh, Surendranagar, Bhavnagar, Mehsana, Porbandar, Jamnagar, Sarigam, Jetpur, Himmatnagar, Bharuch, Ankleshwar, Godhra, Palanpur, Ahmedabad - Rural, Ahmedabad - East, Morbi, Kutch - East, Kutch - West.

4. Unit Head,

Ahmedabad - City, Gandhinagar, Nadiad, Anand, Vadodara, Surat, Navsari, Vapi, Rajkot, Junagadh, Surendranagar, Bhavnagar, Mehsana, Porbandar, Jamnagar, Sarigam, Jetpur, Himmatnagar, Bharuch, Ankleshwar, Godhra, Palanpur, Ahmedabad - Rural, Ahmedabad-East, Morbi, Kutch-East, Kutch-West,

5. Unit Head - IT Branch A copy of the head office order should be uploaded on GPCB Website and XPN.

True Translation from Gujto English

M. J. JAIN

23/11/22

ADVOCATE & NOTARY
Shri Anand Building, II Floor, Office No. 4,
150-Cawasji Homjeeji Street
Opp. Alfred Hotel, Princess Street Corner,
Marine Lines (E), Mumbai - 400 002.

23 NOV 2022

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
વડી કચેરી, "પર્યાવરણ ભાવન"
ગાંધીનગર

કાર્યાલય આદેશ

વિષય: કેન્દ્રિય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા SOP ન બનાવેલ હોય તેવા કિસ્સામાં જોખમી કચરાના વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગે નીતિની મુદત લંબાવવા બાબત

જોખમી તથા અન્ય કચરા નિયમ ૨૦૧૬-અંતર્ગત ઔદ્યોગિક એકમ દ્વારા જોખમી કચરાનો પુનઃ વપરાશ કરતા પૂર્વે પ્રદૂષણ નિયંત્રણ બોર્ડમાંથી નિયમ-૯ અંતર્ગત ઓથોરાઇઝેશન મેળવવાની જોગવાઈ છે આ માટે CPCB દ્વારા SOP તૈયાર કરવામાં આવેલ હોય તો બોર્ડ તેના આધારે પ્રવર્તમાન પધ્ધતિ અનુસરીને જે તે ઔદ્યોગિક એકમને જોખમી કચરાનો વપરાશ માટે Authorization માં Amendment આપી શકે છે. પરંતુ જે કિસ્સામાં જોખમી કચરા ના વપરાશ માટે SOP તૈયાર ન થયેલ હોય તેવા કિસ્સામાં પારંપારિક રીતે જોખમી કચરાનો પુનઃવપરાશ કરતા ઉદ્યોગો માટે બોર્ડ દ્વારા સગવડ પૂરી પાડવાના હેતુસર હંગામી ધોરણે પરવાનગી આપવા માટે બોર્ડ દ્વારા વચગાળાની નીતિ તૈયાર કરવામાં આવેલ. જેની અવધિ તા: ૧૩/૧૨/૨૦૧૮ સુધી એટલે કે ૧ વર્ષ માટે હતી. વધુમાં, નિતિની મુદત ૧૩/૧૨/૨૦૧૮ ના રોજ પૂર્ણ થયેલ છે તેને વધુ ૧ વર્ષ એટલે કે તા: ૩૧/૧૨/૨૦૧૯ સુધી લંબાવેલ હતી.

CPCB દ્વારા પૂરતી સંખ્યામાં SOP બનાવેલ ન હોય તથા ગુજરાતના ઘણા ઉદ્યોગોની અરજીઓ અંગેની SOP બનાવવાની બાકી હોય, આવા સંજોગોમાં, CPCB દ્વારા પૂરતી SOP તૈયાર ન થાય ત્યાં સુધી પારંપારિક રીતે જોખમી કચરાના વપરાશ કરતા ઉદ્યોગો માટે વચગાળાની વ્યવસ્થા કરવા અંગે બોર્ડ જે નિતિ બનાવેલ હતી તે તા: ૧૩/૧૨/૨૦૧૭ ના રોજ ના ના કાર્યાલય આદેશ નં: ગુ.પ્ર.ની.બોર્ડ/ હેઝ યુનીટ-જન-૬૧૧/૪૩૦૪૦૧ થી પરિપત્રિત કરવામાં આવેલ. જેની અવધિ

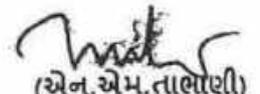
૧) તા: ૩૧/૧૨/૨૦૧૮ સુધી ની હતી ત્યારબાદ,

૨) તા: ૧૯/૦૧/૨૦૧૯ ના રોજ ના કાર્યાલય આદેશ નં: ગુ.પ્ર.ની.બોર્ડ/ હેઝ યુનીટ-જન-૬૬૬/૪૯૧૭૦૨ થી નિતિની મુદત ૩૧/૧૨/૨૦૧૯ સુધી લંબાવવામાં આવેલ.

બોર્ડ ની ૨૫૩ મી બોર્ડ બેઠક જે તા: ૧૧/૦૨/૨૦૨૦ ના રોજ યોજાયેલ તેમાં આ નિતિની અવધિ તા: ૩૦/૦૬/૨૦૨૦ સુધી લંબાવવાનો નિર્ણય થયેલ છે. જે અન્વયે, હવે જોખમી કચરાના વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગેની નિતિ ની અવધિ તા: ૩૦/૦૬/૨૦૨૦ સુધી અમલી રહેશે.

સદર નિતિ ની સક્ષમકક્ષાએ મંજૂરી હાર્ડસ વેસ્ટ સેલની ફાઇલ નંબર : જીપીસીબી/એચએડેડ-જન-૬૬૬ માં મેળવેલ છે.

ઉપરોક્ત કાર્યાલય આદેશ સક્ષમ અધિકારીશ્રીની મંજૂરી થી કરવામાં આવે છે.


(એન.એમ.તાલાણી)
સહય સચિવ

તા. 26 FEB 2020

નં. ગુ.પ્ર.ની.બોર્ડ /હેઝ.યુનીટ-જન-૬૬૬/૬૬૬૭૭૬

નકલ રવાના :-

1. અધ્યક્ષશ્રીના અંગત સચિવ શ્રી.....આપની જાણ સારૂ.

2. સભ્ય સચિવશ્રીના અંગત સચિવશ્રી.....આપની જાણ સારૂ.

3. પ્રાદેશિક અધિકારીશ્રી,

અમદાવાદ, ગાંધીનગર, નડિયાદ, આંણદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ, સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિમ્મતનગર, ભરુચ, અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદ- રૂરલ, અમદાવાદ-પૂર્વ, મોરબી, કચ્છ પૂર્વ, કચ્છ પશ્ચિમ

4. યુનિટ હેડશ્રી,

અમદાવાદ, ગાંધીનગર, નડિયાદ, આંણદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ, સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિમ્મતનગર, ભરુચ, અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદરૂરલ-, અમદાવાદ પૂર્વ-, મોરબી, કચ્છ

5. તકેદારી અધિકારીશ્રી,

ટીમ-૧, ટીમ-૨.....આપની જાણ સારૂ.

✓ 6. યુનિટ હેડ. IT શાખા.....સદર પરિપત્રની નકલ GPCB Website તથા XPN પર અપલોડ કરવા સારૂ.

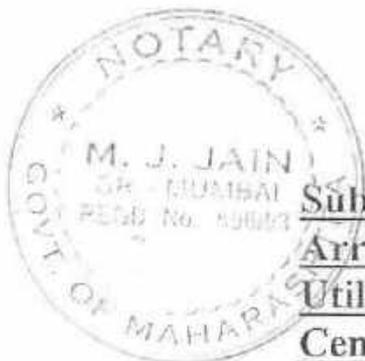
7. મહેકમ શાખા.....આપની જાણ સારૂ.

8. સંબંધિત ફાઈલ

સચિવ

Gujarat Pollution Control Board

Head Office, "Environment Building"
Gandhinagar



OFFICE MANDATE

Subject : Extension of Policy on Interim Arrangements for Permitting Hazardous Waste Utilization Units in case SOP is not framed by Central Pollution Control Board.

The Hazardous and Other Waste Rules, 2016 provide for obtaining authorization under Rule-9 from the Pollution Control Board before reuse of hazardous waste by the industrial unit. If the SOP is prepared by the CPCSB for this purpose, the Board may issue an amendment to the Authorization for the use of hazardous waste by the industrial unit following the existing procedure, but in cases where the SOP is not prepared for the use of hazardous waste, conventionally hazardous waste may be recycled. : Interim policy prepared by the Board for granting permission on a temporary basis for the purpose of providing convenience to the consuming industries. The duration of which was till 13/12/2018 i.e. for 1 year. Further, the tenure of method Completed on dt.13/12/2018 1 more year i.e. It was extended till dt. 31/12/2019.

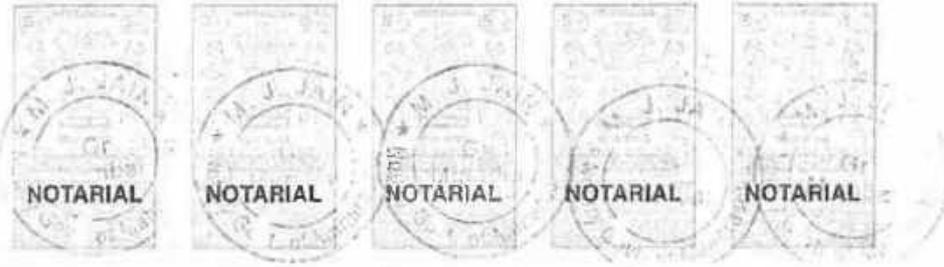
In case CPCB has not prepared sufficient number of SOPs and SOPs regarding the applications of many industries in Gujarat are yet to be prepared, the policy made by the Board regarding making interim arrangements for traditionally hazardous waste consuming industries till adequate SOPs are prepared by CPCB Circular dated 13/12/2017 vide Office Order No. GPCBoard / Haza Unit - Jan-611 / 430401, the duration of which

- 1) Was up to the Dt. 31/12/2018 thereafter,
- 2) Dated 19/01/2019 Office Order No. GPC Board Haza Unit - Jan-666/491702 to method Term Extended up to Dated. 31/12/2019.

*True Translation from
Guj - English*

23 NOV 2022

M. J. Jain
M. J. JAIN
ADVOCATE
Shriram Building, II
195-Campus, Nariman Point, Mumbai
23/11/22



In the 253rd board meeting of the board which was held on 11/02/2020, it was decided to extend the period of this policy till 30/06/2020. Accordingly, the period of the policy regarding interim arrangements for permitting units consuming hazardous wastes is now will be valid till dt. 30/06/2020.

Competent approval of said method has been obtained for Hazardous Waste Sale vide File No. GPCB / HAZ - JAN-666.

The above office order is done with the approval of the competent authority.

Sd/-
(N M Tabhani)
Member Secretary

True foundation from Gajto
Eugh
Mob : 98211102
M. J. JAIN
ADVOCATE & NOTARY
Shriram Building, II Floor, Cross No. 4,
195-Cawasji Hormuji Street,
Opp. Alfred Hotel, Princess Street Corner
Marinelines (E), Mumbai - 400 002.

23 NOV 2022

Copy to,

1. Personal Secretary to the Chairman, ... for your kind information.
2. Personal Secretary to the Member Secretary,for your kind information.
3. The Regional Officer,

Ahmedabad, Gandhinagar, Nadiad, Anand, Vadodara, Surat, Navsari, Vapi, Rajkot, Junagadh, Surendranagar, Bhavnagar, Mehsana, Porbandar, Jamnagar, Sarigam, Jetpur, Himmatnagar, Bharuch, Ankleshwar, Godhra, Palanpur, Ahmedabad- Rural, Ahmedabad-East, Morbi, Kutch East, Kutch West

4. Unit Head,

Ahmedabad, Gandhinagar, Nadiad, Anand, Vadodara, Surat, Navsari, Vapi, Rajkot, Junagadh, Surendranagar, Bhavnagar, Mehsana, Porbandar, Jamnagar, Sarigam, Jetpur, Himmatnagar, Bharuch, Ankleshwar, Godhra, Palanpur, Ahmedabad Rural-, Ahmedabad East-, Morbi, Kutch.

5. Vigilance Officer, Team-1; Team-2, for your kind information.

6. Unit Head IT Branch ... copy of said circular to be uploaded on GPCB Website and XPN.

7. Institutional Branch for your kind regards,

8. In the relevant file.

*True Translation from
Anj to Bujin*

M. J. JAIN
MOBILE: 9820119979
ADVOCATE & NOTARY
Shriam Building, 11 Frigate, Laxmi Road,
199-Cawasji Hormusji Street
Opp. Alfred Hotel, Princess Street, Gandhinagar,
Mehsana (G). Gujarat - 382002

23 NOV 2022

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
વડી કચેરી, "પર્યાવરણ ભાવન"

ગાંધીનગર

કાર્યાલય આદેશ

વિષય: કેન્દ્રિય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા SOP ન બનાવેલ હોય તેવા કિસ્સામાં જોખમી કચરાના વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગે નીતિની મુદત લંબાવવા બાબત

જોખમી તથા અન્ય કચરા નિયમ ૨૦૧૬-અંતર્ગત ઔદ્યોગિક એકમ દ્વારા જોખમી કચરાનો પુનઃ વપરાશ કરતા પૂર્વે પ્રદૂષણ નિયંત્રણ બોર્ડમાંથી નિયમ-૯ અંતર્ગત ઓછોરાજેશન મેળવવાની જોગવાઈ છે આ માટે CPCB દ્વારા SOP તૈયાર કરવામાં આવેલ હોય તો બોર્ડ તેના આધારે પ્રવર્તમાન પદ્ધતિ અનુસરીને જેને ઔદ્યોગિક એકમને જોખમી કચરાનો વપરાશ માટે Authorization માં Amendment આપી શકે છે. પરંતુ જે કિસ્સામાં જોખમી કચરા ના વપરાશ માટે SOP તૈયાર ન થયેલ હોય તેવા કિસ્સામાં પારંપારિક રીતે જોખમી કચરાનો પુનઃવપરાશ કરતા ઉદ્યોગો માટે બોર્ડ દ્વારા સગવડ પૂરી પાડવાના હેતુસર હંગામી ધોરણે પરવાનગી આપવા માટે બોર્ડ દ્વારા વચગાળાની નીતિ તૈયાર કરવામાં આવેલ. જે તા: ૧૩/૧૨/૨૦૧૭ ના રોજ ના ના કાર્યાલય આદેશ નં: ગુ.પ્ર.ની.બોર્ડ/ હેઝા યુનીટ-જન-૬૧૧/૪૩૦૪૦૧ થી પરિપત્રિત કરવામાં આવેલ. જેની અવધિ વખતો વખત ચોક્કસ આદેશ દ્વારા તા: ૩૦/૦૬/૨૦૨૦ સુધી લંબાવેલ.

Covid-19 પરિસ્થિતિને કારણે છેલ્લા ત્રણ માસથી વધુના સમયગાળામાં CPCB દ્વારા પૂરતી સંખ્યામાં SOP બનાવી શકાયેલ નથી. આવા સંજોગોમાં CPCB દ્વારા પૂરતી SOP તૈયાર ન થાય ત્યાં સુધી પારંપારિક રીતે જોખમી કચરાના વપરાશ કરતા ઉદ્યોગો માટે જે વચગાળાની નીતિ બનાવેલ છે. જેની અવધિ અગાઉ ૩૦/૦૬/૨૦૨૦ સુધી છે તેને ૩૧/૧૨/૨૦૨૦ સુધી લંબાવવાની જરૂર જણાય છે.

બોર્ડ દ્વારા પુખ્ત વિચાર ના અંતે Covid-19 ની પરિસ્થિતિને ધ્યાને લઈ હવે જોખમી કચરાના વપરાશ કરતા એકમોને મંજૂરી આપવા બાબતે વચગાળાની વ્યવસ્થા અંગેની નીતિ ની અવધિ તા: ૩૧/૧૨/૨૦૨૦ સુધી લંબાવેલ છે. આમ આ વચગાળા ની વ્યવસ્થા અંગેની નીતિ તા: ૩૧/૧૨/૨૦૨૦ સુધી અમલી રહેશે. જેની સીધે નોંધ લેવા વિનંતી છે.

સદર નીતિ ની અવધિ લંબાવા માટે સક્ષમ કક્ષાએ મંજૂરી હોર્ડર્સ વેસ્ટ સેલની ફાઇલ નંબર : ૩૦/૦૬/૨૦૨૦/૨૦૨૦/૨૦૨૦ માં મેળવેલ છે.

ઉપરોક્ત કાર્યાલય આદેશ અધ્યક્ષશ્રીની મંજૂરી થી કરવામાં આવે છે.



(વે.વી.શુક્લ)

સહ્ય સચિવ

નં. ગુ.પ્ર.ની.બોર્ડ /હેઝા યુનીટ-જન-૬૬૬/ ૬૬૬/૫૫૫ / તા. 10 JUN 2020

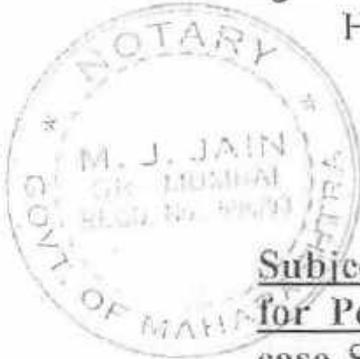
લકલ રવાના :-

૧. અધ્યક્ષશ્રીના અંગત સચિવ શ્રી.....આપની જાણ સારું.
૨. સહ્ય સચિવશ્રીના અંગત સચિવશ્રી.....આપની જાણ સારું.

3. પ્રાદેશિક અધિકારીઓ,
અમદાવાદ, ગાંધીનગર, નડિયાદ, આણંદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ,
સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિમ્મતનગર, વડુચ,
અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદ-રૂરલ, અમદાવાદ-પૂર્વ, મોરબી, ડચ્છ પૂર્વ, ડચ્છ પશ્ચિમ
4. યુનિટ હેડશ્રી,
અમદાવાદ, ગાંધીનગર, નડિયાદ, આણંદ, વડોદરા, સુરત, નવસારી, વાપી, રાજકોટ, જુનાગઢ,
સુરેન્દ્રનગર, ભાવનગર, મહેસાણા, પોરબંદર, જામનગર, સરીગામ, જેતપુર, હિમ્મતનગર, વડુચ,
અંકલેશ્વર, ગોધરા, પાલનપુર, અમદાવાદ રૂરલ, અમદાવાદ પૂર્વ, મોરબી, ડચ્છ
5. યુનિટ હેડ. IT શાખા.....સદર પરિપત્રની નકલ GPCB Website તથા XPN પર અપલોડ કરવા સારૂ.
6. સંબંધિત ફાઈલ

Gujarat Pollution Control Board

Head Office, "Environment Building"
Gandhinagar



OFFICE MANDATE

Subject : Extension of Policy on Interim Arrangements for Permitting Hazardous Waste Utilization Units in case SOP is not framed by Central Pollution Control Board.

Hazardous and Other Wastes Rule 2016 - Provision is made to obtain authorization under Rule - 9 from the Pollution Control Board before reuse of hazardous waste by the industrial unit concerned. For this purpose, an ASOP has been prepared by CPCB. Then the Board can amend the Authorization for the use of hazardous waste to the industrial unit by following the existing procedure. But an interim policy has been prepared by the Board for the purpose of providing facilities to industries traditionally reusing hazardous waste in cases where SoP is not prepared for hazardous waste, which Circular dated 13/12/2017 vide Office Order No. GPCB/Haza Unit - Jan-6118430401. The duration of which may be fixed by appropriate order from time to time, extended till 30/06/2020.

Due to the Covid-19 situation, CPCB has not been able to manufacture sufficient number of ESOPs in the last more than three months. In such circumstances CPCB has made an interim policy for industries consuming conventional hazardous wastes till an adequate ESOP is prepared. The period of which is earlier till 30/06/2020, it seems necessary to extend it till 31/12/2020.

At the end of mature consideration by the Board taking into account the situation of Covid-19 now the period of the policy regarding the interim arrangement for sanctioning the units consuming hazardous wastes extended till dt. 31/12/2020. Thus, the

*The Translation from Gujarati
To English.*

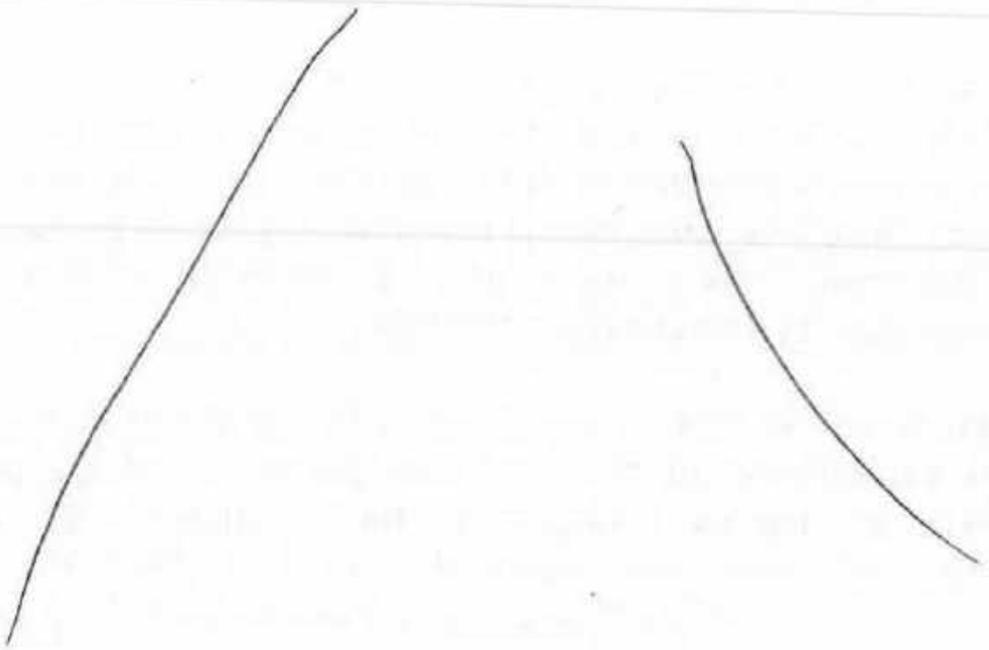
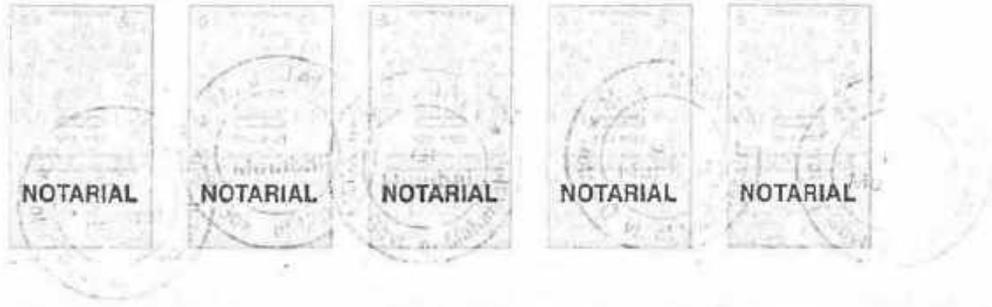
29 NOV 2022

23 NOV 2022
M. J. JAIN
ADVOCATE & NOTARY
Shrihari Building, II Floor, Office No. 4,
135-Cawasji Hormusji Street,
Mumbai Hotel, Princess Street Corner

4

True Copy

GOVT. OF MAHARASHTRA



policy regarding this interim arrangement will be valid till 31/12/2020. It is requested to be noted by all.

Competent level approval for extension of said method has been obtained under Hazardous Waste Cell File No. GPCB / HAZ - JAN-666.

The above office order is done with the approval of the Chairman.

Sd/-
(A. V. Shah)
Member Secretary

No. : G.P.C.B./ Haz. Unit - Jan-666/56/774/dated 10 June 2020

Copy To :

1. Personal Secretary to the Chairman .. for your kind information.
2. Personal Secretary to Member Secretary ... for your kind information.

True Translation from Gujarati to English

M. J. Jain
Mob: 9820 23/11/22

M. J. JAIN
ADVOCATE & NOTARY
Shree E. Jang. II Floor, Office No. 4,
17/2, G. S. Road, Hornum, E. W.
Opp. Almas Hotel, Pradip, Sion, Lower,
Mumbai (E), Mumbai - 400 022.

23 NOV 2022



107 ANNEXURE-N GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment) CCA AMENDMENT NO. AWH - 119940

NO: GPCB/ANK/CCA-146(19)/ID-15092/_____

DT: ___/07/2022

To,
M/s. COROMANDEL INTERNATIONAL LTD.
PLOT NO: 3204,
GIDC ESTATE ANKLESHWAR,
DIST-BHARUCH.

- SUB:** Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.
REF: (1) Your application No. 209547 dated 24/03/2022.
(2) CCA No. AWH - 114552 dated: 26/10/2021.
(3) CTE - Amendment No. CTE - 117449 dated: 25/05/2022.

Sir,

This has reference to the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 under the provisions of the various Environmental Act/ Rules, which stands amended as under.

The Validity of this order will be up to 17/04/2026.

1. The list of proposed products to be manufactured shall be as follows:

Sr. No.	Products	Production Capacity (MT/Year)			Remarks	
		Existing	Proposed	After Change in Product Mix		
Group 1						
1	Malathion	3000	3050	1354	4404	Either or combination of the Products
2	Dinotefuran	50				
Group 2						
3	Profenofos	3500	424	3924	--	
Group 3						
4	Cyproconazole	400	550	-34	516	Either or combination of the Products
5	N - Acetyl Thiazolidine - 4 Carboxylic Acid (ATCA)	50				
6	Boscalid	100				
Group 4						
7	Pyrazosulphuran Ethyl	75	775	-655	120	Either or combination of the Products
8	Chlorpyrifos	500				
9	Propiconazole	100				

10	Tebuconazole	100			
Group 5					
11	Phenthoate	1200	300	1500	--
Group 6					
12	Picoxystrobin	50	195	155	350
13	Cymoxanil	100			
14	Prochloraz	45			
Group 7					
15	Pyrimetozine	250	625	-229	396
16	Difenoconazole	25			
17	Thiamethaxom	100			
18	Dazomet	200			
19	Primifos Methyl	50			
Group 8					
20	Pyraclostrobin	100	525	-405	120
21	Hexaconazole	75			
22	Prothioconazole	100			
23	Flpronil	50			
24	Buprofezin	200			
Group 9					
25	Temephos	250	325	-25	300
26	Hexythiozox	25			
27	Tolfenpyrad	50			
Group 10					
28	Azoxystrobin	150	1200	-804	396
29	Kresoxym-methyl	50			
30	Acephate	1000			
Group 11					
31	Diafenthuron	100	400	-81	319
32	Tricyclazole	150			
33	Diflubenzuron	100			
34	Lufenuron	50			
Total		12345	0	12345	--
		MT/Year		MT/Year	

2. **Specific conditions:**

- Total production shall not exceed 12345 MT/Year in any case.
- There shall not be increase in pollution load due to proposed change in product mix.
- Unit shall not carry out any construction activities and production which attracts provisions of Environment Clearance without obtaining EC from competent authority under EIA notification dated 14/09/2006 and amended thereafter.
- Unit shall use fresh raw material only.



109 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

- e) Unit shall sell out their hazardous waste to authorized endusers who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized endusers and submit MoU.
- f) All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
- g) Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.
- h) Unit shall strictly follow the Fly Ash Notification for disposal of generated ash.
- i) Unit shall comply with additional condition for CPA/SPA areas as per GPCB office order dated: 11/11/2019.

[A] Additional conditions under Air Act:

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.

Flue gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
PM	150 mg/Nm ³	120 mg/Nm ³
SO ₂	100 PPM	80 PPM
NO _x	50 PPM	40 PPM

Process gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
HCL	20 mg/Nm ³	16 mg/Nm ³
SO ₂	40 mg/Nm ³	32 mg/Nm ³
Chlorine	9 mg/Nm ³	7.2 mg/Nm ³
HBr	30 mg/Nm ³	24 mg/Nm ³

- b) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable) (For solid fuel based utilities)

Stipulated APCM in Red category industrial units of CPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- c) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- d) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/ CPCB server (In case of large and medium red category industries)

Outward No: 678/25/07/2022

- e) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- f) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- g) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- h) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- i) Unit shall adopt sectoral Best Available Technology-BAT (Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- j) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- k) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

[B] Additional conditions under the Water Act:

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, Industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

[C] Additional conditions under the Hazardous Waste Management Rules:

- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.



111 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

(D) Other General Conditions:

- Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
- Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

3. **CONDITION UNDER THE WATER ACT:**

- 3.1 The condition No. 3.3 for Water Consumption under Water Act of the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 is amended and shall now be read as under.

Water (Qty: KL/day)	Water consumption		
	Existing	Proposed	Total
Domestic	25	-	25
Industrial	475	-8	467
Gardening	30	-	30
Total	530	-8	522

- 3.2 The condition No. 3.1 & 3.2 for Wastewater Generation under Water Act of the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 is amended and shall now be read as under.

Water (Qty: KL/day)	Wastewater Generation		
	Existing	Proposed	Total
Domestic	17	-	17
Industrial	262	-4	258
Total	279	-4	275

3.3 Mode of disposal of wastewater:

- Industrial effluent from, Boiler + Cooling (40 KLD), Process + washing (218 KLD) along with domestic wastewater (17 KLD) and MEE Condensate (60 KLD) i.e. non - toxic effluent total 245 KLD will be treated in ETP and sent it to FETP of M/s. NCTL, Ankleshwar for further treatment and disposal.
- High TDS/COD stream of effluent from process (70 KLD) will be treated in in-house MEE. MEE Condensate 60 KLD will be sent it to ETP for further treatment and disposal (as mentioned above in sr. no. 1). OR
In case of non operation of in-house MEE or during maintenance / scaling of in-house MEE, High TDS/COD stream of effluent from process (70 KLD) will be sent to common MEE of M/s. Detox India Pvt. Ltd. (Formally: ACPTCL), Ankleshwar for further treatment and disposal.
- MEE Reject 10 KLD (In case of Operation of In-house MEE) and toxic effluent from process 20 KLD = 30 KLD will be disposed to Common Incineration Facility.
- Sewage shall be treated along with Industrial effluent and discharged into GIDC underground drainage system and conveyed to FETP (NCT)

4. **CONDITIONS UNDER THE AIR ACT:**

- 4.1 The condition No. 4.1 for Fuel Consumption under Air Act of the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 is amended and shall now be read as under.

Sr. No.	Name of fuel	Quantity		
		Existing	Proposed	Total
1	LDO	--	1216 Liter/Hr	1216 Liter/Hr
2	Natural Gas	1460 Sm ³ /Hr	--	1460 Sm ³ /Hr
3	HSD	500 Liter/Hr	--	500 Liter/Hr

- 4.2 There shall be no change in flue gas emission from proposed changes.

- 4.3 There shall be no change in process gas emission from proposed changes.

5 **CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016**

- 5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

- 5.2 The condition No. 6.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 is amended and shall now be read as under.

Sr. No.	Name of Haz Waste	Cate. Num.	Quantity in MT/Year			Facility
			Exi.	Pro.	Total	
1	Spent solvent	20.2	1500	-50	1450	Collection, Storage, reuse in next process again or Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and permission under rule - 9 to receive this waste after making MOU or sent to incineration to SEPPL or send it to co-processing site.
2	Date expired/ off specification pesticides	29.3	What So ever generate s	--	What So ever generates	Collection, Storage Transportation and disposal by incineration at SEPPL.
3	Distillation residue	20.3	850	--	850	
4	ETP Sludge MEE Salt	29.2	6940.8	-50	6890.8	Collection, Storage Transportation, disposal at TSDF.
5	Acetic Acid	B15	126	--	126	Collection, Storage and disposal to GPCB



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						authorized common Hazardous waste management facility e.g. - SEPPL.
6	Used filters	35.1	30	--	30	Collection, storage, disposal by incineration at CHIWF.
7	Sludge from wet scrubber	37.1	30	--	20	Collection, storage, disposal by incineration at CHIWF.
8	Spent catalyst	29.5	20	--	20	Collection, storage, transportation, disposal at TSDF or disposal by sell to authorized users who is having authorization with valid CCA and having permission under rule-9 of HOW-2016.
9	Used oil	5.1	6	--	6	Collection, Storage, Transportation and disposal by reuse in plant & machinery as lubricant or sell it to authorized refiners/recyclers.
10	Discarded container/bags liners	33.1	10700	--	10700	Collection, storage, Decontamination, Transportation and disposal by reuse after in-house decontamination or send it to authorized decontamination facility/ recycler or send back to suppliers.
11	Packaging material/paper waste	33.1	12	--	12	Collection, Storage, Reuse or sale to GPCB authorized vendor.
12	Spent Sodium bromide/ Ammonium bromide	B10	6600	--	6600	Collection, Storage, Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU.
13	Spent Caustic	B15	1561	--	1561	Collection, Storage, Transportation and disposal by sell out to authorized users who is having authorization

Outward No: 678855/25

						with valid CCA and rule-9 permission under to receive this waste after making MOU.
14	HCL (liq.)	29.6	1542	--	1542	Collection, Storage, Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU.
15	HBr Solution	B 10	3248	--	3248	Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU. or reuse in plant premises.
16	Sodium Sulphate	B36	122	--	122	Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU.
17	Sodium acetate	B10	375	-	375	Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU.
18	Used K_2CO_3	28.1	44	-	44	Transportation and disposal by sell out to authorized users who is having authorization with valid CCA and rule-9 permission under to receive this waste after making MOU.
19	Concentrated/ evaporative waste	37.3	10800	--	10800	Collection, storage, transportation and disposal by incineration at SEPPL & BEIL or pre-processing at RSPL, Panoli.



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- 6 All other conditions of the CCA order No: AWH-114552, issued vide letter no. GPCB/ ANK/ CCA-146(16)/ ID-15092/604600, dated 26/10/2021 will remain same.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Arun G. Patel)
ENVIRONMENT ENGINEER

Outward No:678855, 25/07/2022

Page 9 of 9

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

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सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty

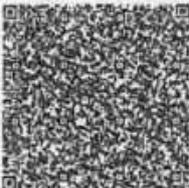


Certificate No. IN-GJ41437714958857U
Certificate Issued Date 12-Apr-2022 12:36 PM
Account Reference IMPACG (SV)/ gj13043504/ ANKLESHWAR1/ GJ-BH
Unique Doc. Reference SUBIN-GJGJ1304350415090731580543U
Purchased by BASHIR A SHAIKH
Description of Document Article 5(h) Agreement (not otherwise provided for)
Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : RAINA INDUSTRIES
Second Party : COROMANDEL INTERNATIONAL LIMITED
Stamp Duty Paid By : RAINA INDUSTRIES
Stamp Duty Amount(Rs.) : 300
(Three Hundred only)

Regd. No. 7541/2022
Date 12 APR 2022

12 APR 2022

NOTARY



IN-GJ41437714958857U

IC 0029423470

Statutory Alert:

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12 APR 2022

AGREEMENT / MOU

THIS Agreement made at Ankleshwar on this **12th April 2022** Between **COROMANDEL INTERNATIONAL LIMITED** a Company incorporated in India under the Companies Act 1956 and having CIN L24120TG1961PLC000892 and its Registered Office at Coromandel House **1-2-10, Sardar Patel Road, Secunderabad- 500003**, and having Manufacturing Plant at **Plot No. 3204, GIDC, Ankleshwar, Dist: Bharuch, Gujarat, India** (herein after referred to as "GENERATOR /SELLER" which expression shall, unless repugnant to the context or meaning there of be deemed to mean and include its successors and assigns) Of the one part

AND

RAINA INDUSTRIES a partnership firm having its Manufacturing Plant located at **Plot No. 6104/A/2/10, GIDC, Ankleshwar.** (hereinafter referred as "BUYER" which expression shall, unless repugnant to the context or meaning thereof be deemed to mean and include its successors and assigns) of the other part as per below:

TERMS AND CONDITIONS OF AGREEMENT:

"GENERATOR/SELLER"

1. GENERATOR is engaged with manufacturing of various types of products mention in granted order of CCA The Board has been granted Consolidate Consent & Authorization vide order no. **114552**, having valid up to **dtd.-17/04/2026**.
2. Whereas Spent Caustic (NASH) (1,561 MT/Year) is to be generated during our industries/activity and We will follow all the guidelines of the Board.
3. We undertake that we will maintain the records of generation and disposal of spent Caustic (NASH) Solution as prescribed in the guideline by the Board.
4. We will sell in house non-usable Spent Caustic (NASH) Solution to the actual user industry.
5. We undertake that we will not sell spent Caustic (NASH) Solution to the trader/vendor and will follow the procedure prescribed in the guidelines and various environment rules.
6. We undertake that conveyance of spent Caustic (NASH) Solution shall be carried out only through online **GPS mounted authorized vehicles and**

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12 APR 2024

XGN system generated online manifest which are following the guideline prescribed in Hazardous and other wastes [M&TM] rules, 16.

7. We as occupier/Generator/Facility operator will strictly adhere and comply with Hazardous and other wastes [M&TM] rules, 16.

"BUYER"



1. **BUYER** is engaged with Manufacturing of various products mentioned in the Consent order and Board has granted CCA vide order no AWH-103505, Valid up to 16/07/2024.
2. Whereas Spent Caustic Solution (NASH) (840MT/ Year) will be utilized as Raw material in our industries/activity for the granted products.
3. We undertake that We will follow all the guidelines prepared by the Board.
4. We undertake that We will maintain the records of utilized and received of spent Caustic (NASH) Solution We undertake that conveyance of spent Caustic (NASH) Solution shall be carried out only through **online GPS mounted authorized vehicle and XGN system generated online manifest** which are following the guideline prescribed in Hazardous and other wastes [M&TM], rules, 16.
5. We as occupier/Generator/Facility operator will strictly adhere and comply with Hazardous and other wastes [M&TM] rules, 16.

"GENERATORY/SELLER" and "BUYER"

1. **"GENERATOR/SELLER"** at their above factory Spent Caustic (NASH) Solution (1,561 MT / Year), will be generated.
2. **"BUYER"** at their plant are in regular requirement of spent Caustic (NASH) Solution for their Production (**720 MT/ Year**).
3. **"BUYER"** at there is follow the guideline prepared by the Board For the management of the Spent Caustic (NASH) Solution.
4. **"GENERATOR/ SELLER"** will supply to **"BUYER"** for their consumption from their plant at Ankleswar subject to requirement by **"BUYER PARTY"** & subject to availability or Production by **"Seller Party**.
5. **"GENERATOR/SELLER"** will maintain the records of generated Spent Caustic (NASH) Solution Price, Quantity, Payment terms, date of delivery & every other terms will be mutually decide on this between **"BUYER"** & **"GENERATORY/SELER"**.
6. Any other issue relating to above but not covered above shall be decide mutually from time to time.

NOCIL LIMITED		Nocil Limited- Dahej		PLOT NO. 12-A-1 - 13-B-1 DAHEJ INDUSTRIAL ESTATE, DAHEJ AMBHETA ROAD, AMBHETA, Bharuch, Gujarat, DAHEJ 392130		GSTIN-24AAACN4412E1Z3		StateCode - 24		Responsible Care A COMMITMENT TO SAFETY		
IRN- 7a8ea7f54c2b061dacc19d09e63731f098af2895098ac90f425ba98ba00391a2						Date- 04.04.2022						
E-WAY Bill - 641404344587						EWB Date- 04.04.2022						
TRANSACTION DETAIL-						Customer PO Ref- nil						
Invoice Category-	B2B	PO Date-	05.03.2022									
Document Type-	Tax Invoice	LR No-	23									
Document No-	9242250004	LR Date-	4.04.2022									
Document Date-	04.04.2022	Transporter Name-	Banas Bulk Carrier									
Nature of Transaction-	INTRA	Vehicle No-	28 GY16AY-3151									
Preceding Doc.No-	NA	Sales Order No-	35014939						Date & Time of Posting of Inv -	04.04.2022 16:13:39		
Preceding Doc.Date-	NA	Delivery No-	80537127						Date & Time of Removal -	04/04/2022 16:30		
IGST.on INTRA-		Freight-	To PAY/PREPAID									
BILLED TO - 1000048 RAINA INDUSTRIES PLOT NO.6104, SHED NO.A-2/10, GIDC AREA, ANKLESHWAR GUJRAT 393002						SHIPPED TO - 1000048 RAINA INDUSTRIES PLOT NO.6104, SHED NO.A-2/10, GIDC AREA, ANKLESHWAR GUJRAT						
PIN CODE-	393002	Place of Supply-	ANKLESHWAR			PIN CODE-	393002	Place of Supply-	ANKLESHWAR			
State Code-	24 (Gujarat)	GSTIN-	24AADFR0395Q1ZR			State Code-	24 (Gujarat)	GSTIN-	24AADFR0395Q1ZR			
Sr. No.	Product / Customer Product Code	Product Description / Batch No.	HSN	UOM	No. of KEGS / BAGS	Qty.	Rate/Kg	Taxable Value.	Type of Tax /Rate of Tax	Total Tax	Total Item Value	
1	F364001200	NaSH F36B0002	28301000	KG	7,884.000	7,884.000	35.00	275,940.00	CGST-9% SGST-9%	24,834.60 24,834.60	325,609.20	
GROSS WT (KGS) 36660, TARE WT (KGS) : 11630, NET WT (KGS) : 25030. NaSH Strength 31.50 % on 100% QTY (KGS) : 7884. VALUE decl. on 100% basis. Seal No. 3817,3818.			TOTAL		7,884.000	7,884.000		275,940.00	CGST-9% SGST-9%	24,834.60 24,834.60	325,609.20	
Whether Tax payable on Reverse Charge Basis - NO									TOTAL INVOICE VALUE		325,609.00	
AMOUNT IN WORDS												
TOTAL CGST - TWENTY FOUR THOUSAND EIGHT HUNDRED THIRTY FOUR Rupees SIXTY Paise												
TOTAL SGST - TWENTY FOUR THOUSAND EIGHT HUNDRED THIRTY FOUR Rupees SIXTY Paise												
TOTAL INVOICE VALUE - THREE LAKH TWENTY FIVE THOUSAND SIX HUNDRED NINE Rupees												
The material mentioned above are received in good order and condition alongwith below documents -						Prepared By - N12WHC01			FOR NOCIL LIMITED Signature valid			
1. TREM CARD 2. COQ 1 Nos. 3. TAX INVOICE						Signature of Receiver <i>STB</i>			Digitally Signed by: BHAVIK PATEL Reason: Document Authentication Location: DAHEJ ContactInfo: Date: Mon Apr 04 16:13:39 2022 Authorised Signatory			
Checked by - <i>Jln</i>						PAGE NO.1 OF 1						
WH : F :008(09 / 20)												
INVOICE HAS BEEN DIGITALLY SIGNED AND HENCE DOES NOT REQUIRE ANY PHYSICAL SIGNATURE												



641404344587

Eway Bill



1. E-WAY BILL Details

eWay Bill No: 641404344587 Generated Date: 04/04/2022 04:15:00 PM Generated By: 24AAACN4412E1Z3 Valid Upto Date : 05/04/2022 11:59:00 PM (Vehicle Type is Regular)

Mode: Road Approx Distance: 52Km

Type: Outward - Supply Document Details: Tax Invoice - 9242250004 - 04-04-2022 Transaction type: Regular

IRN No: 7a8ea7f54c2b061dacc19d09e63731f098af2895098ac90f425ba98ba00391a2

Acknowledgement No: 162211666135011 Acknowledgement Date: 04/04/2022 04:14:00 PM

2. Address Details

From	To
GSTIN: 24AAACN4412E1Z3 Nocli Limited-Dahej Gujarat :: Dispatch From :: PLOT NO. 12-A-1 - 13-B-1 DAHEJ INDUSTRIAL ESTATE, DAHEJ, Gujarat - 392130	GSTIN: 24AADFR0395Q1ZR RAINA INDUSTRIES, Gujarat :: Ship To :: PLOT NO.6104, SHED NO.A-2/10, GIDC AREA,, ANKLESHWAR, GUJARAT, ANKLESHWAR, Gujarat - 393002

3. Goods Details

HSN Code	Prod Name	Desc	Qty	Units	Taxable Amount	IGST Rate	CGST Rate	SGST Rate	Cess Rate	Cess Non Advol
28301000		NaSH	7884.0	KGS	₹2,75,940.00	0	9.000	9.000	0	
Tot. Taxable Amt: ₹2,75,940.00		CGST Amt: ₹24,834.60		SGST Amt: ₹24,834.60		IGST Amt: 0				
CESS Amt: 0		CESS Non.Advol Amt: 0		Other Amt: ₹0.20		Total Inv. Amt: ₹3,25,609.00				

4. Transportation Details

Transporter ID & Name : 24AGKPJ4734G2ZG - BANAS BULK CARRIER

Transporter Doc. No & Date : 23 - 04/04/2022

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	CEWB No. (if any)	Multi Veh. Info (if any)
Road	GJ16AV3151 / 23 / 04/04/2022	DAHEJ	04/04/2022 04:15:00 PM		

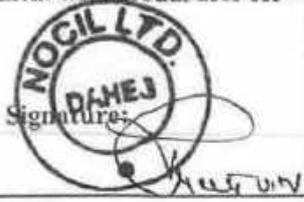


123
Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1642251
04/04/2022

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

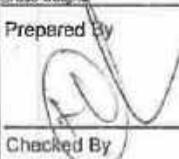
Sender's Details					
Sender Name	NOCIL Ltd (Formally National Organic Chemical Industries Limited) [31700]				
Address	--- Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	9426894380 mahesh.patel@nocil.com	GPS Coordinates	Lat :21.4000 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584 rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	--- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	[~26~25.1~Process Waste Sludge/Residues Containing Acid, Toxic Metals, Organic compounds				
Waste Intended for	Recycling	Total Qty	25.030MT	Consistency	liquid
Transporter Details					
Name	Nairagreen	Contact Details	9824117781 bbcanleshwar@yahoo.com		
Address	B-401 ,divyajyot H-3164 ,500 quater road, gidc Ank,GIDC Ankleshwar-393002 District :Ankleshwar Taluka :Ankleshwar				
Vehicle Details					
Vehicle no	GJ16AV3151	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Siyaram Yadav	Driver Contact No	9729919833		
Waste Transportation Details					
Vehicle Depart.	04/04/2022 10:15AM	Number of Drums	0	Loose Waste	25.030
Remarks	NaSH	No of bags	0		
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
NOCIL LIMITED PLOT NO. 12/A/1, GIDC, STATE OF DAHEJ NR AMBHETA VILLAGE, EHARUCH, GUJARAT - 392130		Date:			
Transporter's Acknowledgement of Receipt of waste					
Stamp:		Date:		Signature:	
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 04/04/2022 4:07PM - Remarks :1642251 - NaSH

Stamp:

Date:

Signature:

		Subject to Udaipur Jurisdiction Only																			
		PI Industries Limited Regd office: Udaisagar Road, Udaipur, Rajasthan - 313001												Duplicates FOR TRANSPORTER Tax Invoice							
Tel No. : 91264627239232079		Supplier's Address: PI INDUSTRIES LTD., FACTORY:237, G.I.D.C.PANOLI,, PANOLI, 394116, Gujarat, India												PL NO:							
Email: corporate@pilind.com		GSTN No. 24AABCP2183M1ZB			PAN AABCP2183M		CIN- L24211RJ1946PLC000469			Due Date 14.04.2022											
Tax Invoice No.		Date		A/c Code		PO No.		PO Date		Order No		Order Dt		Ref.No		Ref.Dt		Mode of Payment			
12108721		14.04.2022		50145		NIL		14.04.2022		51501795		14.04.2022		81688605		14.04.2022		100 % AGAINST			
Bill to party (Place Of Supply)		GST No: 24AADFR0395Q1ZR																			
RAINA INDUSTRIES 6104/A/2/10 GIDC ESTATE, ANKLESHWAR , ANKLESHWAR , Gujarat - 393002 , India PL NO: Tel: 02646 - 251487										EWAY Bill No. 671408486660 EWAY Creation Date 14.04.2022 EWAY Valid to 15.04.2022											
Ship to Party RAINA INDUSTRIES 6104/A/2/10 GIDC ESTATE, ANKLESHWAR , ANKLESHWAR , Gujarat - 393002 , India PL NO: Tel: 02646 - 251487										IRN No. 276d9ba68f11fc7801fcb30d53ab652666a87d e290e4392e9b0db75cac9e08a3 Ack No. 162211713179240 Ack Date 14.04.2022											
S.N	Description	HSN/SAC	Batch No./	Qty.	Qty.	Sales	Rate	Gross Amount	Trade Disc.	FGO Disc.	Channel Discount	Cash Discount	Taxable	CGST	SGST	TCS	Total Amount				
			Mfg. Date	Exp. Date	Ltr/KG	No.	Unit		%	Amount	%	Amount	%	Amount	%	Amount	%	Amount			
1	SODIUM HYDRO SULPHIDE@27.00%	28275110			5,116.000	5,116.000	KG	30.00	153,460.00	0.00	0.00	0.00	0.00	153,460.00	9.00	13,813.20	9.00	13,813.20	181.11	181,287.51	
Total Invoice Value					5,116.00	5,116.00			153,460.00	0.00	0.00	0.00	0.00	153,460.00	13,813.20	13,813.20		181,287.51			
Total Amount Due		181,287.51		Mode of Transport				ASHA ROADLINES Vehicle- GJ05AT1299				Total Invoice Value :				181,287.51					
				GR.Lr No & Date				003 14.04.2022 Driver :				Total Invoice value (in words) :				One Lakh Eighty One Thousand Two Hundred Eighty Seven Rupees Fifty One Paise					
Balance payable		181,287.51										Gross weight				18,950 KG					
Remarks:												Prepared By				For PI INDUSTRIES LTD.					
Transit risk covered under HCPC Ergo GICL N.Delhi Marine Insurance Policy No.2414201738425504000 valid from 01.04.2021 to 31.03.2022. PURITY 27.00%												 Checked By				Authorized Signatory					

Signer: Sumit Semwal
 Date: Thu, Apr 14, 2022 12:16:11 IST
 Location: PANOLI

True Copy

e-Way Bill



1. E-WAY BILL Details

eWay Bill No: **6714 0848 6660** Generated Date: **14/04/2022 12:17 PM** Generated By: **24AAB CP218 3M1ZB** Valid Upto: **15/04/2022**

Mode: **Road** Approx Distance: **12km**

Type: **Outward - Supply** Document Details: **Tax Invoice - 12108721 - 14/04/2022** Transaction type: **Bill From - Dispatch From**

IRN: **276d9be68f11fc7801fcb30d53ab652686a87de290e4392e9bcd75cac9e08a3**

2. Address Details

From

GSTIN : 24AAB CP218 3M1ZB
PI Industries Ltd.
GUJARAT

:: Dispatch From ::
FACTORY:237, G.I.D.C.PANOLI,
PANOLI
PANOLI,GUJARAT-394116

To

GSTIN : 24AAD FR039 5Q1ZR
RAINA INDUSTRIES
GUJARAT

:: Ship To ::
8104/A/2/10, GIDC ESTATE, ANKLESHWAR
8104/A/2/10, GIDC ESTATE, ANKLESHWAR
ANKLESHWAR,GUJARAT-393002

3. Goods Details

Please Refer IRN Print to view Goods Details.

Tot. Tax'ble Amt 153486.00 CGST Amt 13813.20 SGST Amt 13813.20 IGST Amt 0.00 CESS Amt 0.00 CESS Non-Advol Amt 0.00

Other Amt 181.11 Total Inv.Amt 181267.51

4. Transportation Details

Transporter ID & Name : **24BKGG8569K1ZO & ASHA ROADLINES**

Transporter Doc. No & Date : **903 & 14/04/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ05AT1299 & 903 & 14/04/2022	PANOLI	14-04-2022 12:17 PM	24AABCP2183M1ZB	-	-



671405486660



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1692675
14/04/2022

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

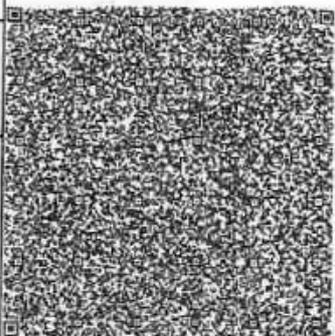
Sender's Details					
Sender Name	Pi Industries Ltd. [15455]				
Address	GIDC Panoli, Dist: Bharuch 394 116, Taluka :ANK Distict:ANK Pin no:394116				
Contact Details	6357092197 sushil.kharkwal@piind.com	GPS Coordinates	Lat :21.5500 Long :72.9700		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584 rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	-,- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~A~A13~Sulphide (as H2S)				
Waste Intended for	Recycling	Total Qty	5.115MT	Consistency	liquid
Transporter Details					
Name	ASHA ROADLINES	Contact Details	9660954123 asharoadlines01@gmail.com		
Address	Plot no 43 om residency ankleswar, Ank-393002 District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ05AT1299	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Hariram	Driver Contact No	9743169835		
Waste Transportation Details					
Vehicle Depart.	14/04/2022 12:35PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulphide@27%	No of bags	0		
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized, packed, marked, and labeled, and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender: 		Date:	14/4/22	Signature:	
Transporter's Acknowledgement of Receipt of waste Stamp: ASHA ROADLINES Date: 14/4/22 Signature: x 22/22m					
Receiver's Certification of Receipt of Hazardous waste PROPRIETOR					

In Principal Approval Details :Accepted - 14/04/2022 12:56PM - Remarks :1692675

Stamp:

Date:

Signature:

 UPL LIMITED UPL-UNIT2 PLOT NO. 3405/3406, G.I.D.C. ANKLESHWAR, ANKLESHWAR-393002, Gujarat Tel : (02648)250576 Fax : GSTIN: 24AABCS1698G329	TAX INVOICE		
	Invoice No. 1428230585	Invoice Date 12.07.2022	

Marketing Off.: UPL House, 610 B/2, Band J Village, Off Western Express Highway, Bandra East, Mumbai-400051. Phone : +91 22 7152 6000 Fax No.: L24219GJ1985PLC025132 Pan No:AABCS1698G Marketing Off : 26-28 H - Block Indra Place, Connaught Place, New Delhi - 110001.	Mode of Transport: BY ROAD Name of Transport: K PATEL TRANS Lorry Receipt No./Dt: 1373.DT.12.07.2022 Truck No.: GJ02VV9215 Transport Arranged By: Freight: Ex Works ex works
---	---

Name & Address of consignee: Code: 1006349 RAINA INDUSTRIES W/A/2/10, GIDC ANKLESHWAR 393002 India Tel: 251487 Fax: PIN : 24AADFR0395Q1ZR State Code: GJ State Name: Gujarat	Name & Address of customer: Code: 1006349 RAINA INDUSTRIES B104/A/2/10, GIDC ANKLESHWAR 393002 India Tel: Fax: GSTIN: 24AADFR0395Q1ZR State Code: GJ State Name: Gujarat	P.O.No. / Dt.: nash/11.07.2022 S.O./STO No.: 7057027861/11.07.2022
---	---	---

NAME OF COMMODITY PHIDES; POLYSULPHIDES, WHETHER OR	Place of Supply code: GJ	Ack No. : 162212129355299 IRN No. : b2a6f722aedf1d79d8d34db8f7b4c885c9d5c6b2c6aee3fabda0b5670107e4fd	Ack Date : 2022-07-12 17:07:00
--	--------------------------	---	--------------------------------

Description of Goods - HSN/SAC Code	Batch No./ Identification marks	Purity %	Packing		Total Quantity			Net Weight on 100% Basis KG/LTR	Basic price / 100% basis per KG/LTR	TOTAL (INR)
			No. of Package	Average Contain/s per package	Gross Weight KG/LTR	Tare Weight KG/LTR	Net Weight KG/LTR			
SODIUM HYDROGEN SULPHIDE SOL - 30% -28121030		30.700	TANKER LOAD	LOOSE	37750	11800	25950	25950	16.565	438165.75
TOTAL					37750	11800	25950	25950		438165.75

Tax Payable: In Words Rupees: SEVENTY EIGHT THOUSAND EIGHT HUNDRED AND SIXTY NINE AND PAISE EIGHTY FOUR ONLY Payment Terms: Due Strictly in 30 days. Invoice Date: 11.08.2022	SGST@UTGST @ 9.00 % CGST @ 9.00 % IGST @ % CESS @	39434.92 39434.92
For accounts related matters, please mention Tax Invoice number	Storage Tank Nos Top Seal: Bottom Seal:	Freight Rounding Off TCS 0.41
Whether the tax is payable on reverse charge basis* - No	Total AMT:	517036.00

Amount in words: RUPEES FIVE LAKH SEVENTEEN THOUSAND AND THIRTY SIX ONLY

SEAL NO. 128397 / 128398	For UPL LIMITED Document certified by Kothari Munna <kotharimd@upi-ltd.com>. Signed By: Kothari Munna Reason: I am approving this document Signing Date: 12.07.2022 17:07 AUTHORIZED SIGNATORY
Document Number: Material should not be accepted in case of the actual seal is broken or damaged or not as per serial number of the seal specified in the invoice	 Prepared by (E. & O.E.)

Registered office: 3-11, G.I.D.C. Estate, VAPI(Gujarat) - 396 195. Phone:(0260)2401717/719, Fax:(0260) 2401823,2401992

TERMS & CONDITIONS:	
1) 24% will be charged on all over due invoices. 2) This invoice are forwarded on your account and risk. Our responsibility ceases once goods are received by our Factory or Godown. 3) We may, at its sole discretion, assign or transfer part or all of its rights or benefits in this invoice to third parties. 4) For marine supply in Returnable / Party's cylinder with cap & bonnets.	2) Please submit your Sales Tax Declaration Form within 15 days from the date of invoice. 4) Any complaints about the goods supplied under this invoice should be made directly to the company within 10 days of receipt of goods. 6) All communications and payments may please be sent to marketing Office address in Mumbai for speedy disposal.

INCOME TAX NO. AABCS1698G-MUMBAI



e - Way Bill System



E-Way Bill No: 6714 4013 4590
 E-Way Bill Date: 12/07/2022 05:07 PM
 Generated By: 24AAB CS169 8G3Z9 - UPL - UNIT 2 ANKLESHWAR ANKLE
 Valid From: 12/07/2022 05:07 PM [20Kms]
 Valid Until: 13/07/2022
 IRN: b2a6f722aedf1d79d6d34db8f7b4c885c9d5c6b2c8aee3fabda0b0870107e4fd

GSTIN of Supplier: 24AABCS1698G3Z9, UPL - UNIT 2 ANKLESHWAR ANKLE
 Place of Dispatch: ANKLESHWAR, GUJARAT-393002
 GSTIN of Recipient: GSTIN : 24AAD FR039 5Q1ZR , RAINA INDUSTRIES
 Place of Delivery: ANKLESHWAR, GUJARAT-393002
 Document No: 1428230585
 Document Date: 12/07/2022
 Transaction Type: Regular
 Value of Goods: 517,036.00
 HSN Code: 28121030 - SODIUM HYDROGEN SULPHIDE SOL - 30
 Reason for Transportation: Outward-Supply
 Transporter: K PATEL TRANS

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By
Road	GJ02V/S215	ANKLESHWAR	12/07/2022 05:07 PM	24AABCS1698G3Z9



671440134590



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1785412
12/07/2022

Copy 4

To be forwarded by To be returned to the transporter by the operator of facility/recycler after accepting waste.

Sender's Details					
Sender Name	UPL LIMITED (UNIT No.2) [15832]				
Address	, Taluka :ANK Distict:ANK Pin no:393002				
Contact Details	7573040933	env.pl02@upl-ltd.com	GPS Coordinates	Lat :21.6400 Long :73.0200	
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584	rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000	
Address	-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B23~Metal Hydrogen Sulphates				
Waste Intended for	Recycling	Total Qty	25.950MT	Consistency	liquid
Transporter Details					
Name	K PATEL TRANS		Contact Details	9825836090 KPATELTRANS12@GMAIL.COM	
Address	303/C/12, TULSI KUNJ SOCIETY,NR.MARATHI SCHOOL District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ02VV9215	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	HARIKESH YADAV		Driver Contact No	9925712256	
Waste Transportation Details					
Vehicle Depart.	12/07/2022 4:00PM		Number of Drums	0	Loose Waste 25.950
Remarks	SODIUM HYDROGEN SULPHIDE (Seal no. 128397 / 128398)		No of bags	0	
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
UPL LIMITED (UNIT-2) PLOT NO. 3405-3406, GIDC Name of the transporter: 393002, GUJARAT.					
			Date:	12 JUL 2022	Signature:
Transporter's Acknowledgement of Receipt of waste					
Stamp:		Date:		Signature:	
K PATEL TRANS		12 JUL 2022			
303/C/12, Tulshikunj Society, GIDC, Ankleshwar - 393002					
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 12/07/2022 4:13PM - Remarks :1785412 - SODIUM HYDROGEN SULPHIDE (Seal no. 128397 / 128398)

Stamp:

Date:

Signature:



Subject to Udaipur Jurisdiction Only

PI Industries Limited

DUPLICATE FOR TRANSPORTER

Regd office: Udaisar Road, Udaipur, Rajasthan - 313001

Tax Invoice

Tel No. : 91264627239232079

Supplier's Address:-PI INDUSTRIES LTD. , FACTORY-237, G.I.D.C.PANOLI, PANOLI, 384116, Gujarat, India

PL NO:

Email:corporate@piind.com

GSTN No.

24AABCP2183M1ZB

PAN

AABCP2183M

CIN- L24211RJ1946PLC000469

Due Date

24.01.2022

Tax Invoice No.	Date	A/c Code	PO No.	PO Date	Order No	Order Dt	Ref.No	Ref.Dt	Mode of Payment
12108458	24.01.2022	50145	NIL	24.01.2022	51457790	24.01.2022	81656777	24.01.2022	100 % AGAINST

Bill to party (Place Of Supply) GST No: 24AADFR0395Q1ZR

RAINA INDUSTRIES
6104/A2/10 GIDC ESTATE,
ANKLESHWAR , ANKLESHWAR , Gujarat - 393002 , India
PL NO: | Tel: 02646 - 251487

EWAY Bill No. 661377287539

EWAY Creation Date 24.01.2022

EWAY Valid to 25.01.2022



Ship to Party GST No: 24AADFR0395Q1ZR

RAINA INDUSTRIES
6104/A2/10 GIDC ESTATE,
ANKLESHWAR , ANKLESHWAR , Gujarat - 393002 , India
PL NO: | Tel: 02646 - 251487

IRN No.

d8a5f9f9114cab80691bcfe62ae0c105382ab2

4c3115b96e1e0ebf2cf4b0b22d

Ack No. 162211417912825

Ack Date 24.01.2022

S.N	Description	HSN/SAC	Batch No./ Mfg. Date	Qty. Ltr/KG	Qty. No.	Sales Unit	Rate	Gross Amount	Trade Disc. %	Amount	FGO Disc	Channel Discount %	Amount	Cash Discount %	Amount	Taxable	CGST %	Amount	SGST %	Amount	TCS	Total Amount
1	SODIUM HYDRO SULPHIDE@27.23%	28275110		5,059.000	5,059.000	KG	15.00	75,885.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	75,885.00	9.00	6,829.65	9.00	6,829.65	0.00	89,544.30
Total Invoice Value				5,059.00	5,059.00			75,885.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	75,885.00	6,829.65	6,829.65				89,544.30

Total Amount Due	89,544.30	Mode of Transport	ASHA ROADLINES Vehicle- GJ05AT1299	Total Invoice Value:	89,544.30
		GR. Lr No & Date	629 24.01.2022 Driver: :	Total Invoice value(in words):	Eighty Nine Thousand Five Hundred Forty Four Rupees Thirty Paise
Balance payable	89,544.30			Gross weight	18,580 KG

Remarks:
Transit risk covered under HDFC Ergo GICL N.Delhi Marine Insurance Policy No.2414201738425504000 valid from 01.04.2021 to 31.03.2022.
PURITY 27.23%

Prepared By *[Signature]* For PI INDUSTRIES LTD.
Checked By *[Signature]* Authorized Signatory

Signer: Sumit Semwal
Date: Mon, Jan 24, 2022 13:54:14 IST
Location: PANOLI



e-Way Bill



1. E-WAY BILL Details

eWay Bill No: **6613 7728 7539** Generated Date: 24/01/2022 01:55 PM Generated By: 24AAB CP218 3M1ZB Valid Upto: 25/01/2022

Mode: Road Approx Distance: 12km

Type: Outward - Supply Document Details: Tax Invoice - 12108458 - 24/01/2022 Transaction type: Bill From - Dispatch From

IRN: d8a5f9f9114cab60691bcfe62ae0c105362ab24c3115b96e1e0ebf2cf4b0b22d

2. Address Details

From

PI Industries Ltd.
GUJARAT

:: Dispatch From ::
FACTORY:237, G.I.D.C.PANOLI,
PANOLI
PANOLI,GUJARAT-384116

To

GSTIN : 24AAD FR039 5Q1ZR
RAJNA INDUSTRIES
GUJARAT

:: Ship To ::
6104/A/2/10, GIDC ESTATE, ANKLESHWAR
6104/A/2/10, GIDC ESTATE, ANKLESHWAR
ANKLESHWAR,GUJARAT-393602

3. Goods Details

Please Refer IRN Print to view Goods Details.

Tot. Tax'ble Amt * 75885.00 CGST Amt * 6829.65 SGST Amt * 6829.65 IGST Amt * 0.00 CESS Amt * 0.00 CESS Non.Adval Amt * 0.00

Other Amt * 0.00 Total Inv.Amt * 89544.30

4. Transportation Details

Transporter ID & Name : 24BKGP8569K1ZO & ASHA ROADLINES

Transporter Doc. No & Date : 629 & 24/01/2022

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ05AT1299 & 629 & 24/01/2022	PANOLI	24-01-2022 01:55 PM	24AABCP2183M1ZB	-	-



661377287539



Raina Industries [15534] 132
(Hazardous Waste Manifest)

Manifest No:
1526455
24/01/2022

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details

Sender Name	Pi Industries Ltd. [15455]		
Address	GIDC Panoli, Dist: Bharuch 394 116, Taluka :ANK Dist:ANK Pin no:394116		
Contact Details	6357092197 sushil.kharkwal@piind.com	GPS Coordinates	Lat :21.5500 Long :72.9700

Receiver's Details

State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Raina Industries [15534]		
Contact Details	9820333584 rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000
Address	-- Taluka :ANK Dist:ANK Pin no:393002		

Waste Details

Waste Details	II~A~A13~Sulphide (as H2S)			
Waste Intended for	Recycling	Total Qty	5.059MT	Consistency liquid

Transporter Details

Name	ASHA ROADLINES	Contact Details	9660954123 asharoadlines01@gmail.com
Address	Plot no 43, Om Residency Ankleshwar, GIDC ANKLESHWAR District :Bharuch Taluka :Bharuch		

Vehicle Details

Vehicle no	GJ05AT1299	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Ashok	Driver Contact No	9760983037		

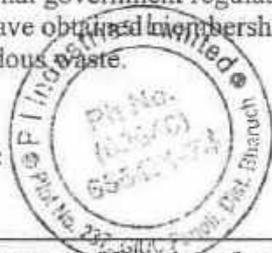
Waste Transportation Details

Vehicle Depart.	24/01/2022 2:45PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulphide@27.23%		No of bags	0	

Sender's Declaration :

- I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.
- I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.

Name and stamp of sender:



Date: 24/1/22

Signature:

Transporter's Acknowledgement of Receipt of waste

Stamp:

ASHA ROADLINES

Date: 24/1/22

Signature:

Receiver's Certification of Receipt of Hazardous waste

In Principal Approval Details :Accepted - 24/01/2022 2:56PM - Remarks : 1526455

Stamp:

Date:

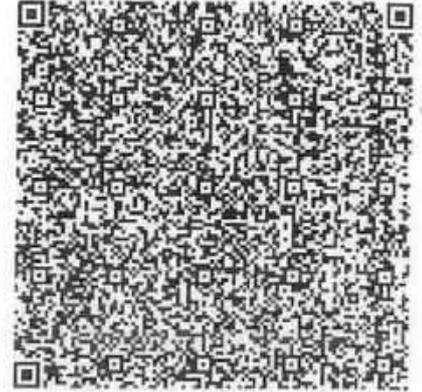
Signature:

(Section 31 of CGST Act, 2017 & SGST Act, 2017)

Supplying Location

Cheminova India Limited
c/o Panoli Site 2
Plot No. 27+28, GIDC Estate
394118 Panoli
India

Invoice No: F22024901686
Invoice Issue Date: 01-01-2022
Sales Order No: 214971
Delivery Note No.: 80569920
Ref No: 90296929
Customer PO No.: on mail dtd.31.12.20
PO Date: 31-12-2021



Place of Supply: 24 Name of State: Gujarat

GSTN: 24AAACL1111E129

Pesticides Lic No.:

Fertilizer Lic No.:

Delivery Terms: EXWWAREHOUSE

Payment Terms: 60 days from invoice date

Payment Due Date: 02-03-2022

Gross Weight: 18,565.00

Net Weight: 18,565.00

Buyer: Sold To/Billed To (0088025782)

Consignee: Ship To (0088025782)

RAINA INDUSTRIES
SHADE NO. A-2/10, GIDC
ANKLESHWAR
PLOT NO 6104,
393002 ANKLESHWAR-BHARUCH
India

RAINA INDUSTRIES
SHADE NO. A-2/10, GIDC
ANKLESHWAR
PLOT NO 6104,
393002 ANKLESHWAR-BHARUCH
India

Place of Supply: 24 Name of State: Gujarat

GSTN No: 24AADFR0395Q1ZR

PAN No:

Place of Supply: 24 Name of State: Gujarat

GSTN No: 24AADFR0395Q1ZR

PAN No:

Pesticides Lic No.:

Fertilizer Lic No.:

S.No.	Product Code & Description	HSN Code	Quantity	UOM	Unit Rate	Tax Rate	Value Rs.
000010	11000153	28309010	18,565.00	KG	3.00		55,695.00
	SODIUM HYDROGEN SULPHIDE_TC						
							Taxable Value 55,695.00
						9 %	CGST 5,012.55
						9 %	SGST 5,012.55
							Invoice Amount 65,720.10

Whether the GST is payable on REVERSE CHARGE basis - No

Total CGST Amount in words: Rupee Five Thousand Twelve And Fifty-five Paise
Total SGST Amount in words: Rupee Five Thousand Twelve And Fifty-five Paise
Total Invoice Value in words: Rupee Sixty-five Thousand Seven Hundred Twenty And Ten Paise

Total Net Invoice Amount	55,695.00
Total Discount Amount:	0.00
Total Taxable Value:	55,695.00
Total CGST Amount:	5,012.55
Total SGST Amount:	5,012.55
Total Invoice Value:	65,720.10

Name of Transporter: JAY BAJAJ LANG ROADLIN

LR No.: 3646

Vehicle No: GJ16AU0850

GST Waybill No.:

IRN : 99f3363293a0c6b0ad9875745e04adb16fb8f2e3741fe6bd3ebaf414019cbd49

Acknowledgment Date: 2022-01-01 15:57:00

Acknowledgment Number: 162211348114387

BATCH DETAILS

Inv S.No.	Product Code	Batch	Mfg.Date	Exp. Date	Packing Description	Gross Weight	Net Weight	No. of Boxes	MRP Per KG/Liter
000010	11000153	0000080528	01-01-2022	31-12-2022	1KG = 1KG	18,565.00	18,565.00	0	0.00
TOTAL						18,565.00	18,565.00	0	

DECLARATION

"We declare that the supplier price shown above is sole consideration & certified that particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the recipient."

Beneficiary Name: CHEMINOVA INDIA LIMITED
Beneficiary Bank Name: CITIBANK N.A.
Beneficiary Bank Address: Nirmal Building, Ground Floor,
Barrister Rajni Patil Marg,
Next to Express Tower and CR2 Mall,

134



TAX INVOICE

Duplicate For Transport

Page 2 of 2

(Section 31 of CGST Act, 2017 & SGST Act, 2017)

Invoice No: F22024901686

Invoice Issue Date: 01-01-2022

Nanman Point, Mumbai-400021 India,
Beneficiary Account No: 0009670009 (INR)
Beneficiary Bank IFSC code: CITI0100000

For Cheminova India Limited

Authorized Signatory

Registered Address: Cheminova India Limited TCG Financial Centre, 2 Floor, Plot No. C-53, Block - G, Bandra Kurla Complex, Bandra (East), Mumbai - 400098. CIN: U24100MH1986PLC038627, PAN: AAACL1117E, WEBSITE: #www.fmc.in, Tel. No. # 022 - 67045504.

✿
True Copy

135**e-Way Bill**

E-Way Bill No: 6613 6975 5367
 E-Way Bill Date: 01/01/2022 04:05 PM
 Generated By: 24AAA CL111 7E1Z9 - CHEMINOVA INDIA LTD
 Valid From: 01/01/2022 04:05 PM [12Kms]
 Valid Until: 02/01/2022

Part - A

GSTIN of Supplier 24AAACL1117E1Z9,CHEMINOVA INDIA LTD
 Place of Dispatch Bharuch,GUJARAT-394116
 GSTIN of Recipient 24AAD FR039 5Q1ZR ,RAINA INDUSTRIES
 Place of Delivery ANKLESHWAR,GUJARAT-393002
 Document No. F22024901686
 Document Date 01/01/2022
 Transaction Type: Regular
 Value of Goods 65720.1
 HSN Code 28309010 - SODIUM HYDROGEN SULPHIDE TC
 Reason for Transportation Outward - Supply
 Transporter 24ALVPP0406D1ZA & JAY BAJARANG ROADLINES

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ16AU0850 & 3646 & 01/01/2022	Bharuch	01/01/2022 04:05 PM	24AAACL1117E1Z9	-	-



661369755367



Raina Industries [15534] 136
(Hazardous Waste Manifest)

Manifest No:
1502360
01/01/2022

Copy 4

To be forwarded by To be returned to the transporter by the operator of facility/recycler after accepting waste.

Sender's Details					
Sender Name	Cheminova India Ltd(Intermediate Div) [15016]				
Address	, Taluka :ANK Distict:ANK Pin no:394116				
Contact Details	7229010777	ajay.bharambe@fmc.com	GPS Coordinates	Lat :21.5900 Long :72.9900	
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584	rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000	
Address	-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B23~Metal Hydrogen Sulphates				
Waste Intended for	Recycling	Total Qty	18.565MT	Consistency	liquid
Transporter Details					
Name	Jay Bajarang Road Lines	Contact Details	9825331902 jaybajarangroadlinesank@gmail.com		
Address	A-141,Ganesh residency,500 Quarters Road,Ankleshwa,Near sardar park Chokdi,Ankleshwar District :Ankleshwar Taluka :Ankleshwar				
Vehicle Details					
Vehicle no	G316AU0850	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Rajendra Pal	Driver Contact No	9099817709		
Waste Transportation Details					
Vehicle Depart.	01/01/2022 5:00PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulfide.		No of bags	0	
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender:		Date: 1/1/22	Signature: <i>[Signature]</i>		
Transporter's Acknowledgement of Receipt of waste Stamp:		Date:	Signature: <i>[Signature]</i>		
Receiver's Certification of Receipt of Hazardous waste					
In Principal Approval Details :Accepted - 01/01/2022 4:10PM - Remarks :1502360					
Stamp:	Date:	Signature:			

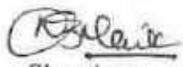


Raina Industries [15534] 137
(Hazardous Waste Manifest)

Manifest No:
1502360
01/01/2022

Copy 5

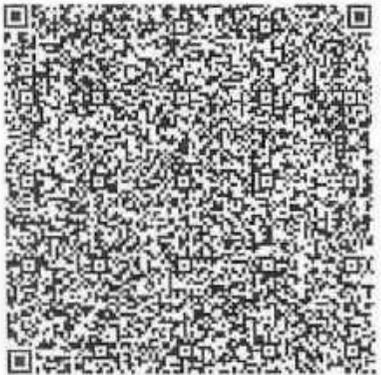
To be forwarded by To be returned by the Operator of the facility to PCB after treatment and disposal of wastes.

Sender's Details					
Sender Name	Cheminova India Ltd(Intermediate Div) [15016]				
Address	, Taluka :ANK Distict:ANK Pin no:394116				
Contact Details	7229010777 ejay.bharamba@fmc.com	GPS Coordinates	Lat :21.5900 Long :72.9900		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584 rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	--,-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B23~Metal Hydrogen Sulphates				
Waste Intended for	Recycling	Total Qty	18.565MT	Consistency	liquid
Transporter Details					
Name	Jay Bajarang Road Lines	Contact Details	9825331902 jaybajarangroadlinesank@gmail.com		
Address	A-141,Ganesh residency,500 Quarters Road,Ankleshwa,Near sardar park Chokdi,Ankleshwar District :Ankleshwar Taluka :Ankleshwar				
Vehicle Details					
Vehicle no	G116AU0850	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Rajendra Pal	Driver Contact No	9099817709		
Waste Transportation Details					
Vehicle Depart.	01/01/2022 5:00PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulfide.	No of bags	0		
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and Stamp of sender: 		Date: 1/1/22.		Signature: 	
Transporter's Acknowledgement of Receipt of waste Stamp:		Date:		Signature: 	
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 01/01/2022 4:10PM - Remarks :1502360

Stamp: _____ Date: _____ Signature: _____

 Inspired by Science		Subject to Udaipur Jurisdiction Only																					
		PI Industries Limited												DUPLICATE FOR TRANSPORTER									
Tel No. : 91264627239232079		Regd office: Udaisaragar Road, Udaipur, Rajasthan - 313001																					
		Supplier's Address:-PI INDUSTRIES LTD., FACTORY 297, G.I.D.C.PANOLI, PANOLI, 394116, Gujarat, India												Tax Invoice									
Email: corporate@piind.com		GSTN No. 24AABCP2183M1ZB			PAN AABCP2183M		CIN- L24211RJ1946PLC000469			PL NO:		Due Date 30.11.2021											
Tax Invoice No. 12108274		Date 30.11.2021		A/c Code 50145		PO No. nil		PO Date 30.11.2021		Order No 51441974		Order Dt 30.11.2021		Ref.No 81633143		Ref.Dt 30.11.2021		Mode of Payment 100% AGAINST					
Bill to party (Place Of Supply)		GST No: 24AADFR0395Q1ZR																					
RAINA INDUSTRIES 6104/A/2/10 GIDC ESTATE, ANKLESHWAR, ANKLESHWAR, Gujarat - 393002, India PL NO: Tel: 02646 - 251487		EWAY Bill No. 641358153620 EWAY Creation Date 30.11.2021 EWAY Valid to 01.12.2021 IRN No. 6f9f2af2e99ee9cd505719af38b9943f0dbf9f68f b248fda6101a9aee070177c Ack No. 162111237619198 Ack Date 30.11.2021																					
Ship to Party		GST No: 24AADFR0395Q1ZR																					
RAINA INDUSTRIES 6104/A/2/10 GIDC ESTATE, ANKLESHWAR, ANKLESHWAR, Gujarat - 393002, India PL NO: Tel: 02646 - 251487																							
S.N	Description	HSN/SAC	Batch No./	Qty.	Qty.	Sales	Rate	Gross Amount	Trade Disc.	FGO Disc.	Channel Discount	Cash Discount	Taxable	CGST	SGST	TCS	Total Amount						
			Mfg. Date	Exp. Date	Liv/KG	No.	Unit		%	Amount	%	Amount	%	Amount	%	Amount							
1	SODIUM HYDRD SULPHIDE@27.10%	28275110			6,027.000	6,027.000	KG	15.00	90,405.00	0.00	0.00	0.00	0.00	0.00	0.00	90,405.00	9.00	8,136.45	9.00	8,136.45	0.00	106,677.90	
Total Invoice Value				6,027.00		6,027.00		90,405.00		0.00		0.00		0.00		90,405.00		8,136.45		8,136.45		106,677.90	
Total Amount Due		106,677.90		Mode of Transport		BHARAT ROADLINES Vehicle- GL03AT4679		Total Invoice Value :		106,677.90													
*				GRL No & Date		22.30.11.2021		Driver		Total Invoice value(In words) :		One Lakh Six Thousand Six Hundred Seventy Seven Rupees Ninety Paise											
Balance payable		106,677.90						Gross weight		22,240 KG													
Remarks: Transit risk covered under HDFC Ergo GICL N.Delhi Marine Insurance Policy No.2414201738425504000 valid from 01.04.2021 to 31.03.2022. PURITY 27.10%												Prepared By						For PI INDUSTRIES LTD.					
												Checked By						Authorized Signatory					



Signer: Sumit Senwal
 Date: Tue, Nov 30, 2021 12:18:36 IST
 Location: PANOLI



e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 6413 5815 3620 Generated Date: 30/11/2021 12:12 PM Generated By: 24AAB CP218 3M1ZB Valid Upto: 01/12/2021

Mode: Road Approx Distance: 12km

Type: Outward - Supply Document Details: Tax Invoice - 12108274 - 30/11/2021 Transaction type: Bill From - Dispatch From

IRN: 6f9f2af2e99ee9cd505719af38b9943f0dbf9f68fb248fda6101a9aee070177c

2. Address Details

From

GSTIN : 24AAB CP218 3M1ZB
P Industries Ltd.
GUJARAT

:: Dispatch From ::
FACTORY:237, G.I.D.C.PANOLI,
PANOLI
PANOLI, GUJARAT-394118

To

GSTIN : 24AAD FR039 5Q1ZR
RAINA INDUSTRIES
GUJARAT

:: Ship To ::
6104/A/2/10, GIDC ESTATE, ANKLESHWAR
6104/A/2/10, GIDC ESTATE, ANKLESHWAR
ANKLESHWAR, GUJARAT-383002

3. Goods Details

Please Refer IRN Print to view Goods Details.

Tot. Taxable Amt : 90405.00 CGST Amt : 8136.45 SGST Amt : 8136.45 IGST Amt : 0.00 CESS Amt : 0.00 CESS Non. Advol Amt : 0.00

Other Amt : 0.00 Total Inv. Amt : 106677.90

4. Transportation Details

Transporter ID & Name : 24DHGPM8582R1ZC & BHARAT ROADLINES

Transporter Doc. No & Date : 22 & 30/11/2021

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	GJ03AT4679 & 22 & 30/11/2021	PANOLI	30-11-2021 12:12 PM	24AABCP2183M1ZB	-	-



641358153620



Raina Industries [1553140]
(Hazardous Waste Manifest)

Manifest No:
1468643
30/11/2021

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details

Sender Name	Pi Industries Ltd. [15455]		
Address	GIDC Panoli, Dist: Bharuch 394 116, Taluka :ANK Dist:ANK Pin no:394116		
Contact Details	6357092197 sushil.kharkwal@piind.com	GPS Coordinates	Lat :21.5500 Long :72.9700

Receiver's Details

State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Raina Industries [15534]		
Contact Details	9820333584 rainaindustries@hotmail.com	GPS Coordinates	Lat :21.3700 Long:73.0000
Address	--- Taluka :ANK Dist:ANK Pin no:393002		

Waste Details

Waste Details	II~A~A13~Sulphide (as H2S)			
Waste Intended for	Recycling	Total Qty	6.027MT	Consistency liquid

Transporter Details

Name	BHARAT ROADLINES	Contact Details	9570076521 bharatroadlines@gmail.com
Address	plot NO-126/2A GM desal Petrol Pump NH NO-8, OPP U,GIDC ANKLESHWAR District :Bharuch Taluka :Bharuch		

Vehicle Details

Vehicle no	GJ03AT4679	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Arvind	Driver Contact No	704116047		

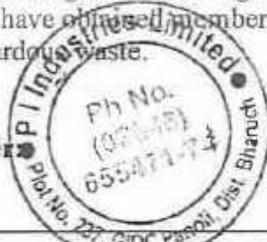
Waste Transportation Details

Vehicle Depart.	30/11/2021 3:34PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulphide@27.10%		No of bags	0	

Sender's Declaration :

1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.
2. I hereby declare that we have entered membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.

Name and stamp of sender



Date: 30/11/21

Signature:

Transporter's Acknowledgement of Receipt of waste

Stamp:

SHARAT ROADLINES
Plot No. 126/2A, Opp. UPL-1
Chokdi, H.S. Road, GIDC,

Date:

30/11/21

Signature:

Receiver's Certification of Receipt of Hazardous waste

Gujarat - 393 002.

In Principal Approval Details :Accepted - 30/11/2021 3:42PM - Remarks : 1468643

Stamp:

Date:

Signature:

TAX INVOICE
(Issued under Section 31 of the Central Goods & Service Tax Act,2017)

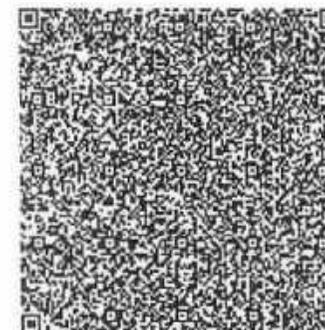
141

IRN edh395803acdb5aa982be1703d4d9f6d701af58940a793604afcded1bf08e0194

Bharat RASAYAN LIMITED

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code:24

GSTIN No.: 24AAACB4127A1ZJ
PAN No.: AAACB4127A
CIN No.: L24119DL1989PLC036264
Manf. / Pest. LIC No.:707 DT. 30/05/2012



Invoice No.: 2115101122 Date: 02/10/2021

Purchase Order No.: 948 Date:

Bill To: Customer Code No.: 7105915 State Code: 24

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR Place of supply: GUJARAT

PAN No.: Pesticide LIC No.:

E-Way Bill No.: 651338271875

Payment Due Date: 03/10/2021

Ship To: Consignee Code 7105915

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR

PAN No.:

Supplying Location **Bharat Rasayan Ltd.**

42/4, Amod Road, GIDC Estate, Dahej-392130, GUJARAT, State Code:24

Transporter: K PATEL TRANS

GR / LR No.: 440

Date: 02/10/2021

Vehicle No: GJ02Z2941

S.No.	Item Name	HSN/SAC Code	Batch No./ Purity	Date of Mfg. / Exp.	No. Of Cases	Qty.	UOM	Rate (INR.)	Special Disc (INR.)	Amount (INR.)	Rate Tax %			Amount Of Tax (INR.)			Total (INR.)
											IGST	CGST	SGST	IGST	CGST	SGST	
1	SODIUM HYDROGEN SULFIDE (NaHS)	28201000				21455.000	KG	2.51		53852.05		9.00	9.00		4846.68	4846.68	63545.41
Sub Total										0	53852.05				4846.68	4846.68	63545.41

UPI ID : BRL1501@SBI

Freight 0.00
TCS Value 0.00

Rupees In Words : Sixty Three Thousand Five Hundred Forty Five Rupees Fifty Nine Paise

Grand Total: 63545.59

Terms & Conditions:

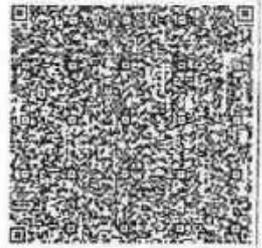
- Our liability ceases after delivery of the goods to the carriers
- The claim towards the shortage, losses and damages arising in transit should be made on the carriers.
- Interest will be charged as per policy if the payment is not paid within stipulated period.
- Certified that particulars given above are true and correct. All disputes are subject to Delhi Jurisdiction only.
- Whether Tax Payable on Reverse Charge Basis - NO
- Facility is provided to make payment by electronic modes like Rupay / UPI / NEFT / RTGS.

Remarks:

For BHARAT RASAYAN LIMITED
DAHEJ
Authorized Signatory

True Copy

24AAACB4127A1ZJ
Bharat Rasayan Ltd.



1.e-Invoice Details

IRN : ecb395803acdb5aa982be1703d4d9f6d701af569 Ack. No : 162111049562819 Ack. Date : 02-10-2021 14:10:00
49a793604afded1bf98e0194

2.Transaction Details

Supply Type Code : B2B Document No : 2115101122 IGST applicable despite Supplier and Recipient located in same State : No
Place of Supply : GUJARAT
Document Type : Tax Invoice Document Date : 02-10-2021

3.Party Details

Supplier

GSTIN : 24AAACB4127A1ZJ
Bharat Rasayan Ltd.
42/4, Amod Road, GIDC Estate null
DahaJ
392130 GUJARAT
9898989898 support@bharatgroup.co.in

Despatch From

Bharat Rasayan Ltd.
42/4, Amod Road, GIDC Estate, null
Gujarat
392130 GUJARAT

Recipient

GSTIN : 24AADFR0395Q1ZR
RAINA INDUSTRIES
PLOT NO. 6104 SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR
BHARUCH Place of Supply: GUJARAT
393002 GUJARAT
9898989898 support@bharatgroup.co.in

Ship To

GSTIN : 24AADFR0395Q1ZR
RAINA INDUSTRIES
,PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR
BHARUCH
393002 GUJARAT

4.Details of Goods / Services

SINo	Item Description	HSN Code	Quantity	Unit	Unit Price(Rs)	Discount(Rs)	Taxable Amount(Rs)	Tax Rate (GST+Cess State Cess+Cess Non.Advol)	Other charges(Rs)	Total
1	SODIUM HYDROGEN SULFIDE (NaHS)	28301000	21455.000	KGS	2.51	0	53852.05	18.00+0.00 0.00+0	0	63545.41

Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	State CESS Amt	Discount	Other Charges	Round off Amt	Total Inv. Amt
53852.05	4846.68	4846.68	0	0	0	0	0.18	0	63545.59

5.E-Waybill Details

Eway Bill No: 651338271875 Eway Bill Date: 02-10-2021 Valid Till Date: 03-10-2021

Generated By : 24AAACB4127A1ZJ
Print Date : 02-10-2021 14:13:05



162111049562819

eSign

Digitally Signed by NIC-IRP
on: 02-10-2021 14:10:00

143**e-Way Bill****1. E-WAY BILL Details**

eWay Bill No: **6513 3827 1875** Generated Date: **02/10/2021 02:10 PM** Generated By: **24AAA CB412 7A1ZJ** Valid Upto: **03/10/2021**

Mode: **Road** Approx Distance: **52km**

Type: **Outward - Supply** Document Details: **Tax Invoice - 2115101122 - 02/10/2021** Transaction type: **Combination of 2 and 3**

IRN: **edb395803acdb5aa982be1703d4d3f6d701af56949a793604afded1bf98e0194**

2. Address Details**From**

Bharat Rasayan Ltd.
GUJARAT
:: Dispatch From ::
42/4, Amrod Road, GIDC Estate,
null
Gujarat, GUJARAT-392130

To

GSTIN : 24AAD FR039 5Q1ZR
RAINA INDUSTRIES
GUJARAT
:: Ship To ::
PLOT NO. 8104, SHED NO. A-2/10, G.I.D.C AREA
ANKLESHWAR
BHARUCH, GUJARAT-393002

3. Goods Details

Please Refer IRN Print to view Goods Details.

Tot. Tax'ble Amt ` 53852.05 CGST Amt ` 4846.68 SGST Amt ` 4846.68 IGST Amt ` 0.00 CESS Amt ` 0.00 CESS Non-Advol Amt ` 0.00

Other Amt ` 0.18 Total Inv. Amt ` 63545.59

4. Transportation Details

Transporter ID & Name : 24ANFPP6936L2ZH & K PATEL TRANS

Transporter Doc. No & Date : 440 & 02/10/2021

5. Vehicle Details

Mode	Vehicle / Trans Doc No & DL	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	GJ02Z2941 & 440 & 02/10/2021	Gujarat	02/10/2021 02:10 PM	24AAACB4127A1ZJ	-	-



651338271875



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1418229
02/10/2021

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details

Sender Name	Bharat Rasayan Ltd.(Old Name:Siris Crop Science Limited) [33612]		
Address	GIDC, DAHEJ,- Taluka :VAG Distict:BHA Pin no:392130		
Contact Details	7046500020 ajay.gupta@bharatgroup.co.in	GPS Coordinates	Lat :21.4300 Long :72.3500

Receiver's Details

State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Raina Industries [15534]		
Contact Details	9820333584 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000
Address	--- Taluka :ANK Distict:ANK Pin no:393002		

Waste Details

Waste Details	II~B~B15~Inorganic Acids (Spent Acids)		
Waste Intended for	Recycling	Total Qty	21.455MT
		Consistency	liquid

Transporter Details

Name	K PATEL TRANSPORT	Contact Details	9426163320 kpateltrans@gmail.com
Address	303/C/12 TULSI KUNJ SOCIETY,NEAR MARATHI SCHOOL District :Bharuch Taluka :Bharuch		

Vehicle Details

Vehicle no	GJ02Z2941	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	HARIKESH	Driver Contact No	9925712256		

Waste Transportation Details

Vehicle Depart.	02/10/2021 4:30PM	Number of Drums	0	Loose Waste	21.455
Remarks	SODIUM HYDROGEN SULFIDE(NaHS)		No of bags	0	

Sender's Declaration :

- I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.
- I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.

Name and stamp of sender:
BHARAT RASAYAN LTD
Dist. Bharuch, Gujarat, India
Ph : (07941) 2928122

Date: 2/10/21

For, BHARAT RASAYAN
Signature:
Author:

Transporter's Acknowledgement of Receipt of waste

Stamp: _____ **Date:** 2/10/21 **Signature:** Harikesh

Receiver's Certification of Receipt of Hazardous waste

In Principal Approval Details :Accepted - 02/10/2021 4:14PM - Remarks : 1418229

Stamp: _____ **Date:** _____ **Signature:** _____



murugappa

145
Coromandel International Ltd.,
 3204/A, G.I.D.C. INDUSTRIAL ESTATE ANKLESHWAR BHARUCH GUJARAT
 - 393001 INDIA

Coromandel

**Tax Invoice**

Registered Office: Coromandel International limited, 1-2-10, Coromandel House, Sardar Patel Road, Secunderabad, Telangana - 500003	Tax Invoice No. & Date : 24210025810936 / 18.09.2021 Document No. & Date : 711716932 / 18.09.2021 Delivery No. & Date : 53232621 / 18.09.2021 Sales order No. & Date : 7007466 / 18.09.2021
---	--

GSTIN Number : 24AAACC7852K1ZJ PAN Number : AAACC7852K CIN Number : L24120TG1961PLC000892 Dispatched From : PANK-ANKLESHWAR PLANT Pesticide Licence No :	Mode of transport : By road Name of Transport : LR No. & Date : Vehicle Registration No : EWay Bill No :
---	---

Date & Time of Preparation : 18.09.2021 / 15:33:26 Date & Time Of Removal : 18.09.2021 / 15:33:05	IRN Number : e7a3b622ddf5f891c059fccfb7b0ca3d298c35ea0ccf8f80
--	--

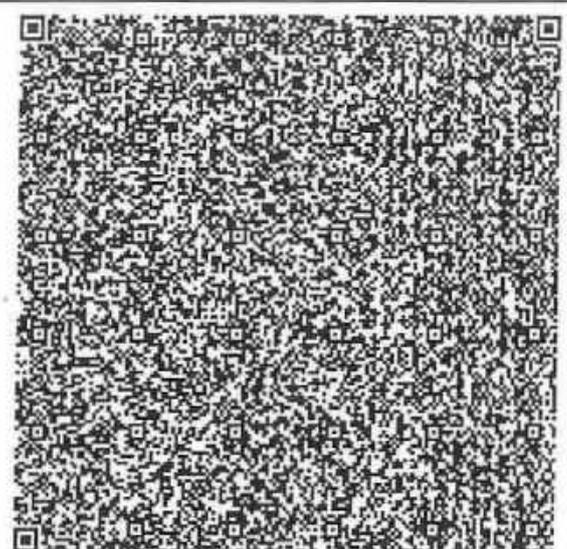
Bill to Party (57977) GSTIN No. : 24AADFR0395Q1ZR Na. : RAINA INDUSTRIES. Address : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR Dist:BHARUCH 393002 GUJARAT INDIA	Ship to Party (57977) GSTIN No. : 24AADFR0395Q1ZR Name : RAINA INDUSTRIES. Address : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR Dist:BHARUCH 393002 GUJARAT INDIA
--	---

Payer Information (57977) Name : RAINA INDUSTRIES. PAN: : AADFR0395Q Address: : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR	Payment Due : Against advance payment only Delivery Terms : FOL - Free on Lorry
--	--

Due on	Amount
18.09.2021	75,014.00

Sno	HSN Code	Tax Rate	Prod Code	Description	Batch	No of Cases	UOM	QTY	MFG Dt	Rate/Unit	Discount / unit	Gross Value	Net Value
1	28151110	18%	CS030	SPENT CAUSTIC (NAHS)	NMSPC262		KG	4951.00	00.0000	3.01	0.00	14,902.51	14,902.51
2	28151110	18%	CS030	SPENT CAUSTIC (NAHS)	NMSPC263		KG	10240.00	00.0000	3.01	0.00	30,822.40	30,822.40
3	28151110	18%	CS030	SPENT CAUSTIC (NAHS)	NMSPC264		KG	5929.00	00.0000	3.01	0.00	17,846.29	17,846.29

Total Cases/Bags 0



y
True Copy



murugappa

146

Coromandel International Ltd.,

3204/A, G.I.D.C. INDUSTRIAL ESTATE ANKLESHWAR BHARUCH GUJARAT
- 393001 INDIA



Tax Invoice

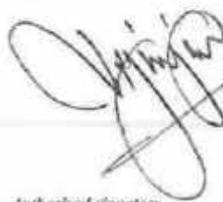
GSTIN Number : 24AAACC7852K1ZJ
PAN Number : AAACC7852K
CIN Number : L24120TG1961PLC000892
Dispatched From : PANK-ANKLESHWAR PLANT
Pesticide Licence No :

Tax Invoice No. & Date : 24210025810936 / 18.09.2021
Document No. & Date : 711716932 / 18.09.2021
Delivery No. & Date : 53232621 / 18.09.2021
Sales order No. & Date : 7007466 / 18.09.2021

Whether tax is payable under reverse charge: No	Freight	Tax Rate	Taxable Turnover	IGST	CGST	SGST	Total
Total Amount in words: SEVENTY FIVE THOUSAND FOURTEEN RUPEES		18%	63,571.20	0.00	5,721.42	5,721.42	75,014.04
			63,571.20	0.00	5,721.42	5,721.42	75,014.04

Details of Receipt Voucher in Case of Advance Received	Coin Adjustment	-0.04
Date:	Total Amount	75,014.00
Tax: 1 on Advances		

Note: Place of supply of goods & Name of State : 24 & Gujarat For Coromandel International Limited




Receiver Signature & Rubber Stamp Prepared By Authorized signatory

&
True Copy

e-Way Bill



E-Way Bill No: 6213 3308 2611
 E-Way Bill Date: 18/09/2021 03:53 PM
 Generated By: 24AAD FR039 5Q1ZR - RAINA INDUSTRIES
 Valid From: 18/09/2021 03:53 PM [100Kms]
 Valid Until: 19/09/2021

Part - A

GSTIN of Supplier 24AAACC7852K1ZJ,COROMANDEL INTERNATIONAL LTD.
 Place of Dispatch Ankaleshwar,GUJARAT-393002
 GSTIN of Recipient 24AAD FR039 5Q1ZR ,RAINA INDUSTRIES
 Place of Delivery ANKLESHWAR,GUJARAT-393002
 Document No. 24210025810936
 Document Date 18/09/2021
 Transaction Type: Regular
 Value of Goods ₹ 75014
 HSN Code 28151110 - SPENT CAUSTIC NAHS
 Reason for Transportation Inward - Supply
 Transporter 24ANFPP6936L2ZH & K PATEL TRANS

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ02Z2941	Ankaleshwar	18/09/2021 03:53 PM	24AADFR0395Q1ZR	-	-



621333082611



148
Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1408651
18/09/2021

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details					
Sender Name	Coromandel International Limited (Formerly Coromandel Fertiliser Limited) [15092]				
Address	GIDC INDUSTRIAL ESTATE,,ANKLESHWAR-02 Taluka :ANK Distict:ANK Pin no:393002				
Contact Details	7069002856 vinodjha@coromandel.murugappa.com	GPS Coordinates	Lat :21.6200 Long :73.0500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9820333584 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	--,-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B32~Oxides and hydroxides except those of hydrogen, carbon, silicon, iron, aluminum, titanium, manganese, magnesium, calcium				
Waste Intended for	Recycling	Total Qty	21.120MT	Consistency	liquid
Transporter Details					
Name	K PATEL TRANSPORT	Contact Details	9426163320 kpateltrans@gmail.com		
Address	303/C/12 TULSI KUNJ SOCIETY,NEAR MARATHI SCHOOL District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ02Z2941	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	HARIKESH	Driver Contact No	9925712256		
Waste Transportation Details					
Vehicle Depart.	18/09/2021 4:00PM	Number of Drums	0	Loose Waste	0.000
Remarks	SPENT CAUSTIC		No of bags	0	
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender:		Date:		Signature:	
Transporter's Acknowledgement of Receipt of waste Stamp: _____ Date: _____ Signature: _____					
Receiver's Certification of Receipt of Hazardous waste					
In Principal Approval Details :Accepted - 18/09/2021 2:51PM - Remarks :1408651					
Stamp:		Date:		Signature:	



TAX INVOICE

Triplicate For Supplier

Page 1 of 2

(Section 31 of CGST Act, 2017 & SGST Act, 2017)

Supplying Location

 Cheminova India Limited
 c/o Panoli Site 2
 Plot No. 27+28, GIDC Estate
 394116 Panoli
 India

Invoice No: F22024900423

Invoice Issue Date: 08-02-2021

Sales Order No: 70971

Delivery Note No.: 80225182

Ref No: 90132810

Customer PO No.: Order no.354

PO Date: 08-02-2021

Place of Supply: 24

Name of State: Gujarat

Delivery Terms: EXWWAREHOUSE

GSTN: 24AAACL1117E1Z9

Payment Terms: 60 days from invoice date

Pesticides Lic No.:

Payment Due Date: 09-04-2021

Fertilizer Lic No.:

Gross Weight: 18,555.00

Net Weight: 18,555.00

Buyer: Sold To/Billed To (0088025782)

Consignee: Ship To (0088025782)

RAINA INDUSTRIES

SHADE NO. A-2/10, GIDC

ANKLESHWAR

PLOT NO 6104,

393002 ANKLESHWAR-BHARUCH

li

RAINA INDUSTRIES

SHADE NO. A-2/10, GIDC

ANKLESHWAR

PLOT NO 6104,

393002 ANKLESHWAR-BHARUCH

India

Place of Supply: 24

Name of State: Gujarat

Place of Supply: 24

Name of State: Gujarat

GSTN No: 24AADFR0395Q1ZR

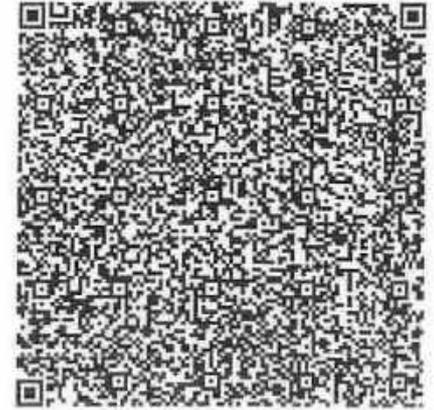
GSTN No: 24AADFR0395Q1ZR

PAN No:

PAN No:

Pesticides Lic No.:

Fertilizer Lic No.:



S.No.	Product Code & Description	HSN Code	Quantity	UOM	Unit Rate	Tax Rate	Value Rs.
000010	11000153	28309010	18,555.00	KG	5.50		102,052.50
	SODIUM HYDROGEN SULPHIDE_TC						
							Taxable Value 102,052.50
						9 %	CGST 9,184.73
						9 %	SGST 9,184.73
							Invoice Amount 120,421.96

Whether the GST is payable on REVERSE CHARGE basis - No

Total Net Invoice Amount 102,052.50

Total Discount Amount: 0.00

Total Taxable Value: 102,052.50

Total CGST Amount in words: Rupee Nine Thousand One Hundred Eighty-four And Seventy-three Paise

Total CGST Amount: 9,184.73

Total SGST Amount in words: Rupee Nine Thousand One Hundred Eighty-four And Seventy-three Paise

Total SGST Amount: 9,184.73

Total Invoice Value in words: Rupee One Hundred Twenty Thousand Four Hundred Twenty-one And Ninety-six Paise

Total Invoice Value: 120,421.96

Name of Transporter : JAY BAJARANG ROADLIN

IRN : b3f0d9feb0c967cc002c4e2e663c4d5d380d9969c859a3ebafe4c319f9317fc5

LR No.: 3051/08.02.2021

Acknowledgment Date: 2021-02-08 15:39:00

Vehicle No: GJ16AU0850

Acknowledgment Number: 162110354118906

GST Waybill No.:

BATCH DETAILS

Inv S.No.	Product Code	Batch	Mfg.Date	Exp. Date	Packing Description	Gross Weight	Net Weight	No. of Boxes	MRP Per KG/Liter
000010	11000153	0000030377	07-02-2021	06-02-2022	1KG = 1KG	18,555.00	18,555.00	0	0.00
TOTAL						18,555.00	18,555.00	0	

DECLARATION

"We declare that the supplier price shown above is sole consideration & certified that particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the recipient."

 Beneficiary Name: CHEMINOVA INDIA LIMITED
 Beneficiary Bank Name: CITIBANK, N.A.
 Beneficiary Bank Address: Nirmal Building, Ground Floor,
 Barrister Rajni Patel Marg,

 y
 True Copy

150



TAX INVOICE

Triplicate For Supplier

Page 2 of 2

(Section 31 of CGST Act, 2017 & SGST Act, 2017)

Invoice No: F22024900423

Invoice Issue Date: 08-02-2021

Next to Express Tower and CR2 Mall,
Nariman Point, Mumbai-400021 India.

For Cheminova India Limited

Beneficiary Account No: 0009670009 (INR)
Beneficiary Bank IFSC code: CITI0100000

Authorized Signatory

Registered Address: Cheminova India Limited TCG Financial Centre, 2 Floor, Plot No. C-53, Block - G, Bandra Kurla Complex, Bandra (East), Mumbai - 400098. CIN: U24100MH1986PLC038627, PAN: AAACL1117E, WEBSITE: #www.fmc.in, Tel. No. # 022 - 67045504.

✿
True Copy



E - WAY BILL SYSTEM



e-Way Bill



E-Way Bill No: 6412 6539 7960
 E-Way Bill Date: 08/02/2021 04:32 PM
 Generated By: 24AAA CL111 7E1Z9 - CHEMINOVA INDIA LTD
 Valid From: 08/02/2021 04:32 PM [12Kms]
 Valid Until: 09/02/2021

Part - A

GSTIN of Supplier: 24AAACL1117E1Z9,CHEMINOVA INDIA LTD
 Place of Dispatch: Bharuch,GUJARAT-394116
 GSTIN of Recipient: 24AAD FR039 5Q1ZR ,RAINA INDUSTRIES
 Place of Delivery: ANKLESHWAR,GUJARAT-393002
 Document No: F22024900423
 Document Date: 08/02/2021
 Transaction Type: Regular
 Value of Goods: ₹ 120421.96
 HSN Code: 2830 - SODIUM HYDROGEN SULPHIDE TC
 Reason for Transportation: Outward - Supply
 Transporter: 24ALVPP0406D1ZA & JAY BAJARANG ROADLINES

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	GJ16AU0850 & 3051 & 08/02/2021	Bharuch	08-02-2021 04:32 PM	24AAACL1117E1Z9	-	-



641265397960



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1246479
08/02/2021

Copy 4

To be forwarded by To be returned to the transporter by the operator of facility/recycler after accepting waste.

Sender's Details					
Sender Name	Cheminova India Ltd(Intermediate Div) [15016]				
Address	, Taluka :ANK Distict:ANK Pin no:394116				
Contact Details	7229010777	ajay.bharamba@fmc.com	GPS Coordinates	Lat :21.5900 Long :72.9900	
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232	raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000	
Address	-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B23~Metal Hydrogen Sulphates				
Waste Intended for	Recycling	Total Qty	18.555MT	Consistency	liquid
Transporter Details					
Name	Jay Bajarang Road Lines		Contact Details	9825331902 jaybajarangroadlinesank@gmail.com	
Address	A-141,Ganesh residency,500 Quarters Road,Ankleshwa, Near sardar park Chokdi, Ankleshwar District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ16AU0850	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Rajendra Pal	Driver Contact No	9099817709		
Waste Transportation Details					
Vehicle Depart.	08/02/2021 5:00PM	Number of Drums	0	Loose Waste	0.000
Remarks	Sodium Hydro Sulfide.		No of bags	0	
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender:		Date:	8/2/21	Signature:	
Transporter's Acknowledgement of Receipt of waste Stamp:		Date:		Signature:	
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 08/02/2021 3:50PM - Remarks :18.555mt

Stamp:

Date:

Signature:



MERCHEM

153 INVOICE

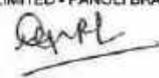
DUPLICATE COPY

MK/F/12/00

(Issued under section 31 of the Central Goods & Service Tax Act, 2017)

MERCHEM LIMITED - PANOLI PLOT NO-24 & 24/1 SIDC INDUSTRIAL ESTATE, PANOLI Gujarat - 394116 India. Phone : +91 9432674441 Email : pawan@merchem.in Our PAN : AABCM5966D Our GST : 24AABCM5966D3Z1 Our CIN : U24299WB1994PLC240045 State Code : 24	Bill To: Raina Industries Plot No.6104, Shed No A-2/10, G.I.D.C. Area, Ankleshwar 393002 PAN No: GSTIN: 24AADFR0395Q1ZR State Code: 24	Invoice No.: MP2012200264 Date: 01/03/2021 PO.No.: VERBAL Date: 01/03/2021 L.R No: 0551 Date: Transporter: SHREE HARIOM TRANSPORT Vehicle No.: GJ-05-BT-9478 Time of Supply: Due Date: 08/03/2021
	Ship To: Raina Industries Plot No.6104, Shed No A-2/10, G.I.D.C. Area, Ankleshwar 393002 PAN No: GSTIN: 24AADFR0395Q1ZR State Code: 24	

SN	Product Description	No. of PKGs	UOM	Qty	Rate (INR)	Taxable Value (INR)	GST%		Total Value (INR)
							CGST (INR)	SGST (INR)	
1	Sodium Hydrosulphide - NaHS	6,016	KG	6016.000	19	1,14,304	9 %	9 %	1,34,878.72
	HSN Code 2831 Net/wt (KG) : 0						10,287.36	10,287.36	

To be Billed <input type="checkbox"/> To Pay <input type="checkbox"/> Total Qty.: 6016.000 KG Total Discount Amount: 0.00 MR/FO Name:																															
Remarks: IRN No.: Place of supply and name of state (In case of inter state trade/commerce) Gujarat / 24 TAX IS PAYABLE ON REVERSE CHARGE ? NO E-WAY BILL (EBN) NO. : ELECTRONIC REFERENCE NO. : CERTIFIED THAT THE PARTICULARS GIVEN ABOVE ARE TRUE & CORRECT INTERNAL DOCUMENT NO.: 2200000343	<table border="1"> <thead> <tr> <th></th> <th>TAX%</th> <th>Total Amount</th> </tr> </thead> <tbody> <tr> <td>Total Net Value</td> <td></td> <td>1,14,304 INR</td> </tr> <tr> <td>CGST @</td> <td>9%</td> <td>10,287.36 INR</td> </tr> <tr> <td>SGST @</td> <td>9%</td> <td>10,287.36 INR</td> </tr> <tr> <td>Total GST</td> <td></td> <td>20,574.72 INR</td> </tr> </tbody> </table> <table border="1"> <tr> <td>Debit A/C No. 210229</td> <td>Gross Amount</td> <td>134,878.72</td> </tr> <tr> <td>Add D/N Amount:</td> <td></td> <td></td> </tr> <tr> <td>Less C/N Amount:</td> <td></td> <td></td> </tr> <tr> <td>Round off:</td> <td></td> <td>+0.28</td> </tr> <tr> <td>Amount Payable:</td> <td></td> <td>134,879.00</td> </tr> </table>		TAX%	Total Amount	Total Net Value		1,14,304 INR	CGST @	9%	10,287.36 INR	SGST @	9%	10,287.36 INR	Total GST		20,574.72 INR	Debit A/C No. 210229	Gross Amount	134,878.72	Add D/N Amount:			Less C/N Amount:			Round off:		+0.28	Amount Payable:		134,879.00
	TAX%	Total Amount																													
Total Net Value		1,14,304 INR																													
CGST @	9%	10,287.36 INR																													
SGST @	9%	10,287.36 INR																													
Total GST		20,574.72 INR																													
Debit A/C No. 210229	Gross Amount	134,878.72																													
Add D/N Amount:																															
Less C/N Amount:																															
Round off:		+0.28																													
Amount Payable:		134,879.00																													
Amount in words Rupees ONE LAKH THIRTY FOUR THOUSAND EIGHT HUNDRED SEVENTY NINE Only.	For MERCHEM LIMITED - PANOLI BRANCH  Authorized Signatory																														
Regd Office: 9A, 9th Floor, Saket Apartments, 2, Ho Chh Minh Sarani, Kankaria Estates, Park Street area, Kolkata, West Bengal-700071 Subject to Kolkata Jurisdiction. All bills will be subject to interest @ 18% P.A. + 18% GST if not paid within 21 days from the date of MTR. This is a computer generated stationary																															

True Copy

e-Way Bill



E-Way Bill No: 6812 7331 0683
 E-Way Bill Date: 01/03/2021 05:34 PM
 Generated By: 24AAB CM596 6D3Z1 - MERCHEM LIMITED
 Valid From: 01/03/2021 05:34 PM [12Kms]
 Valid Until: 02/03/2021

Part - A

GSTIN of Supplier 24AABCM5966D3Z1, MERCHEM LIMITED
 Place of Dispatch Bharuch, GUJARAT-394116
 GSTIN of Recipient 24AAD FR039 5Q1ZR, RAINA INDUSTRIES
 Place of Delivery ANKLESHWAR, GUJARAT-393002
 Document No. MP2012200264
 Document Date 01/03/2021
 Transaction Type: Regular
 Value of Goods ₹ 134878.72
 HSN Code 2831 - SODIUM HYDROSULPHIDE - NAHS
 Reason for Transportation Outward - Supply
 Transporter 24AQBPP4026G1Z6 & SHREE HARIOM TRANSPORT

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.info (If any)
Road	GJ05BT9476	Bharuch	01-03-2021 05:34 PM	24AABCM5966D3Z1	-	-



681273310683



Raina Industries [15534] 155
(Hazardous Waste Manifest)

Manifest No:
1266680
01/03/2021

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details

Sender Name	Merchem Ltd [25332]		
Address	-,- Taluka :ANK Distict:ANK Pin no:394116		
Contact Details	7069110181	rb.vishwanath@merchem.in	GPS Coordinates Lat :21.5900 Long :72.9900

Receiver's Details

State	Gujarat	Type of Facility	Actual user (within state)
Facility Details	Raina Industries [15534]		
Contact Details	9377540232	raina@msbsindia.com	GPS Coordinates Lat :21.3700 Long:73.0000
Address	-,- Taluka :ANK Distict:ANK Pin no:393002		

Waste Details

Waste Details	II~B~B36~Salts Of Per-Acids			
Waste Intended for	Recycling	Total Qty	6.016MT	Consistency liquid

Transporter Details

Name	SHREE HARIOM TRANSPORT	Contact Details	9377540232 raina@msbsindia.com
Address	Plot no. A2/6104/10,GIDC District :Bharuch Taluka ,GIDC ANKLESHWAR District :Bharuch Taluka :Bharuch		

Vehicle Details

Vehicle no	GJ05BT9478	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	VIPIN	Driver Contact No	6391028451		

Waste Transportation Details

Vehicle Depart.	01/03/2021 5:15PM	Number of Drums	0	Loose Waste	6.016
Remarks	NAHS Solution on 100% basis		No of bags	0	

Sender's Declaration :

1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.

Name and stamp of sender:



Date: 01/03/2021

Signature: *[Handwritten Signature]*

Transporter's Acknowledgement of Receipt of waste

Stamp:

Date: 01/03/2021

Signature:

[Handwritten Signature]

Receiver's Certification of Receipt of Hazardous waste

In Principal Approval Details :Accepted - 01/03/2021 4:57PM - Remarks :6.016 mt

Stamp:

Date:

Signature:



NOCIL LIMITED

DAHEJ AMBHETA ROAD, AMBHETA, PLOT NO. 12# A# 1 # 13# B# 1 DAHEJ INDUSTRIAL ESTATE,

Bharuch, Gujarat.

392130,



Responsible Care
Our commitment to sustainability

CIN :- L99999MH1961PLC012003

e-mail ID :- sales@nocil.ltda.com (An ISO 9001, ISO 14001 & ISO 45001 CERTIFIED COMPANY)

DUPLICATE FOR TRANSPORTER

NAME, ADDRESS, GSTIN & STATE CODE OF "BILLED TO" : RAINA INDUSTRIES - 1000048 PLOT NO.6104, SHED NO.A-2/10, CIDC AREA, ANKLESHWAR, GUJRAT ANKLESHWAR, Gujarat India - 393002 GSTIN : 24AADFR0395Q1ZR STATE CODE : 24 Place of supply: Gujarat	TAX INVOICE NO.: 9242050036	DATE : 08/08/2020
	PO NO. : Nil	DATE : 23.07.2020
	GC NOTE NO. : 1082	DATE : 08/08/2020
	TRANSPORTER : Barnes Bulk Carriers	FREIGHT : TO PAY/PREPAID
	VEHICLE NO : GJ16 Y6 507	S.O. NO. : 35012524

NAME, ADDRESS, GSTIN & STATE CODE OF CONSIGNEE/SHIPPED TO : RAINA INDUSTRIES PLOT NO.6104, SHED NO.A-2/10, CIDC AREA, ANKLESHWAR, GUJRAT ANKLESHWAR Gujarat India 393002 GSTIN : 24AADFR0395Q1ZR State Code : 24	Date & time of Issue of Invoice 08.08.2020 18:35:31
	Date & time of Removal 08/08/2020 17:00

HSN 36121000 : Prepared Rubber Accelerator | HSN 36123510 : Anti-oxidants for Rubber | HSN : 38123100 : TMQ | HSN 29251900 : Pre-Vulcanization Inhibitor

Payment due as per General conditions of Sale. Interest will be charged from the due date till the date of payment. **Tax Declaration on the reverse.**

SUPPLIER'S/PRINCIPAL'S -

(i) GSTIN : 24AAACN4412E1Z3

(ii) STATE CODE : 24

(iii) JURISDICTION :

PRODUCT/CUSTOMER PRODUCT CODE	DESCRIPTION / BATCH IDENTIFICATION NO. / HSN	NO. OF UNIT/ UNIT PACK	QUANTITY KGS.	BASIC SALE PRICE RS./KG	RATE OF TAX (%)	TOTAL VALUE - TOTAL TAX (RS.)	TOTAL (VALUE + TA) (RS.)
F364001200	NaSH HBN NO.28301000 H36B0076 5202.000	(5202 X 1) KG KG	5202.00	25.000	SGST @9% CGST @9%	130,050.00 11,704.50 11,704.50	153,459.00
	TOTALS	(5202) BAG KEG	5202.00	0.000	SGST @9% CGST @9%	130,050.00 11,704.50 11,704.50	153,459.00

GROSS WT (KGS) : 25650, TARE WT (KGS) : 9290, NET WT (KGS) : 16360.
NaSH Strength 31.80 % on 100% QTY (KGS) : 5202.
VALUE decl. on 100% basis.
Seal No. 004294,004219,004205,004226,004204.

Certified that the particulars given herein are true and correct:

WHETHER TAX PAYABLE ON REVERSE CHARGE BASIS - NO

Total CGST : ELEVEN THOUSAND SEVEN HUNDRED FOUR Rupees FIFTY Paise	153,459.00
Total CGST : ELEVEN THOUSAND SEVEN HUNDRED FOUR Rupees FIFTY Paise	TOTAL ROUNDED OFF 153,459.00
Total IGST : NIL	
TOTAL VALUE = ONE LAKH FIFTY THREE THOUSAND FOUR HUNDRED FIFTY NINE Rupees	

The material mentioned above are received in good order and condition, along with following documents : 1) E-Way Bill No <u>601209252850</u> Date <u>08/08/2020</u> 2) Tax Invoice "Duplicate for Transporter" 3) TREM Card 4) COQ <u>7</u> Nos.	Prepared By <i>[Signature]</i>	For NOCIL LIMITED <i>[Signature]</i> AUTHORIZED SIGNATORY PRE-PRINTED SR. NO. 0002231
	Signature of the Receiver <u>[Signature]</u>	



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 6012 0925 2850

Generated Date: 08/08/2020 04:44 PM

Generated By: 24AAA CN441 2E1Z3 Valid Upto: 09/08/2020

Mode: Road

Approx Distance: 57km

Type: Outward - Supply

Document Details: Tax Invoice - 9242050036 - 08/08/2020

Transaction type: Regular

2. Address Details

From

GSTIN : 24AAA CN441 2E1Z3
NOCIL LIMITED
GUJARAT

:- Dispatch From :-
PLOT NO. 12-A-1, DAHEJ INDUSTRIAL ESTATE
DAHEJ
AMBHETA, GUJARAT-392130

To

GSTIN : 24AAD FR039 501ZR
RAINA INDUSTRIES
GUJARAT

:- Ship To :-
PLOT NO 0104
SHED NO A-2 10 GIDC ANKLESHWAR
ANKLESHWAR, GUJARAT-393002

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+H+Cess+Cess Non-Advol)
28301000	F364001200 & NaSH	5202.00 KGS	130050.00	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt ₹ 130050.00 CGST Amt ₹ 11704.50 SGST Amt ₹ 11704.50 IGST Amt ₹ 0.00 CESS Amt ₹ 0.00 CESS Non-Advol Amt ₹ 0.00

Other Amt ₹ 0.00 Total Inv. Amt ₹ 153459.00

4. Transportation Details

Transporter ID & Name : 24AGKPJ4734G2ZG & BANAS BULK CARRIER

Transporter Doc. No & Date : 1062 & 08/08/2020

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	GU16XE307 & 1062 & 08/08/2020	AMBHETA	08/08/2020 04:44 PM	24AAA CN441 2E1Z3	-	-



601200252850



158
Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1114684
08/08/2020

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

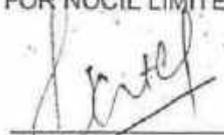
Sender's Details					
Sender Name	NOCIL Ltd (Formally National Organic Chemical Industries Limited) [31700]				
Address	Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	9426894380 mahesh.patel@nocil.com	GPS Coordinates	Lat :21.4000 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	1~25~26.1~Process Waste Sludge/Residues Containing Acid, Toxic Metals, Organic compounds				
Waste Intended for	Recycling	Total Qty	16.360MT	Consistency	liquid
Transporter Details					
Name	BANAS BULK CARRIER	Contact Details	9824117781 bbcankleshwar@yahoo.com		
Address	Plot no. 2900/6, Nr. Atul Ltd,GIDC ANKLESHWAR District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ16X6307	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	NAJAR SINGH	Driver Contact No	9824117781		
Waste Transportation Details					
Vehicle Depart.	08/08/2020 10:15AM	Number of Drums	0	Loose Waste	16.360
Remarks	NASH	No of bags	0		
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste. NOCIL LIMITED PLOT NO. 12/A/1, SIDG, STATE DAMEJ NR AMBHETA, VILLAGE, BHARUCH, GUJARAT - 392130 <div style="float: right; text-align: right;">  Date: </div>					
Transporter's Acknowledgement of Receipt of waste Stamp: _____ Date: _____ Signature: _____					
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 08/08/2020 3:57PM - Remarks :rainaindustries@hotmail.com

Stamp:

Date:

Signature:

NOCIL LIMITED		Nocil Limited- Dahej		PLOT NO. 12-A-1 - 13-B-1 DAHEJ INDUSTRIAL ESTATE, DAHEJ AMBHETA ROAD AMBHETA, Bharuch, Gujarat, DAHEJ 392130 GSTIN-24AAACN4412E1Z3 StateCode - 24		Date- 18.11.2020						
IRN- d1ae427b87d2723854442cbf5229933c3ecea3dfb65b93166c43b845b08e06c2		E-WAY Bill - 601238696537		EWB Date- 18.11.2020								
TRANSACTION DETAIL-		Customer PO Ref- nil										
Invoice Category-	B2B	PO Date-	02.09.2020									
Document Type-	Tax Invoice	LR No-	2116									
Document No-	9242050084	LR Date-	18.11.2020									
Document Date-	18.11.2020	Transporter Name-	Banas Bulk Carrier									
Nature of Transaction-	INTRA	Vehicle No-	GJ1629551									
Preceding Doc.No-	NA	Sales Order No-	35012687	Date & Time of Posting of Inv.-	18.11.2020 12:03:25							
Preceding Doc.Date-	NA	Delivery No-	80483143	Date & Time of Removal-	18.11.2020 12:38							
IGST on INTRA-	No	Freight-	To PAY/PREPAID									
BILLED TO - 1000048 NA INDUSTRIES PLOT NO.6104, SHED NO.A-2/10, GIDC AREA, ANKLESHWAR GUJRAT 393002				SHIPPED TO - 1000048 RAINA INDUSTRIES PLOT NO.6104, SHED NO.A-2/10, GIDC AREA, ANKLESHWAR GUJRAT								
PIN CODE- 393002 Place of Supply- ANKLESHWAR State Code- 24 (Gujarat) GSTIN- 24AADFR0395Q1ZR				PIN CODE- 393002 Place of Supply- ANKLESHWAR State Code- 24 (Gujarat) GSTIN- 24AADFR0395Q1ZR								
Sr. No.	Product / Customer Product Code	Product Description / Batch No.	HSN	UOM	No. of KEYS BAGS	Qty	Rate/SA	Debitable Value.	Type of Tax /Rate of Tax	Total Tax	Total Item Value	
1	F364001200	NaSH H36B0179	28301000	KG	5424.000	5,424.000	30.00	162,720.00	CGST-9% SGST-9%	14,644.80 14,644.80	192,009.60	
<p>GROSS WT (KGS) : 28850, TARE WT (KGS) : 10830, NET WT (KGS) : 18020. NaSH Strength 30.10 % on 100% QTY (KGS) : 5424. VALUE decl. on 100% basis. Seal No. 005666,005665,005698,005609,005639</p>												
			TOTAL		5,424.000	5,424.000		162,720.00	CGST-9% SGST-9%	14,644.80 14,644.80	192,009.60	
Whether Tax payable on Reverse Charge Basis - NO								TCS @ 0.075% on Tax.Val. + GST		144.01		
AMOUNT IN WORDS								TOTAL INVOICE VALUE		192,154.00		
TOTAL CGST - FOURTEEN THOUSAND SIX HUNDRED FORTY FOUR Rupees EIGHTY Paise												
TOTAL SGST - FOURTEEN THOUSAND SIX HUNDRED FORTY FOUR Rupees EIGHTY Paise												
TOTAL INVOICE VALUE - ONE LAKH NINETY TWO THOUSAND ONE HUNDRED FIFTY FOUR Rupees												
The material mentioned above are received in good order and condition alongwith below documents -					Prepared By - N12WHC02			FOR NOCIL LIMITED				
1. TREM CARD 2. COQ 01 Nos. 3. TAX INVOICE					Signature of Receiver <i>Amil</i>			Checked by - 			Authorised Signatory 	
WH : F : 008(09 / 20)					PAGE NO.1 OF 1							



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 6012 3869 6537

Generated Date: 18/11/2020 12:07 PM

Generated By: 24AAA CN441 2E1Z3 Valid Upto: 19/11/2020

Mode: Road

Approx Distance: 52km

Type: Outward - Supply

Document Details: Tax Invoice - 9242050084 - 18/11/2020

Transaction type: Regular

2. Address Details

From

GSTIN: 24AAA CN441 2E1Z3
Nool Limited-Dahej,
GUJARAT
-- Dispatch From --
PLOT NO. 12-A-1 + 13-B-1
DAHEJ INDUSTRIAL ESTATE,
DAHEJ, GUJARAT-392130

To

GSTIN: 24AAD FR039 5Q1ZB
RAINA INDUSTRIES,
GUJARAT
-- Ship To --
PLOT NO. 6104, SHED NO. A-5/10, GIDC AREA,, ANKLESHWAR, GUJARAT,
ANKLESHWAR, GUJARAT-393002

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
28301000	& NaSH	5424.00 KGS	162720.00	9.000+9.000+0+0+0.00

Tot. Taxable Amt ₹ 162720.00

CGST Amt ₹ 14644.80

SGST Amt ₹ 14644.80

IGST Amt ₹ 0.00

CESS Amt ₹ 0.00

CESS Non.Advol Amt ₹ 0.00

Other Amt ₹ 144.01

Total Inv. Amt ₹ 192154.00

4. Transportation Details

Transporter ID & Name : 24AGKPJ4734G2ZG & BANAS BULK CARRIER

Transporter Doc. No & Date : 2116 & 18/11/2020

5. Vehicle Details

Mode	Vehicle / Trans Doc No & DL	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	GJ16Z9551 & 2116 & 18/11/2020		18/11/2020 12:07 PM	24AAACN4412E1Z3	-	-



601238696537



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1178079
18/11/2020

Copy 3

To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details					
Sender Name	NOCIL Ltd (Formally National Organic Chemical Industries Limited) [31700]				
Address	--- Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	9426894380 mahesh.patel@nocil.com	GPS Coordinates	Lat :21.4000 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	--- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	I~26~26.1~Process Waste Sludge/Residues Containing Acid, Toxic Metals, Organic compounds				
Waste Intended for	Recycling	Total Qty	18.020MT	Consistency	liquid
Transporter Details					
Name	BANAS BULK CARRIER	Contact Details	9824117781 bbcanleshwar@yahoo.com		
Address	NREAR ATUL LIMITED,ANKLESHWAR District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ16Z9551	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Manik Yadav	Driver Contact No	9327764396		
Waste Transportation Details					
Vehicle Depart.	18/11/2020 7:17AM	Number of Drums	0	Loose Waste	18.020
Remarks	NASH	No of bags	0		
<p>Sender's Declaration :</p> <p>1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.</p> <p>2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.</p> <p>NOCIL LIMITED PLOT NO. 12/A/1, GIDC, ESTATE, DAHEJ NR AMBHEJA VILAGE, BHARUCH, GUJARAT - 392130</p> <p>Date: _____</p> <p style="text-align: right;">   Signature: _____ </p>					
<p>Transporter's Acknowledgement of Receipt of waste</p> <p>Stamp: _____ Date: _____ Signature: _____</p>					
<p>Receiver's Certification of Receipt of Hazardous waste</p>					

In Principal Approval Details :Accepted - 18/11/2020 10:18AM - Remarks :18.020 mt

Stamp: _____

Date: _____

Signature: _____



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1178079
18/11/2020

Copy 4

To be forwarded by To be returned to the transporter by the operator of facility/recycler after accepting waste.

Sender's Details					
Sender Name	NOCIL Ltd (Formally National Organic Chemical Industries Limited) [31700]				
Address	--- Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	9425894380 mahesh.patel@nocil.com	GPS Coordinates	Lat :21.4000 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	--- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	I~26~26.1~Process Waste Sludge/Residues Containing Acid, Toxic Metals, Organic compounds				
Waste Intended for	Recycling	Total Qty	18.020MT	Consistency	liquid
Transporter Details					
Name	BANAS BULK CARRIER	Contact Details	9824117781 bbcankleshwar@yahoo.com		
Address	NREAR ATUL LIMITED,ANKLESHWAR District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ1629551	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Manik Yadav	Driver Contact No	9327764396		
Waste Transportation Details					
Vehicle Depart.	18/11/2020 7:17AM	Number of Drums	0	Loose Waste	18.020
Remarks	NASH	No of bags	0		
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for					
NOCIL LIMITED hazardous waste.					
NOCIL LIMITED PLOT NO. 12/A/1, GIDC, ESTATE, DAHEJ NR AMBHETA VILLAGE, BHARUCH, GUJARAT - 392130					
Date:					
					
Transporter's Acknowledgement of Receipt of waste					
Stamp:		Date:		Signature:	
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 18/11/2020 10:18AM - Remarks :18.020 mt

Stamp:

Date:

Signature:



Raina Industries [15534]
(Hazardous Waste Manifest)

Manifest No:
1178079
18/11/2020

Copy 5

To be forwarded by To be returned by the Operator of the facility to PCB after treatment and disposal of wastes.

Sender's Details					
Sender Name	NOCIL Ltd (Formally National Organic Chemical Industries Limited) [31700]				
Address	-- Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	9426894380 mahesh.patel@nocil.com	GPS Coordinates	Lat :21.4000 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long:73.0000		
Address	-- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	I~26~26.1~Process Waste Sludge/Residues Containing Acid, Toxic Metals, Organic compounds				
Waste Intended for	Recycling	Total Qty	18.020MT	Consistency	liquid
Transporter Details					
Name	BANAS BULK CARRIER	Contact Details	9824117781 bbcanleshwar@yahoo.com		
Address	NREAR ATUL LIMITED,ANKLESHWAR District :Bharuch Taluka :Bharuch				
Vehicle Details					
Vehicle no	GJ16Z9551	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	Manik Yadav	Driver Contact No	9327764396		
Waste Transportation Details					
Vehicle Depart.	18/11/2020 7:17AM	Number of Drums	0	Loose Waste	18.020
Remarks	NASH	No of bags	0		
Sender's Declaration :					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal of actual use of hazardous waste.					
PLOT NO. 12/A/1, GIDC, ESTATE. DAHEJ NREAR ANKLESHWAR VILAGE, BHARUCH, GUJARAT - 392130					
					Date:
 NOCIL LTD. DAHEJ Signature:					
Transporter's Acknowledgement of Receipt of waste					
Stamp:		Date:		Signature:	
Receiver's Certification of Receipt of Hazardous waste					
In Principal Approval Details :Accepted - 18/11/2020 10:18AM - Remarks :18.020 mt					
Stamp:		Date:		Signature:	

TAX INVOICE

164

(Issued under Section 31 of the Central Goods & Service Tax Act, 2017)

Duplicate for Transporter

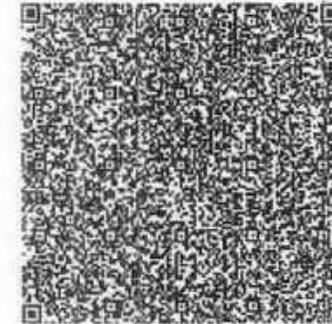
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Bharat RASAYAN LIMITED

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code:24

GSTIN No.: 24AAACB4127A1ZJ
 PAN No.: AAACB4127A
 CIN No.: L24119DL1989PLC038264
 Manf. / Pest. LIC No.: 707 DT. 30/05/2012



Invoice No.: 2015101028 Date: 20/11/2020

Purchase Order No.: 20 Date:

Bill To: Customer Code No.: 7105915 State Code: 24

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR Place of supply: GUJARAT

PAN No.: Pesticide LIC No.:

E-Way Bill No.: 6812 3917 6933

Payment Due Date: 21/11/2020

Ship To: Consignee Code 7105915

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR

PAN No.:

Supplying Location Bharat Rasayan Ltd.

42/4, Amod Road, GIDC Estate, Dahej-392130, GUJARAT, State Code:24

Transporter:

GR / LR No.: 357

Date: 20/11/2020

Vehicle No: GJ05BT9478

S.No.	Item Name	HSN/SAC Code	Batch No./ Purity	Date of Mfg. / Exp.	No. Of Cases	Qty.	UOM	Rate (INR.)	Special Disc (INR.)	Amount (INR.)	Rate Tax %			Amount Of Tax (INR.)			Total (INR.)
											IGST	CGST	SGST	IGST	CGST	SGST	
1	SODIUM HYDROGEN SULFIDE (NaHS)	28301000				18060.000	KG	4.05		73143		9.00	9.00		6582.87	6582.87	86308.74
Sub Total										0	73143				6582.87	6582.87	86308.74

UPI ID : BRL1501@SBI

Freight 0.00
 TCS Value 0.00

Rupees In Words : Eighty Six Thousand Three Hundred Eight Rupees Twenty Six Paise

Grand Total: 86308.26

True Copy

TAX INVOICE

(Issued under Section 31 of the Central Goods & Service Tax Act, 2017)

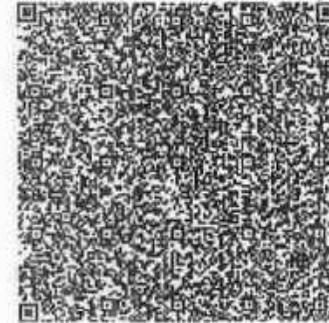
165

IRN 2d5c315c88a0a230ea29b5f68882b5814c71dad30e8ba2paadda75bc7e8245fd

Bharat RASAYAN LIMITED

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code: 24

GSTIN No.: 24AAACB4127A1ZJ
PAN No.: AAACB4127A
CIN No.: L24119DL1989PLC036264
Manf. / Pest. LIC No.: 707 DT. 30/05/2012



Invoice No.: 2015101028 Date: 20/11/2020

Purchase Order No.: 20 Date:

Bill To: Customer Code No.: 7105915 State Code: 24

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR Place of supply: GUJARAT

PAN No.: Pesticide LIC No.:

E-Way Bill No.: 8812 3917 6933

Payment Due Date: 21/11/2020

Ship To: Consignee Code 7105915

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR

PAN No.:

Supplying Location **Bharat Rasayan Ltd.**

42/4, Amod Road, GIDC Estate, Dahej-392130, GUJARAT, State Code: 24

Time 14:40

Transporter:

GR / LR No.: 357

Date: 20/11/2020

Vehicle No: GJ05BT9478

Terms & Conditions:

- Our liability ceases after delivery of the goods to the carriers
- The claim towards the shortage, losses and damages arising in transit should be made on the carriers.
- Interest will be charged as per policy if the payment is not paid within stipulated period.
- Certified that particulars given above are true and correct. All disputes are subject to Delhi Jurisdiction only.
- Whether Tax Payable on Reverse Charge Basis - No
- Facility is provided to make payment by electronic modes like Rupay / UPI / NEFT / RTGS.

Remarks:



True Copy

166



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 6812 3917 6933

Generated Date: 20/11/2020 02:38 PM

Generated By: 24AAA CB412 7A1ZJ Valid Upto: 21/11/2020

Mode: Road

Approx Distance: 52km

Type: Outward - Supply

Document Details: Tax Invoice - 2015101028 - 20/11/2020

Transaction type: Regular

2. Address Details

From

GSTIN : 24AAA CB412 7A1ZJ
BHARAT RASAYAN LIMITED
GUJARAT

Dispatch From :
PLOT NO. 42/4 GIDC DAHEJ
AMOD ROAD
DAHEJ, GUJARAT-392130

To

GSTIN : 24AAD FR039 5Q1ZR
RAINA INDUSTRIES
GUJARAT

Ship To :
PLOT NO 6104
SHED NO A-2 1ST GIDC ANKLESHWAR
ANKLESHWAR, GUJARAT-393002

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+H+Cess+Cess Non.Advol)
28301000	SODIUM HYDROGEN SULFIDE & SODIUM HYDROGEN SULFIDE	18060.00 KGS	73143.00	9.000+9.000+NE+0.000+0.00

Total Taxable Amt ₹ 73143.00

CGST Amt ₹ 6582.87

SGST Amt ₹ 6582.87

IGST Amt ₹ 0.00

CESS Amt ₹ 0.00

CESS Non.Advol Amt ₹ 0.00

Other Amt ₹ 0.48

Total Inv. Amt ₹ 86308.26

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : 357 & 20/11/2020

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	GJ05BT9478 & 357 & 20/11/2020	DAHEJ	20/11/2020 02:38 PM	24AAACB4127A1ZJ	-	-





To be forwarded by To be retained by the Operator of the facility after Signature.

Sender's Details					
Sender Name	Bharat Rasayan Ltd.(Old Name:Siris Crop Science Limited) [33612]				
Address	GIDC, DAHEJ,- Taluka :VAG Distict:BHA Pin no:392130				
Contact Details	7046500020 ajay.gupta@bharatgroup.co.in	GPS Coordinates	Lat :21.4300 Long :72.3500		
Receiver's Details					
State	Gujarat	Type of Facility	Actual user (within state)		
Facility Details	Raina Industries [15534]				
Contact Details	9377540232 raina@msbsindia.com	GPS Coordinates	Lat :21.3700 Long :73.0000		
Address	--,- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	II~B~B15~Inorganic Acids (Spent Acids)				
Waste Intended for	Recycling	Total Qty	18.060MT	Consistency	liquid
Transporter Details					
Name	SHREE HARIOM TRANSPORT	Contact Details	9428587658 SHREEHARIOMTRANS@GMAIL.COM		
Address	C-157, VAIBHAVPARK, VALIYA ROAD ,GIDC ANKLESHWAR District :Ankleshwar Taluka :Ankleshwar				
Vehicle Details					
Vehicle no	GJ05BT9478	GPS Enabled	Yes	Type of Vehicle	Tanker
Driver name	KIYA MUDDIN	Driver Contact No	9428587658		
Waste Transportation Details					
Vehicle Depart.	20/11/2020 4:30PM	Number of Drums	0	Loose Waste	18.060
Remarks	SODIUM HYDROGEN SULFIDE		No of bags	0	
Sender's Declaration : 1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations. 2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal/ actual use of hazardous waste.					
Name and stamp of sender: BHARAT BASAYAN LTD, Plot No. 47/1, GIDC, Dahej, Gujarat, India.		Date: 20.11.2020		For, BHARAT BASAYAN LTD Signature: Authorized Signatory	
Transporter's Acknowledgement of Receipt of waste Stamp:		Date: 20.11.2020		Signature:	
Receiver's Certification of Receipt of Hazardous waste					

In Principal Approval Details :Accepted - 20/11/2020 4:29PM - Remarks :18.060 mt

Stamp:

Date:

Signature:

Coromandel International Ltd.,
3204/A, G.I.D.C. INDUSTRIAL ESTATE ANKLESHWAR BHARUCH
GUJARAT - INDIA

Coromandel

Tax Invoice

DUPLICATE

GSTIN Number : 24AAACC7852K1ZJ PAN Number : AAACC7852K CIN Number : L24120TG1961PLC000892 Tax Payable Under Reverse Charge : NO		Tax Invoice No. : 24190025810552 Document No. & Date : 707067840 / 03.10.2019 Delivery No. & Date : 51417111 / 03.10.2019 Sales order No. & Date : 14017937 / 03.10.2019 WDO No & Mode of Trans : verbal / By road Shipment No & Truck : / GJ05BT9478 ()							
Despatched From : PANK-ANKLESHWAR PLANT		Ship to Party (57977) GSTIN No. : 24AADFR0395Q1ZR Name : RAINA INDUSTRIES. Address : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR Dist: BHARUCH 393002 GUJARAT Tel: /							
Bill to Party (57977) GSTIN No. : 24AADFR0395Q1ZR Name : RAINA INDUSTRIES. Address : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR Dist: BHARUCH 393002 GUJARAT Tel: /		Payment Due On : 03.10.2019 (SF01) Delivery Terms : FOL - Free on Lorry Sales District : PTEC -PPC-Technical Sales							
Payer Information (57977) Name : RAINA INDUSTRIES. PAN : AADFR0395Q Address : 6104A/2/10, G.I.D.C. ESTATE, ANKLESHWAR									
Sno	Prod Code	HSN Code	Description	QTY	UOM	Batch	MFG/EXP Date	Rate/Unit	Amount
1	21981	28151110	SPENT CAUSTIC (NAHS)	17.120	TO		/	4842.00	82895.04
			Taxable Amount						82895.04
			Central GST					9%	7460.55
			State GST					9%	7460.55
			Sub Total						97816.00
								Grand Total	97816.00
T Tax Amount- 14,921.10									
Item Text: Note: Place of supply of goods & Name of State: ANKLESHWAR & GUJARAT Tax value in words: Fourteen Thousand Nine Hundred Twenty One Rupees Ten Paise Total value in words: Ninety Seven Thousand Eight Hundred Sixteen Rupees Date & Time of Prepration: 03.10.2019 & 17:14:15 Date & Time of Removal: 03.10.2019 & 17:13:55						Coromandel International Ltd., For: Coromandel International Ltd.  Authorised Signatory			
						Authorised Signatory			

19-20



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: 6611 4084 8505

Generated Date: 03/10/2019 05:20 PM

Generated By: 24AAA CC785 2K1ZJ Valid Upto: 04/10/2019

Mode: Road

Approx Distance: 100km

Type: Outward - Supply

Document Details: Tax Invoice - 24190025810552 - 03/10/2019

Transaction type: Regular

2. Address Details

From

GSTIN : 24AAA CC785 2K1ZJ
COROMANDEL INTERNATIONAL LTD.
GUJARAT

Dispatch From :
GIDC 32048,
GIDC
Ankleshwar, GUJARAT-392002

To

GSTIN : 24AAD FR039 5Q1ZR
RAJNA INDUSTRIES
GUJARAT

Ship To :
PLOT NO 6104
SHED NO A-2 10 GIDC ANKLESHWAR
ANKLESHWAR, GUJARAT-392002

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non-Advol)
28151110	SPENT CAUSTIC & SPENT CAUSTIC	17.12 TON	82895.00	9.000+9.000+NE+0.000+0.00

Tot. Taxble Amt : 82895.00

CGST Amt : 7460.55

SGST Amt : 7460.55

IGST Amt : 0.00

CESS Amt : 0.00

CESS Non-Advol Amt : 0.00

Other Amt : 0.00

Total Inv Amt : 97816.10

4. Transportation Details:

Transporter ID & Name : SHREE HARI OM TRANSPORT

Transporter Doc. No & Date : 355 & 03/10/2019

5. Vehicle Details

Mode	Vehicle / Trains Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Mult Vah. Info (If any)
Road	GJ05BT9478 & 355 & 03/10/2019	Ankleshwar	03-10-2019 05:20 PM	24AAACC7852K1ZJ	-	-



661140848505



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Form 10 [See rule 19 (1)]		Sr. No. 211
MANIFEST FOR HAZARDOUS AND OTHER WASTE		
1	Sender's name and mailing address (including Phone No. and e-mail)	Coromandel International Limited Plot No. 3204, GIDC, Ankleshwar, Dist. Bharuch, Gujarat Ph. : 02646 - 645941
2	Sender's authorization No.	AWH - 82099 98134
3	Manifest Document No.	
4	Transporter's name and address (including Phone No. and e-mail)	Shree Hariom Transport C-157 Vaishnav Park Ankleshwar
5	Type of Vehicle	TRUCK/TANKER
6	Transporter's Registration No.	
7	Vehicle Registration No.	UR505 BT 9478
8	Receiver's name and mailing address (including Phone No. and e-mail)	Rajna Industries 6104 UR501 - Ankleshwar
9	Receiver's authorization No.	
10	Waste description	Spent Carbon
	Total Quantity	17.120 MT
11	No. of Tanker/Truck	One Nos
12	Physical Form	Liquid Liquid / Solid / Semi Solid
13	Special handling instructions and additional information	USE ALL PPE'S WHILE UNLOADING TANKER/TRUCK
14	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categories, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations/
	Name and stamp of Coromandel	Signature:  Date: 03/10/25
15	Transport acknowledgment of receipt of Wastes	
	Name and stamp	Signature: Date:
16	Receiver's certificate for receipt of hazardous and other waste	
	Name and stamp	Signature: Date:

(Issued under Section 31 of the Central Goods & Service Tax Act, 2017)

**Bharat
RASAYAN LIMITED**

42/4, Amod Road, GIDC Estate, Dahej-392130, Gujarat, State Code: 24

GSTIN No.: 24AAACB4127A1ZJ
PAN No.: AAACB4127A
CIN No.: L24119DL1989PLC036284
Manf. / Pest. LIC No.: 707 DT. 30/05/2012

Supplying Location

Bharat Rasayan Ltd.42/4, Amod Road, GIDC
Estate, Dahej-392130, GUJARAT, State Code: 24

Invoice No.: 1915100806

Date: 27/09/2019

E-Way Bill No.: 6911 3909 0570

Removal Time:

Purchase Order No.: 130

Date:

Payment Due Date: 28/09/2019

Delivery Terms: TPY

Bill To: Customer Code No.: 7105915

State Code: 24

Ship To: Consignee Code: 7105915

State Code: 24

RAINA INDUSTRIES

RAINA INDUSTRIES

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH,
GUJARAT - 393002

PLOT NO. 6104, SHED NO. A-2/10, G.I.D.C AREA ANKLESHWAR, BHARUCH, GUJARAT - 393002

GSTIN No.: 24AADFR0395Q1ZR

Place of supply: GUJARAT

GSTIN No.: 24AADFR0395Q1ZR

Place of supply: GUJARAT

PAN No.:

Pesticide LIC No.:

PAN No.:

Pesticide LIC No.:

Transporter: SHREE HARIOM TRANSPORT

GR / LR No.: 354

Date: 27/09/2019

Vehicle No.: GJ05BT9478

S.No.	Item Name	HSN/SAC Code	Batch No./ Purity	Date of Mfg. / Exp.	No. Of Cases	Qty.	UOM	Rate (INR.)	Special Disc (INR.)	Amount (INR.)	Rate Tax %			Amount Of Tax (INR.)			Total (INR.)
											IGST	CGST	SGST	IGST	CGST	SGST	
1	SODIUM HYDROGEN SULFIDE (NaHS)	28301000				19810.000	KG	4.15		82211.5		9.00	9.00		7399.04	7399.04	97009.58
Sub Total															7399.04	7399.04	97009.58
											Freight			0.00			

Rupees In Words : Ninety Seven Thousand Ten Rupees

Grand Total: 97010.00

Terms & Conditions:

- Our liability ceases after delivery of the goods to the carriers
- The claim towards the shortage, losses and damages arising in transit should be made on the carriers.
- Interest will be charged as per policy if the payment is not paid within stipulated period.
- All disputes are subject to Delhi Jurisdiction only.
- Whether Tax Payable on Reverse Charge Basis - No
- Certified that particulars given above are true and correct.

Remarks:

For BHARAT RASAYAN LIMITED

Authorised Signatory



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: **6911 3909 0570**.

Generated Date: 27/09/2019 06:30 PM.

Generated By: 24AAA CB412 7A1ZJ Valid Upto: 28/09/2019.

Mode: Road

Approx Distance: 52km

Type: Outward - Supply

Document Details: Tax Invoice - 1915100806 - 27/09/2019

Transaction type: Regular

2. Address Details

From

GSTIN : 24AAA CB412 7A1ZJ
BHARAT RASAYAN LIMITED
GUJARAT

Dispatch From :
PLOT NO. 42/4 GIDC DAHEJ
AMOD ROAD DAHEJ
GUJARAT-392139

To

GSTIN : 24AAD FR036 5Q1ZR
RAJNA INDUSTRIES
GUJARAT

Ship To :
PLOT NO 6104
SHED NO A-2 10 GIDC ANKLESHWAR
ANKLESHWAR, GUJARAT-363002

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+T+CESS+CESS Non.Advol)
28301000	SODIUM HYDROGEN SULFIDE (NaHS) & SODIUM HYDROGEN SULFIDE (NaHS)	19810.00 KGS	82211.50	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt ₹ 82211.50

CGST Amt ₹ 7399.03

SGST Amt ₹ 7399.03

IGST Amt ₹ 0.00

CESS Amt ₹ 0.00

CESS Non.Advol Amt ₹ 0.00

Other Amt ₹ 0.00

Total Inv. Amt ₹ 97010.00

4. Transportation Details

Transporter ID & Name : SHREE HARIOM TRANSPORT

Transporter Doc. No & Date : 354 & 27/09/2019

5. Vehicle Details

Mode	Vehicle / Trans. Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi Veh. Info (if any)
Road	GJ05BT9478 & 354 & 27/09/2019		27/09/2019 06:30 PM	24AAACB412TA1ZJ	-	-



FORM - 13

(See Rule 7 (4) & (5))
 Hazardous Waste Manifest (Information of Hazardous Waste for Disposal)

Copy No.

1	3	5
2	4	6

1. Occupier's Name & Mailing Address Bharat Rasayan Limited Plot No. 42/4, Amod Road, GIDC, Dahej, Dist. Bharuch-792130		2. Occupier's Registration No.		3. Manifest Document No.	
Sender's Name & Mailing Address		5. Type of Vehical TANKER / TRUCK		6. Transporter's Reg. No.	
		3		7. Vehical Reg. No.	
		10 Facility Phone No.:			
		12 Total Quantity Of West :			
11 Waste Description		M ³	Qty (Kgs)		
14. Transpot Description of Waste		13. Consistency Solid Tarry Semi-Solid Duly Liquid Slurry			
Process By Product	15 Containers		16 Total Quantity In Kgs	17 Unit Wt/Vol	18 Waste Category No. (As Per Act)
	No.	Type			
19 Special Handling Instruction & Other Information. Use Personal Equipment While Handling.					
20. OCCUPIER CERTIFICATE : I Hereby declares that contents of this consignment are full accurately described above by proper sipping name and are categories, packed Market and labales, and are in all respect in proper condition for trasport by road according to applicable national government regulations.					
Type of Name & Stamp of Unit			Signature with Designation With Rubber Stamp		
Date	Month	Year	Bharat Rasayan Ltd. Plot No. 42/4, Dahej Industrial Estate, GIDC Dahej, Dist. Bharuch-792130		
			Authorized Signatory		
21. Trasportor's Anknowledgement of Receipt of Material					
Date	Month	Year	Signature with Designation With Rubber Stamp		
22 Discepancy Not, Space :					



Cheminova India Limited
 Plot No. 27/28, G I D C Estate
 394116 Panoli 24 Gujarat
 CIN No. U24100MH1986PLC038627
 Tel. Number 022 6704 5404
 Website www.fmc.in

- ORIGINAL FOR RECIPIENT
 DUPLICATE FOR TRANSPORTER
 TRIPLICATE FOR SUPPLIER

Pre Auth Sign

Signature

TAX INVOICE

Bill-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India

Tax Invoice number F22400006931
Cheminova internal no. 17680037
Document Date 05.10.2019
Order no. 544971
Delivery note no. 280009130
Your Reference leter
Your Reference Date 04.10.2019
Country of origin India
Our reference Jigneshkumar Patel
Sales Manager Thomas Pereira
Customer Number 504849
CUSTOMER PL NO
Customer GSTIN 24AADFR0395Q1ZR
Gross Weight 18,575.00 KG
Net Weight 18,575.00 KG
Incoterms 2010 EXW WAREHOUSE
Payment terms Payable at sight
PAN No.
Due Date 04.11.2019
Whether Tax is payable under reverse charge - No

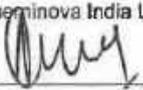
Ship-to
 Raina Industries
 SHADE NO. A-2/10 , GIDC
 ANKLESHWAR
 PLOT NO 6104,
 393002 ANKLESHWAR-BHARUCH
 24 Gujarat
 India

Pos.No.	Material/Description	Quantity	Unit Price	Amount
10	10032325 Sodium Hydrogen Sulphide - TC	18,575 KG	4.00 INR / 1 KG	74,300.00 INR
	HSN/SAC Code	Batch	Expiry Date	MRP Per unit
	28309010	0001156239	03.10.2020	0.00
	Taxable Value			74,300.00 INR
	CGST @ 9.000%			6,687.00 INR
	SGST @ 9.000%			6,687.00 INR
	Total Value			74,300.00 INR
	Total CGST			6,687.00 INR
	Total SGST			6,687.00 INR
	Total Amount (including GST)			87,674.00 INR
	EIGHTY SEVEN THOUSAND SIX HUNDRED SEVENTY FOUR Rupees			
	JAY BAJARANG ROAD LINES LR NO, 2103 GJ 16 AU 0850			
	DRIVE NAME : RAJENDRA PAL LIC NO, 50716 MH 02 MOB NO, 9099817709			

Cheminova India Ltd.
 The Centrum, Office No. 2,
 Level 4, Phoenix Market City
 400070 Mumbai, Maharashtra
 India

Mgf. License No.: 255

Cheminova GSTIN: 24AAACL1117E129

Pos.No.	Material/Description	Quantity	Unit Price	Amount			
	<p>[1] All disputes shall be in the jurisdiction of MUMBAI COURT only. [2] If the payment is not made on or before the due date INTEREST @ 18% p.a. shall be charged. [3] Goods once sold will not be taken back. [4] Any discrepancies should be reported within 10 days from the date of receipt of goods.</p> <p>I/we hereby certify that my/our registration certificate under the GST Act is in force on the date on which the sale of the Goods specified in this GST invoice is made by me/us and that the transaction of sales covered by this GST Invoice has been effected by me/us and it shall be accounted for the turnover of Sales while filing of return and the due tax, if any, payable on the sale has been paid or shall be paid.</p> <p>For Cheminova India Limited  _____ Authorised Signatory</p> <p style="text-align: right;"><i>(Faint stamp: CHEMINOVA INDIA LIMITED, MUMBAI OFFICE)</i></p>						



E - WAY BILL SYSTEM



e-Way Bill



E-Way Bill No: 6411 4144 7149
 E-Way Bill Date: 05/10/2019 02:48 PM
 Generated By: 24AAA CL111 7E1Z9 - CHEMINOVA INDIA LTD
 Valid From: 05/10/2019 02:48 PM [12Kms]
 Valid Until: 05/10/2019

Part - A

GSTIN of Supplier 24AAACL1117E1Z9,CHEMINOVA INDIA LTD
 Place of Dispatch Bharuch,GUJARAT-394116
 GSTIN of Recipient 24AAD FR039 5Q1ZR ,RAINA INDUSTRIES
 Place of Delivery ANKLESHWAR,GUJARAT-393002
 Document No. F2240006931
 Document Date 05/10/2019
 Transaction Type: Regular
 Value of Goods ₹ 87674
 HSN Code 28309010 - SODIUM HYDROGEN SULPHIDE TC
 Reason for Transportation Outward - Supply
 Transporter 24ALVPP0406D1ZA & JAY BAJARANG ROADLINES

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Mult Veh,Info (If any)
Road	GJ16AU0850 & 2103 & 05/10/2019	Bharuch	05/10/2019 02:48 PM	24AAACL1117E1Z9	-	-



641141447149

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IND:Raina Industries
(Hazardous Waste Manifest)

Manifest No:
944194
05/10/2019

Copy 4

To be returned to the transporter by the operator of facility/recycler after accepting waste.

1	Occupier's Name & Mailing Address: Registration No: AWH-65987	15016 - Cheminova India Ltd(Intermediate Div) PLOT NO:27,28,, , Panoli - 394116 DIST : Ankleshwar, TAL : Ankleshwar, GIDC : Panoli
2	Transporter's Name & Address :	Jay Bajarang Road Lines, Ankleshwar Ph: 9099817709
3	Transporter's Registration No :	APPLIED
4	Vehicle No & Type :	GJ16AU0850 - TANKER
5	Designated Facility Name & Site Add:	IND:Raina Industries
6	Facility's Reg No with PCB :	-
7	Waste Type :	Recyclable Waste
8	Waste Description & Codes :	N.A
9	Total Quantity :	18.575 Metric Tonne Containers: 1
10	Consistency :	Liquid
11	Waste Description :	Sodium Hydro Sulphide

12 **Occupier's Certificate :** I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.



Name & Stamp of Industry

Date: 05/10/2019

Signature

13 **Transporter Acknowledgement of Receipt of Wastes**

Stamp of: Jay Bajarang Road Lines

Date : 05/10/2019 0:00

Signature

14 **Discrepancy Note Space**

15 **Facility Owner or Operator's Certification of Receipt of Hazardous Waste**

For, RAINA INDUSTRIES

RAINA INDUSTRIES

Stamp of: IND:Raina Industries

Date :

Authorised Signature

Sr	Quantity	R Hazardous Waste Type
1	18.575	N.A - Not Applicable.

GUJARAT POLLUTION CONTROL BOARD



Paryavaran Bhavan,

Sector-10-A,

Gandhinagar- 382 010

Phone : (079) 23226295 Fax (079) 23232156

Website: www.gpcb.gov.in

By RPAD

No.GPCB/HAZ-GEN-666/66 0246

Date: 25/04/2022,

To,

Industries Association (As per list)

Sub: Preparation of draft SOPs under Rule 9 and Interim policy for utilization of hazardous waste - regarding.

Ref: 1. This office letter no. GPCB/HAZ-GEN-666/659817 dated:20/4/2022.

2. CPCB letter no. CP-21/09/2022-WM-II-HO-CPCB-HO dated: 21/04/2022.

Dear Sir/Madam,

With regard to CPCB's instruction, Board withdrew all the permission given under Interim policy vide above referred letter under reference (1) dated: 20/04/2022.

Considering, various re-presentations, the Board requested CPCB that Board will prepare draft SoPs for the applications received /Interim trial permission granted within a period of one year.

Further, it was requested to allow to continue with completion of draft SoPs for the industries whose application are pending and to whom interim trial permission is granted vide this office letter dated:21/4/2022.

Considering above, CPCB vide it's a letter dated 21/04/2022 stated that, " request of GPCB has been considered and it is directed to expedite the process of trial runs and completion of draft SOPs in respect of industries whose applications are pending at the earliest, and to ensure the trial runs are conducted with adequate safety measures and expected parameters are monitored. The progress made in this regard shall be submitted on monthly basis indicating the numbers of trial runs and numbers of draft SOPs prepared."

Considering above, it is hereby informed that letter dated:20/4/2022 of the Board repealed herewith and the industries which has applied under Rule-9 to GPCB and its pending at various stages of preparation of draft SoPs, are informed to consider that Interim permission granted to them is continued till the SoP is prepared but in no case it will extend beyond one year.

All industries whose applications are required to expedite the trial run process in co-ordination with Board. This is for your information and necessary action please.

This letter is issued after prior permission of the competent authority.

For and on behalf of GPCB

D. M. Thaker
(D. M. Thaker)

Environment Engineer

Unit Head- Hazardous Waste Cell

Y

True Copy

Copy to,

1. The Regional Officer,

Ahmedabad (City), Ahmedabad (East), Ahmedabad (Rural), Anand, Ankleshwar, Bharuch, Bhavnagar, Gandhinagar, Godhara, Himmatnagar, Jamnagar, Jetpur, Junagadh, Kutchh (East), Kutchh (West), Mehsana, Morbi, Nadiad, Navsari, Palanpur, Porbandar, Rajkot, Sarigam, Surat, Surendranagar, Vadodara, Vapi

2. The Unit Head,

Ahmedabad (City), Ahmedabad (East), Ahmedabad (Rural), Anand, Ankleshwar, Bharuch, Bhavnagar, Gandhinagar, Godhara, Himmatnagar, Jamnagar, Jetpur, Junagadh, Kutchh (East), Kutchh (West), Mehsana, Morbi, Nadiad, Navsari, Palanpur, Porbandar, Rajkot, Sarigam, Surat, Surendranagar, Vadodara, Vapi.

3. PS to Chairman Sir.....for information please.

4. PS to Member Secretary Sirfor information please.

4

True Copy



180 R **ANNEXURE-R**
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

No.GPCB/HAZ-/R-9/678 (2) 623026

Date: 14 FEB 2022

To,

1. M/s. Raina Industries, Plot No.A2/6104/10, GIDC Estate, Ta: Ankleshwar, Dist: Bharuch	2. M/s. Faiz Chemicals, Plot No.C1/1924, GDIC Esate, Panoli, Ta: Ankleshwar, Dist: Bharuch
3. M/s. Pragna Chemical Industries Plot no.2303/A, opp.Post office,GIDC Ankleshwar, Dist: Bharuch	4. M/s. R.P Industries, Plot No.519-1-2-3, GIDC Panoli, Dist: Bharuch
5. M/s. Dhruv Sales Corporation, Plot No. 62, Karmabhumi Ind. Estate, Ta: Daskroi, Dist: Ahmedabad	6. M/s. Transpek Silox Industry Pvt Ltd, At &PO Ekalbara, Padara, Dist: Vadodara
7. M/s. Pragna Dye Chem Pvt Ltd, Plot No. 1210, GIDC, Ankleshwar, Dist: Bharuch	8. M/s. Sarna Chemicals Pvt Ltd, Plot No. 1708, A-2/1715, GIDC Vapi, Dist: Valsad
9. M/s. Elete Chemicals, Plot No. 16,17, Changodar Estate, Part- II, Dist: Ahmedabad	10. M/s. Deep Organics (P) Ltd, Plot No 1814/2 Phase I GIDC Panoli, Ta: Ankleshwar, Dist : Bharuch
11. M/s. Asiatic Pharma Chem, Plot No.37, GIDC Industrial Estate Dist: Bharuch	12. M/s. Shree Hari Organics, Plot No 46, Nr Panchvati Oil Kadi, GIDC Estate, Dist: Mehsana
13. M/s. Dhruv Sales Corporation, Phase-4, Chattral GIDC Estate, Ta: Kalol, Dist: Gandhinagar	14. M/s. Jay Industries, Plot No: 1116,11117, GIDC Estate, Ta: Bavala, Dist: Ahmedabad

Sub: Application under Rule 9 of Hazardous and other wastes (Management and Transboundary Movement) Rule- 2016 for SOP preparation - Regarding.

Ref: 1) Your application vide letter dated: 25/04/2016 (Raina Industries)
2) Your application vide letter dated: 20/02/2018 (Faiz Chemicals)
3) Your application vide letter dated: 1/8/2018 (Pragna Chemical Industries)
4) Your application vide letter dated: 17/09/2018 (R.P Industries)
5) Your application vide letter dated: 18/04/2019 (Dhruv Sales Corporation)
6) Your application vide letter dated: 6/11/2019 (Transpek Silox Industry Pvt Ltd)
7) Your application vide letter dated: 26/06/2019 (Pragna Dye Chem Pvt Ltd)
8) Your application vide letter dated: 16/06/2020 (Sarna Chemicals Pvt Ltd)
9) Your application vide letter dated: 29/08/2020 (Elete Chemicals)
10) Your application vide letter dated: 22/04/2021 (Deep Organics (P) Ltd)
11) Your application vide letter dated: 18/03/2021 (Asiatic Pharma Chem)
12) Your application vide letter dated: 5/4/2021 (Shree Hari Organics)
13) Your application vide letter dated: 20/10/2021 (Dhruv Sales Corporation)
14) Your application vide letter dated: 10/01/2022 (Jay Industries)
15) Minutes of 5th Expert Committee Meeting under Rule - 9 of Hazardous and other wastes (Management and Transboundary Movement) Rule- 2016 for SOP preparation dated: 13/03/2020

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Sir / Madam,

With reference to your application under Rule-9 of Hazardous and other wastes (Management and Transboundary Movement) Rule – 2016 for preparation of SOP for utilization of Spent Sodium Hydro Sulfide in manufacturing of 2 Amino 4 Propyl thio aniline, 2 Aminop 4 phenyl thio aniline, Albendazole, Fenbendazole, Meta chloro Aniline, Meta Nitro Aniline, Sodium Hydrogen sulphite, 5- Di Fluoro Methoxy 2- Mercapto Benzimidazole and 5- Methoxy 2- Mercapto Benzimidazol of following industries:

- 1) M/s.Raina Industries, Plot No.A2/6104/10, GIDC Estate, Ta: Ankleshwar, Dist: Bharuch
- 2) M/s.Faiz Chemicals, Plot No.C1/1924, GDIC Esate,Panoli, Ta: Ankleshwar, Dist: Bharuch
- 3) M/s.Pragna Chemical Industries, Plot no.2303/A, opp.Post office, GIDC Ankleshwar, Dist: Bharuch
- 4) M/s.R.P Industries, PlotNo.519-1-2-3,GIDCPanoli, Dist: Bharuch
- 5) M/s.Dhruv Sales Corporation, Plot No.62, Karmabhumi Ind Estate, Ta:Daskroi, Dist: Ahmedabad
- 6) M/s.Transpek Silox Industry Pvt Ltd, At & PO Ekalbara, Padara, Dist: Vadodara
- 7) M/s.Pragna Dye Chem Pvt Ltd,Plot No. 1210,GIDC, Ankleshwar, Dist: Bharuch
- 8) M/s.Sarna Chemicals Pvt Ltd, Plot No. 1708, A-2/1715, GIDC Vapi, Dist: Valsad
- 9) M/s.Elete Chemicals, Plot No. 16,17, Changodar Estate Part- II, Dist: Ahmedabad
- 10) M/s.Deep Organics (P) Ltd, Plot No.1814/2,Phase-I,GIDC Panoli, Ta:Ankleshwar, Dist: Bharuch
- 11) M/s.Asiatric Pharma Chem, Plot No.37, GIDC Industrial Estate Dist: Bharuch
- 12) M/s.Shree hari organics,Plot No: 46, Nr Panchvati Oil Kadi, GIDC Estate, Dist: Mehsana
- 13) M/s.Dhruv Sales Corporation,Phase-4, Chattral GIDC Estate, Ta: Kalol, Dist: Gandhinagar
- 14) M/s.Jay Industries, Plot No: 1116,11117, GIDC Estate, Ta: Bavaia, Dist: Ahmedabad

This case was discussed in referred 5th Expert Committee Meeting under Rule – 9 of Hazardous and other wastes (Management and Transboundary Movement) Rule- 2016 for SOP preparation dated 13/03/2020. Trial Run Issued was issued to M/s. R.P Industries. But as per the report, Trial Run Preparedness is not shown yet by R.P Industries. Also no response has been received from R.P Industries regarding Trial Run.

All industries are required to co-ordinate with each other and submit name of industry where Trial Run is required to be conducted or submit Trial Run Readiness letter by R P Industries.

It is to inform you all that as per interim policy, if trial run is not conducted till ~~January~~ ^{June} 2022 for SOP preparation, no any further extension will be given and you will be restricted from utilizing Spent Sodium Hydro Sulfide in manufacturing of 2 Amino 4 Propyl thio aniline, 2 Aminop 4 phenyl thio aniline, Albendazole, Fenbendazole, Meta chloro Aniline, Meta Nitro Aniline, Sodium Hydrogen sulphite, 5- Di Fluoro Methoxy 2- Mercapto Benzimidazole and 5- Methoxy 2- Mercapto Benzimidazol as per interim policy of Board.So all efforts to expedite the SOP preparation shall be ensured by applicant units.

This is for your information and necessary action please.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
14/2/2021

(D. M. Thaker)

Environment Engineer

Unit Head – Hazardous Waste Cell

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Copy to:

1. The Regional Officer, Ankleshwar For information please.
2. The Regional Officer, Ahmedabad (East)..... For information please.
3. The Regional Officer, Vadodara For information please.
4. The Regional Officer, Vapi..... For information please.
5. The Regional Officer, Ahmedabad (Rural)..... For information please.
6. The Regional Officer, Mehsana..... For information please.
7. The Regional Officer, Gandhinagar..... For information please.
8. The Unit Head, Ankleshwar..... For information please.
9. The Unit Head, Ahmedabad (East)..... For information please.
10. The Unit Head, Vadodara..... For information please.
11. The Unit Head, Vapi For information please.
12. The Unit Head, Ahmedabad (Rural)..... For information please.
13. The Unit Head, Mehsana..... For information please.
14. The Unit Head, Gandhinagar..... For information please.

15. The President,

The Gujarat Dyestuff Manufactures Association,
Metrochem Chamber, 8Th Floor, Karma Building,
Nr. Mahalakshmi Cross Road, Paldi,
Ahmedabad – 380007.....

For your information and

requested to co-ordinate the Trial Run on behalf of Industry.

16. Shri Prabodhbhai B Patel,

President- Federation of Industries and Associations,
"FIA Bhavan"

Plot No: R-11, New green city,
GIDC Housing Zone,
Nr D-Mart, Sector-26,
Gandhinagar-382026.....

For your information and

requested to co-ordinate the Trial Run on behalf of Industry.

17. Novel Spent Acid Management,

Plot No. 61, Phase – 1,

G I D C – Vatva, Ahmedabad – 382445.....

For your information and

requested to co-ordinate the Trial Run on behalf of Industry.

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From: [Rajesh Shroff](#)

Sent: 23 March 2022 15:03

To: [Devang4 M Thaker\(GoG-GPCB Dept.\)](#); rainaindustries@hotmail.com

Subject: Re: To submit Readiness for Trial Run- Regarding

Dear Sir,

We are ready for the trail run at our plant , kindly let us know the guidelines issued and we shall do do the needful.

Thank you .

Regards,

Nirali Shroff. (9930953066)

Raina Industries.

From: Devang4 M Thaker(GoG-GPCB Dept.) <uh-gpcb-hazw@gujarat.gov.in>

Sent: Tuesday, March 22, 2022 4:48 PM

To: rajenterprise.mehta@gmail.com <rajenterprise.mehta@gmail.com>; indotex@indotex.com <indotex@indotex.com>; raeshchem11@gmail.com <raeshchem11@gmail.com>; info@crystalquinone.com <info@crystalquinone.com>; hkindustry2020@gmail.com <hkindustry2020@gmail.com>; env@bodol.com <env@bodol.com>; rainaindustries@hotmail.com <rainaindustries@hotmail.com>; maheshpci@gmail.com <maheshpci@gmail.com>; dhruvpatel5566@gmail.com <dhruvpatel5566@gmail.com>; sss@sarnachemicals.com <sss@sarnachemicals.com>; shrihariorg@yahoo.com <shrihariorg@yahoo.com>; vijay_org2003@yahoo.com <vijay_org2003@yahoo.com>; asiaticpharmachem@gmail.com <asiaticpharmachem@gmail.com>; sales@rpindustries.in <sales@rpindustries.in>; ambicaalumindustries@gmail.com <ambicaalumindustries@gmail.com>; env.alchemie@aarti-industries.com <env.alchemie@aarti-industries.com>; rajesh.pande@becfertilizers.in <rajesh.pande@becfertilizers.in>; DwivediR@coromandel.murugappa.com <DwivediR@coromandel.murugappa.com>; spavetmin@yahoo.co.in <spavetmin@yahoo.co.in>; unimpharmalab1@gmail.com <unimpharmalab1@gmail.com>; anuj.dave@sapharmachem.com <anuj.dave@sapharmachem.com>

Subject: To submit Readiness for Trial Run- Regarding

With reference to the above cited subject, a review meeting to expedite trial run and SOP preparation was held on 22/3/2022 under Chairmanship of Member Secretary, GPCB.

As decided in the meeting list of industries as listed below are agreed to conduct the trial run at the earliest.

Sr No.	List of SOP	Name of Industries who are agreed for trial run
1	SOP for Utilization of Spent Sulphuric Acid in Manufacturing of Magnesium Sulphate	Raj Enterprise Indo- Tex Chem

2	SOP for Utilization of Sodium Bi Sulphite in Manufacturing of Dyes and Dyes Intermediates	Rakesh Chemical, Ahmedabad Crystal Quinone Pvt Ltd, (for VS) Hari Krishna Industries, Sabarkanta Bodal Chemical, Ahmedabad
3	SOP for Utilization of Sodium Hydro Sulphite in Manufacturing of Dyes and Dyes Intermediates	Raina industries, Pragna Chemical Industries, Dhruv Sales Corporation, Sarna Chemical Pvt Ltd, Shree Hari Organic, Deep Organic Ltd, Asiatic Pharma Chem, R. P. Industries
4	SOP for Utilization of Spent Sulphuric Acid in Manufacturing of Ferrous Sulphate (Non-Ferric Alum)	Ambica Alum Industries
5	SOP for Utilization of Spent Sulphuric Acid in Manufacturing of Single Super Phosphate	Aarti Industries Pvt Ltd, BEC Fertilizer Ltd, Coromandal International Limited
6	SOP for Utilization of Hydro Chloric Acid/ Spent Sulphuric Acid in Manufacturing of Di Calcium Phosphate	Spa Vet Min Pvt Ltd, (using HCl) Unim Chemical Industries, (using HCl) S. A Pharmachem Pvt Ltd (using H2SO4)

Industries are required to ensure following points compliance prior trial run

1. The industry must provide adequate safe SMF along with approachable ladder.
2. Industry shall identify the NABL/MoEF accredited lab for sampling and analysis for trial run and inform to the Board. The industry shall ensure that the lab identified is equipped with the facility for sampling and analysis of the required parameters.
3. The industry shall ensure procurement of permitted quantity of hazardous waste for trial run in the manner prescribed in permission letter issued by GPCB.
4. The industry shall ensure the presence of technical person to furnish the details of process, mass balance during trial run and provisions of pollution control systems & monitoring facility.
5. Industry shall submit the required data as asked and analysis report from laboratory shall be submitted in time.

The industries as mentioned in above table shall submit the trial run readiness confirmation by today evening

With Regards,

D.M.Thaker

Environment Engineer

Unit Head-Hazardous Waste Cell

Gujarat Pollution Control Board

"Parvayaran Bhavan",

Head Office,

Sector-10 A, Gandhinagar



186 T ANNEXURE-T
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

No: GPCB/HAZ/GEN-678(2)/FD: 15534/637444

Date: 01/04/2022

To,

M/s. Raina Industries,

Plot No.A2/6104/10, GIDC Estate, Ta: Ankleshwar, Dist: Bharuch

Sub: One Time Permission for trial run for Utilization of Sodium Hydro Sulphide in Manufacturing of Sodium Sulphide.

Ref: Your Readiness for Trial Run submitted vide mail dated: 22/03/2022 (Raina Industries).

Sir/ Madam,

One Time Permission for trial run for utilization of Sodium Hydro Sulphide @ 20 MT (generated from Pesticide, Pharmaceutical, Dyes and Dyes Intermediates, Organic Chemical manufacturing Industries) as a supplementary resource in Manufacturing of Sodium Sulphide under & Rule-9 of Hazardous and Other Waste (Management and Transboundary Movement) Rules-2016, subject to the following conditions as per the enclosed protocol:

1. One Time Permission is valid only for 90 days for Utilization of Sodium Hydro Sulphide @ 20 MT (Twenty Metric Ton Only) as a trial run shall be conducted. Prior authorization from Gujarat Pollution Control Board is required to obtain permission for utilization of hazardous waste.
2. Hazardous waste (i.e Sodium Hydro Sulphide) shall be analysed for Appearance, pH, Purity, TOC, Iron as Fe₂O₃, Heavy Metals
3. Fugitive emission shall be monitored for PM, SO_x, NO_x, H₂S, CL₂,HCL
4. Source emission shall be monitored for PM, SO_x, NO_x, H₂S, CL₂,HCL
5. Product (i.e Sodium Sulphide) shall be analysed for Appearance, pH, Purity, TOC, Iron as Fe₂O₃, Heavy Metals before and after use of Sodium Hydro Sulphide
6. The handling and transportation of Sodium Hydro Sulphide from the source of generation to the utilization area shall be done in environmentally safe manner. The storage of Sodium Hydro Sulphite shall be carried out under a covered shed.
7. The unit shall maintain proper ventilation in the work zone and process area (preferably with ventilation ducts above the process units connected to ID fan with exhaust above roof level).
8. All personnel involved in the plant operation shall wear proper personal protective equipment such as masks, gloves (such as Nitrile-butyl rubber, neoprene, and butyl rubber or natural rubber), goggles, shoes/gum-boots and full body covered clothing suitable for chemical plant operation for safety measures.
9. Unit shall maintain proper records of utilization of Sodium Hydro Sulphide (source, quantity, manifest ...etc) and be produced the same for verification by GPCB/CPCB officers.
10. Monitoring/Sampling during the trial run shall be conducted as per the enclosed monitoring protocol. The unit shall engage an NABL accredited or ISO17025/EPA recognized laboratory for carrying out the monitoring of trial utilization as per the protocol prepared by GPCB. The laboratory shall have the accreditation/recognition for the said parameters specified for the trial run protocol. In case the unit is unable to engage any laboratory having the said accreditation for any parameters, international labs accredited under ISO 17025 are engaged for analysis of such parameters.
11. The unit shall inform the Regional Officer of GPCB, Ankleshwar and Regional Directorate of CPCB, Vadodara about their preparedness of carrying out trial run at least 15 days in advance

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so as to enable GPCB and CPCB official in participating in the said trial utilization and monitoring. CPCB shall collect few random samples for analysis in its own laboratory for verification purpose during the same.

12. The unit shall reimburse the actual expenses incurred by CPCB including the sampling and analysis costs as per the EPA notified rates.
13. Trial run monitoring shall be conducted at peak load.
14. The laboratory engaged shall submit a trial utilization report including other information as prescribed in the monitoring protocol on completion of trial run study directly to Head Office GPCB, Gandhinagar.
15. Transportation of Sodium Hydro Sulphide during utilization shall be carried out by the sender or receiver in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall also maintain requisite manifest system.
16. It shall be responsibility of the firm to take all safeguards while handling, transportation, storing, utilization, etc. of the Sodium Hydro Sulphide so as to avoid any accidents, environmental damages etc. In the event of such accidents/damages, the firm alone shall have sole responsibility and liability of the same.
17. In case of any violation in the condition stipulated, the permission can be withdrawn without any prior intimation at any time.
18. GPCB reserves the right to stipulate additional condition if found necessary. The company shall implement these conditions in a time bound manner.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
21/3/2016

(D. M. Thaker)
Environment Engineer
Unit Head-Hazardous Waste Cell

Enclosure: As Above

Copy to:

1. **The Regional Director**
Central Pollution Control Board
'Parivesh Bhawan',
Opp. VMC Ward Office No: 10,
Subhanpura, Vadodara-390023.....For information and deputation of official for conducting trial run
2. **The Regional Officer, GPCB -Ankleshwar**
You are requested to co-ordinate with CPCB, Zonal Office-Vadodara for joint inspection of aforesaid unit during trial run and verification of the utilization process, pollution control/safety arrangement, storage facility as per attached Annexure-1 and a fore said protocol.
3. **Unit Head, GPCB- Ankleshwar**
You are requested to co-ordinate with Regional Office- Ankleshwar so that trial run completes in a time bound manner.

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Protocol of Trial Run for Utilization of Sodium Sulphite/ Bi-Sulphite/ Hydro sulphide generated from pesticides and Dyes and Dyes Intermediates in manufacturing of Dyes and Dyes Intermediates Products

Part - A

All the below mentioned ambient air quality monitoring and Source Emission Monitoring shall be carried out prior to utilization and during utilization of Sodium Sulphite/ Bi-Sulphite/ Hydro Sulphide generated from pesticides and dyes and dyes intermediate products

➤ **Ambient Air Quality Monitoring**

Parameters: PM₁₀, NO_x, SO_x (Nearboundary wall, one in upwind and two in down wind direction)

Duration: 24 hrs

No. sets of Samples: As per protocol and standard method for said duration and parameters.

Results to be compared with National Ambient Air Quality Standard notified by Central Pollution Control Board vide notification Date 18/11/2009.

➤ **Source Emission Monitoring**

With and without utilizing HW i.e spent sodium sulphite/ Bi-sulphite/ Hydro sulphide

Source : Stack attached to Reaction vessel

Parameters : PM, NO_x, SO_x, HCL, Cl₂, H₂S

No. sets of Samples: 2

The following standard may be applicable or as prescribed by SPCB, whichever is stringent:

PM -150 mg/Nm³ or as stipulated in the consent issued by GPCB.

NO_x -50 ppm

SO_x -100 ppm

H₂S: 50 mg/Nm³

Cl₂: 09 mg/Nm³

HCL: 20 mg/Nm³

➤ **Analysis of Sodium Sulphite/ Bi-Sulphite/ Hydro Sulphide**

- i. Appearance, pH, % Purity
- ii. TOC
- iii. Iron as Fe₂O₃
- iv. Heavy metals i.e Cd, Pb, Ni, As, Hg

➤ **Analysis of Dyes and Dyes Intermediate before and after use of Sodium Sulphite/ Bi-Sulphite/ Hydro Sulphide**

- i. Appearance, pH, % Purity
- ii. TOC
- iii. Iron as Fe₂O₃
- iv. Heavy metals i.e Cd, Pb, Ni, As, Hg

➤ **Yield of utilization (kg of product desired/ kg of waste used)**

➤ **End use of final product - In Dyes, Dyes Intermediate and Pigment Industries, Paper Mill and Textile Mill.**

Protocol of Trial Run for Utilization of Sodium Sulphite/ Bi-Sulphite/ Hydro sulphide generated from pesticides and Dyes and Dyes Intermediates in manufacturing of Dyes and Dyes Intermediates Products

Part-B

Information required to be collected during the trial run

- Note on hazardous waste handling, transportation, storage and feeding mechanism.
- Sources of procurement of raw material i.e. Sodium sulphite/ Bi-Sulphite/ Hydro sulphide along with the process flow diagram
- Process flow diagram for utilization of hazardous waste i.e. Sodium Sulphite/ Bi-Sulphite/ Hydro sulphide
- Safety measures for handling, transportation and storage of hazardous waste i.e safety gadgets for workers, acid proof floor lining with proper slope and collection pit, chemical handling and storage area, on site storage of process solid waste, manifest data.
- Details of fire safety arrangements.
- Layout plan.
- Copy of consent order (showing prescribed standards).
- Copy of the on-site emergency plan as approved from Industrial Health & Safety department.
- Sketch showing locations of ambient air quality stations (with marking of North, South direction) along with the prevailing wind direction.
- Log book copy with information on quantity of hazardous waste utilized, product manufactured along with the quantity of solid waste generated during the entire trial run operation.
- Copy of the TSDF membership.
- Details of quantity of wastewater generated and effluent treatment facilities provided, if any.
- The trial run shall be brought to the notice of personnel involved in the operations.



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

No.GPCB/HAZ/GEN-678 (3)/ID-15534/

Date:

To,

M/s. Raina Industries,
Plot No.A2/6104/10, GIDC Estate,
Ta: Ankleshwar, Dist: Bharuch

Sub: Extension of trial run for Utilization of Sodium Hydro Sulphide @ 20 MT (generated from Pesticide Sector) as a supplementary resource in Manufacturing of Sodium Sulphide - regarding.

Ref: GPCB Letter No: GPCB/HAZ-GEN-678(2)/637444, dated 01/04/2022.

Sir/Madam,

With reference to above subject and reference, the One Time Permission for Trial Run for Utilization of Sodium Hydro Sulphide @ 20 MT (generated from Pesticide sector) as a supplementary resource in Manufacturing of Sodium Sulphide issued under Rule-9 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules-2016 is amended / extended subject to the following conditions:

1. The validity of Trial Run permission as mentioned in Condition No.1 of Order No. GPCB/HAZ-GEN-678(2)/637444 dated 01/04/2022 is further extended for 3 Months from date of issue of this letter.
2. Unit shall procure 20 MT of Sodium Hydro Sulphide from M/s. UPL Limited for emission monitoring during tanker unloading.
3. The Other terms and condition mentioned in the GPCB Letter No: GPCB/HAZ-GEN-678(2)/637444 dated 01/04/2022 and its amendment shall remain unchanged.
4. Unit shall invariably complete the trial run within 3 months. In no case trial run shall be extended further.

For and on behalf of
Gujarat Pollution Control Board

(Signature)
11/7/22
(N. A. Shah)

Deputy Environment Engineer
Unit Head-Hazardous Waste Cell

Encl.: Amended Trial Run Protocol

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Copy to:

1. **Regional Director,**
Central Pollution Control Board (Zonal Office)
House-II, Gorwa Subhanpura Road,
Vadodara-390023.....**For information.**
2. **The Regional Officer, GPCB – Ankleshwar**
- You are requested to co-ordinate with CPCB, Zonal Office, Vadodara for joint inspection of aforesaid unit during trial run and verification of the utilization process, pollution control / safety arrangement, storage facility as per trial run protocol
3. **Unit Head (Ankleshwar), Head Office, Gandhinagar**
- You are requested to co-ordinate with Regional Office, Ankleshwar, so that trial run completes in a time bound manner.

Outward No:677623,11/07/2022

Amended Protocol of Trial Run for Utilization of Sodium Hydro sulphide generated from pesticides Sector manufacturing units in manufacturing of Sodium sulphide

Part – A

All the below mentioned air quality monitoring and Source Emission Monitoring shall be carried out prior to utilization and during utilization of Sodium Hydro Sulphide generated from pesticides, pharmaceuticals, dyes and dyes intermediates and Organic chemical manufacturing units.

➤ **Work Zone Emission Monitoring:**

(With and without utilizing HW i.e. spent Sodium Hydro sulphide)

- 1.1 Sampling Location : Work Zone area having maximum potential of fugitive emission
(To be decided by inspecting team)
- 1.2 Parameters : SO₂, PM₁₀, H₂S, ammonia, sodium hydroxide, ethyl alcohol. (Any other process based derivatives (based on source of generation))
- 1.3 Duration : Not exceeding 8 hrs of operation of the process unit
- 1.4 No. sets of Samples : As per protocol and standard method for said duration and parameters.
Analysis results of the above samples to be compared with OSHA's Permissible exposure limits.

➤ **Specific Condition**

- i. Unit shall provide adequate pretreatment (carbon pretreatment/ H₂O₂ addition) to reduce TOC/ COD of Sodium Hydro sulphide.
- ii. Unit shall procure Sodium Hydro Sulphide of strength 10-30 %.

➤ **Source Emission Monitoring:**

(With and without utilizing HW i.e. spent Sodium Hydro sulphide)

- 2.1 Source : Stack attached to Reaction vessel and/or any common hood
- 2.2 Parameters : NO_x, SO₂, H₂S (Any other process based derivatives (based on source of generation))
- 2.3 No. sets of Samples : 2
- The following standard may be applicable:
- NO_x - 50 ppm
SO_x - 100 ppm
H₂S: 50 mg/Nm³

➤ **Analysis of Sodium Hydro Sulphide**

Appearance (Light yellow to light red), pH, % purity, Specific gravity, Organic Layer (No Appearance), H₂S, Fe as Fe₂O₃, Cyanide, COD, TOC, Alkalinity/Excess Alkali, Total Chromium (Cr), Barium (Ba), Selenium (Se), Tin (Sn), Copper (Cu), Cobalt (Co), Silver (Ag), Manganese (Mn), Zinc (Zn), Cadmium (Cd), Lead (Pb), Nickel (Ni), Arsenic (As), Mercury (Hg), Antimony (Sb), Vanadium (V), Reducing compound (as Na₂S₂O₃), Insecticide/Pesticide, Free caustic, Aluminium (Al), Sodium Chloride as NaCl (% by mass), Water insoluble (other than Fe and Al), % by mass (as per IS: 297-2001), Total Sulphide as Na₂S (% by mass), Sodium hydrosulphide as NaHS (% by mass), Sodium Sulphate as Na₂SO₄ (% by mass), Any other process based derivatives (based on source of generation)

Amended Protocol of Trial Run for Utilization of Sodium Hydro sulphide generated from pesticides Sector manufacturing units in manufacturing of Sodium sulphide

- **Analysis of Sodium Sulphide**
- Appearance (Light yellow to light red), pH, % purity, Specific gravity, Organic Layer (No Appearance), H₂S, Fe as Fe₂O₃, Cyanide, COD, TOC, Alkalinity/Excess Alkali, Total Chromium (Cr), Barium (Ba), Selenium (Se), Tin (Sn), Copper (Cu), Cobalt (Co), Silver (Ag), Manganese (Mn), Zinc (Zn), Cadmium (Cd), Lead (Pb), Nickel (Ni), Arsenic (As), Mercury (Hg), Antimony (Sb), Vanadium (V), Reducing compound (as Na₂S₂O₃), Insecticide/Pesticide, Free caustic, Aluminium (Al), Sodium Chloride as NaCl (% by mass), Water insoluble (other than Fe and Al), % by mass (as per IS: 297-2001), Total Sulphide as Na₂S (% by mass), Sodium hydrosulphide as NaHS (% by mass), Sodium Sulphate as Na₂SO₄ (% by mass), Any other process based derivatives (based on source of generation)
- (as Fe₂O₃), percent by mass; sodium sulphate (as Na₂SO₄), percent by mass; sodium chloride (as NaCl) percent by mass, water insolubles (other than iron and aluminium), percent by mass (as per IS: 297-2001).
- **Yield of utilization (kg of product desired/ kg of waste used)**
- **End use of final products: In dyes, dyes intermediate and pigment industry, paper mill and textile mill.**
- **Depending upon site condition, inspecting team may collect random wastewater samples and add/change parameters while carrying out source emission and work zone monitoring.**

Part-B

Information required to be collected during the trial run

- Note on hazardous waste handling, transportation, storage and feeding mechanism.
- Sources of procurement of raw material i.e. Sodium Hydro sulphide along with the process flow diagram
- Process flow diagram for utilization of hazardous waste i.e. Sodium Hydro sulphide
- Safety measures for handling, transportation and storage of hazardous waste i.e safety gadgets for workers, acid proof floor lining with proper slope and collection pit, chemical handling and storage area, on site storage of process solid waste, manifest data.
- Details of fire safety arrangements.
- Layout plan.
- Copy of consent order (showing prescribed standards).
- Copy of the on-site emergency plan as approved from Industrial Health & Safety department.
- Sketch showing locations of ambient air quality stations (with marking of North, South direction) along with the prevailing wind direction.

**Amended Protocol of Trial Run for Utilization of Sodium Hydro sulphide
generated from pesticides Sector manufacturing units in manufacturing of
Sodium sulphide**

- ✔ Log book copy with information on quantity of hazardous waste utilized, product manufactured along with the quantity of solid waste generated during the entire trial run operation.
- ✔ Copy of the TSDF membership.
- ✔ Details of quantity of wastewater generated and effluent treatment facilities provided, if any.
- ✔ The trial run shall be brought to the notice of personnel involved in the operations.

Outward No:677623,11/07/2022



195 ANNEXURE-V GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you M/s. Raina Industries are having an industrial plant at Plot No: A2/6104/10, GIDC ANKLESHWAR, DIST.BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH-103505, valid up to 16/07/2024 and amended thereof with conditions mentioned therein.

AND WHEREAS, during the inspection of your industry on 04/03/2022 under Section-10 of EPA-1986, it was observed that:

1. Unit is granted CC&A with condition to use fresh raw material however, unit has started using Hazardous waste i.e sodium hydrogen sulphide solution as raw material.
2. Unit has not obtained Rule-9 permission for the use of Hazardous waste i.e sodium hydrogen sulphide solution as raw material for manufacturing of Sodium Sulphide.
3. Unit has not submitted MOU detail for the procurement of hydrogen sulphide solution from M/s. Hikal Ltd., Talaja or M/s. Apollo Chemical Dahisar, Mumbai i.e outstate industry.
4. New civil construction work is observed going on at the backside of the production plant for which no any details are submitted.
5. Unit has not submitted all required detail for the procurement of sodium hydrogen sulphide solution (NaHS) from M/s. Hikal Ltd., Talaja or M/s. Apollo Chemical Dahisar, Mumbai or anywhere for the period of 2019-20, 2020-21 & 2021-22 with requisite documents

AND WHEREAS written instructions were given to you during visit as part of opportunity of hearing.

AND WHEREAS the non-compliance found during the visit seems severe and may damage environment adversely.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

True Copy

ORDER

UNDER THE CIRCUMSTANCES, I A.V.SHAH, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986 issue the Directions as under:

1. To prohibit the manufacturing activity on **15th day** at Plot No: A2/6104/10, GIDC ANKLESHWAR, DIST.BHARUCH.
2. To stop operation of D.G. set and CPP on **15th day** (if any) .
3. To close the operation of your industrial plant on the above mentioned site on **15th day**.
4. To direct the concerned authority to stop supply of electricity and water on **15th day**.
5. This order will be effective with **15th day**.
6. Interim Environment Damage Compensation (EDC) may be decided and communicated by board later on. Unit shall pay interim EDC as and when communicated by board at the time of revocation.

IF the above directions are not complied, you are liable for prosecution under Section 15 of the Environment (Protection) Act -1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One lac or both.

**For and on behalf of
Gujarat Pollution Control Board**

(Signature)
(A.V.SHAH)

MEMBER SECRETARY

NO: GPCB/ANK/CCA-629(1)/ID-15534/

Dated: /04/2022

Issued to:

**M/s. RAINA INDUSTRIES
PLOT NO: A2/6104/10
GIDC ANKLESHWAR,
DIST: BHARUCH, GUJARAT.**

(P.T.O.)

Y

True Copy

Outward No: 63775-04/022



GPCB

COPY TO:**1. The Dy. Engineer (O&M)**

Dakshin Gujarat Vij Company Ltd (DGVCL),

GIDC Sub-Division, DGVCL,

Plot No.U/4/2, opp: GIDC Police Station,

GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **15th day effect** from the date of issue of this order to the industrial plant of **M/s. RAINA INDUSTRIES**, PLOT NO: A2/6104/10, GIDC ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

2. The Chief Officer

Ankleshwar Notified Area

Plot No.618/619,

GIDC Ankleshwar,

Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with **15th day effect** from the date of issue of this order to the industrial plant of **M/s. RAINA INDUSTRIES**, PLOT NO: A2/6104/10, GIDC ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,

Regional Office,

Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

(A.V.SHAH)

MEMBER SECRETARY

Outward No: 637755, 05/04/2022

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

True Copy

From: M. P. SOLANKI(GoG-GPCB Dept.)
 Sent: 23 May 2022 16:51
 To: rainaindustries@hotmail.com
 Subject: submit interim EDC.

Sir,

With reference to your revocation application, as approved in file, you are required to pay Rs. 25,00,000/- as interim Environmental Damage Compensation through RTGS at the earliest.

Details of GPCB Bank Account is as under:

A	Name Of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Regards,
 Arun G. Patel,
 Environment Engineer
 Unit - Ankleshwar
 Gujarat Pollution Control Board

This message contains confidential information and is intended only for the individual named. If you are not the named addressee you should not disseminate, distribute or copy this e-mail. Please notify the sender immediately by e-mail if you have received this e-mail by mistake and delete this e-mail from your system. E-mail transmission cannot be guaranteed to be secure or error-free as information could be intercepted, corrupted, lost, destroyed, arrive late or incomplete, or contain viruses. The sender therefore does not accept liability for any error or omissions in the contents of this message, which arise as a result of e-mail transmission.



199 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone (079) 23226295

Fax (079) 23232156

Website www.gpcb.gov.in

BYR.P.A.D.

STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant situated at Plot No: A2/6104/10, GIDC ANKLESHWAR, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH-103505, valid up to 16/07/2024 with certain conditions.

AND WHEREAS GPCB has issued direction under Section-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-629(1)/ID-15534/637755, dated 05/04/2022 for the reasons stated there in and.

AND WHEREAS you have submitted undertaking dated 20/04/2022 for compliance of closure direction.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 75,000/- of Axis Bank, valid up to 10/07/2023.

AND WHEREAS, you have submitted Rs. 25,00,000/- (Rs. Twenty Five Lacs) to the Board as an Interim Environmental Damage Compensation(EDC).

AND WHEREAS, during the inspection of your industrial plant on 29/04/2022 and by the authorized officer of the Board, and observed that:

1. Unit had applied for rule-9 permission to this Board and unit has been given one-time permission for utilization of sodium hydro sulphide solution - @ 20 MT as raw material vide letter dated 01/04/2022 for trial run purpose.

ORDER

Under the above circumstances, I D.M.Thaker, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke for **THREE MONTHS** the closure order issued vide letter No. GPCB/ANK/CCA-629(1)/ID-15534/637755, dated 05/04/2022 for order with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall use fresh raw material till SOP is made and Authorization is obtained under Rule-9 of HOWMR-2016.
- 3) Unit shall complete trial run for utilization of Sodium Hydro Sulphide within stipulated time as per Letter no. GPCB/Haz/Gen-678(2)/ID: 15534/63744, dated: 01/04/2022.
- 4) Unit shall comply with Hon. NGT directions if any for the ongoing matter O.A 05/2022 (Surat related incident)

(P.T.O.)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

True Copy

NO: GPCB/ANK/CCA-629(1)/ID-15534/

Dated: /05/2022

Issued to:

✓ **M/s. RAINA INDUSTRIES**
PLOT NO: A2/6104/10,
GIDC ANKLESHWAR,
DIST.BHARUCH

COPY TO: -

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch.....

With a request to Re-connect the Electric supply of M/s. RAINA INDUSTRIES, PLOT NO: A2/6104/10, GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. RAINA INDUSTRIES, PLOT NO: A2/6104/10, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer,

Gujarat Pollution Control Board,
Regional Office,

Ankleshwar..... pls send fresh IR/AR with compliance of this direction in time limit.

For and on behalf of
Gujarat Pollution Control Board,

D. M. Thaker
27/5/2022

(D.M.Thaker)
MEMBER SECRETARY

Outward No: 673576, 30/05/2022

y

True Copy



201 ANNEXURE-Y GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT- 1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant situated at Plot No: A2/6104/10, GIDC ANKLESHWAR, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH -103505, valid up to 16/07/2024 with certain conditions.

AND WHEREAS GPCB has issued direction under Section-5 OF ENVIRONMENT (PROTECTION) ACT- 1986 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-629(1)/ID-15534/637755, dated 05/04/2022 for the reasons stated there in and which was revoked on dated: 30/05/2022 for 3 months.

AND WHEREAS you have submitted undertaking dated 20/04/2022 for compliance of closure direction.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 75,000/- of Axis Bank, valid up to 10/07/2023.

AND WHEREAS, during the inspection of your industrial plant on 22/08/2022 and by the authorized officer of the Board, and observed that:

1. In connection to Interim policy for hazardous waste utilization, unit had applied for rule-9 permission to GPCB HO and unit has been granted one time permission for utilization of sodium hydro sulphide solution - @ 20 MT as raw material vide letter dated 01/04/2022.
2. Unit had also conducted trail run for SOP preparation of utilisation of Sodium Hydro Sulphide generated from Pesticide units in manufacturing of Sodium Sulphide on dated 12/07/2022 & 13/07/2022 and preparation of SOP is in under process.
3. Unit has done MOU with M/s. Goldstar Chemicals Pvt. Ltd., Ankleshwar, M/s. Coromandel International Limited, Ankleshwar, M/s. UPL Limited (Unit-2), Ankleshwar, Ronak Chemicals, Ankleshwar, Laxmi Healthcare, Ankleshwar for procurement of sodium hydrogen sulphide solution.

ORDER

Under the above circumstances, I D.M.Thaker, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke **FOR SIX MONTHS** the closure order issued vide letter No. GPCB/ANK/CCA-629(1)/ID-15534/637755, dated 05/04/2022 for order with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall use fresh raw material till SOP is made and Authorization is obtained under Rule-9 of HOWMR-2016.

(P.T.O.)

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

True Copy

NO: GPCB/ANK/CCA-629(1)/ID-15534/

Dated: /09/2022

Issued to:

✓ M/s. RAINA INDUSTRIES

PLOT NO: AZ/6104/10,

GIDC ANKLESHWAR,

DIST.BHARUCH

COPY TO: -

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),

GIDC Sub-Division, DGVCL,

Plot No.U/4/2, opp: GIDC Police Station,

GIDC Ankleshwar, Dist. Bharuch.....

With a request to Re-connect the Electric supply of M/s. RAINA INDUSTRIES, PLOT NO: AZ/6104/10, GIDC ANKLESHWAR, Dist. Bharuch **FOR SIX MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area

Plot No.618/619,

GIDC Ankleshwar,

Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. RAINA INDUSTRIES, PLOT NO: AZ/6104/10, GIDC ANKLESHWAR Dist. Bharuch **FOR SIX MONTHS** from the date of issue of this order.

3. Regional Officer,

Gujarat Pollution Control Board,

Regional Office,

Ankleshwar..... pls send fresh IR/AR with compliance of this direction in time limit.

For and on behalf of
Gujarat Pollution Control Board,

D. M. Thaker
29/9/2022

(D.M.Thaker)

MEMBER SECRETARY

Outward No: 684697, 29/09/2022

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True Copy

RAINAINDUSTRIES R

V.V.P
11/11/2022
Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar 382010

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State, INDIA.

Corres. Office: 614, 8th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House,

Mumbai - 400 004, Maharashtra State, INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0396Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AADFR0396Q	TAN NO:	SRTR00963E
UDYAM :	MH-19-0106797	TYPES OF ENTERPRISE	MICRO

PCB ID: 15534

Date: 07/11/2022

To,
Member Secretary,
Gujarat Pollution Control Board,
Sector 10-A, Paryavaran Bhavan,
Gandhinagar

The Unit Head-Ankleshwar,
Gujarat Pollution Control Board,
Sector -10 A, Paryavaran Bhavan,
Gandhinagar.

Subject : Request Letter regarding permission with clarification for utilization of Spent NaHS as raw material until SOP is not framed by CPCB and Revision of condition "Unit shall use Fresh raw materials only" mentioned in granted CCA vide order No AWH-103505.

Dear Sir,

With reference to above mentioned subject, we are the unit namely, **M/s Raina Industries.**, located at Plot no. A2/6104/10, GIDC Ankleshwar, Dist.: Bharuch. Unit is engaged in the manufacturing of sodium sulphide since 1988 (i.e. more than 30 Years) and for the same we have obtained necessary permission from the board time to time.

For the manufacturing of sodium sulphide, sodium hydrogen sulphide solution (NaHS- spent caustic) is main key raw material. Since the unit is established we are procuring Spent NaHS from authorized industries who have valid permission to sell this by-product/waste like Coromandel International Ltd and other industries. We are procuring Spent Caustic with MOU and with complying all the conditions/laws/rules for manufacturing of Final Product (i.e. sodium sulphide) and same has been observed by board officials during visits and mentioned in all Inspection Remarks that we are using Spent NaSH from different industries.

As time to time amended rules/regulations/laws/policies we had taken all the necessary permissions from the board. Before NaSH were considered as by product of all the generating industries and same has been included in the product list as by-product but after the publication of Hazardous & Other Waste (Management & Transboundary Movement) Rules - 2016 same has been considered as hazardous waste. With reference to the same for utilization of hazardous and other waste as a resource have to obtain authorization under Rule-9 from the concerned state pollution control board. Considering that, without any delay we had applied under Rule-9 for utilization of NaSH within time bound period.

AS preparation of SOP is time consuming process and due to lack of SOPs government had published an Interim policy for approval of hazardous waste receipting units in case SOP is not framed by CPCB. The said interim policy was initially valid till 31.12.2018 and same has been

RAINA industries R

Works : Plot No. 6104, Shed No. A-2/10, G.I.D.C., Ankleshwar - 393 002, Gujarat State, INDIA

Corres. Office: 614, 6th Floor, Parekh Market Premises Co-Op. Society Ltd., 39 JSS Road, Kennedy Bridge, Opera House, Mumbai - 400 004, Maharashtra State, INDIA • Tel.: 022 - 2380 3400, 2380 3700, 2380 3900, 6631 2237 • E-mail: rainaindustries@hotmail.com

GST NO:	24AADFR0395Q1ZR	STATE NAME / STATE CODE :	GUJARAT / 24
PAN NO:	AADFR0395Q	TAN NO:	SRTR00953E
UDYAM :	MH-19-0106797	TYPES OF ENTERPRISE	MICRO

extended time to time by office orders / Circulars. As per the latest office order vide no: GPCB/HAZ-UNIT/GEN-666/625377, Dated-11.03.2022 it is valid up to 07.03.2023. Looking to the Proposal/application, board had taken initiative to prepare SoP for the NaSH and issued us one time trial letter for the utilization of Spent NaSH vide No: GPCB/HAZ/GEN-678(2)/637444 on dated: 01.04.2022 and considering the same board had conducted trial run in our unit and preparation of SOP for utilization of Spent NaSH is under process by CPCB.

Based on interim policy and application, we are Procuring and utilizing Spent NaHS as a raw material and same procedure has been followed by many other industries. We assure you that, we are complying all the conditions mentioned in the interim policy of the board. State wise policies has been differ and due to the condition (i.e. "unit shall use fresh raw material") which leads to the unavoidable confusion and because of that we are facing problem during the procurement of raw material from different states and due to that a very massive impact laid down on present Business of ours .

Considering all the above justifications and considering the trial run conducted at our unit with reference to interim policy of the board kindly permit us with clarification regarding utilization of Spent NaSH as raw material until SOP is not framed by CPCB and please revise the condition "Unit shall use Fresh raw materials only" mentioned in granted CCA vide order No.AWH-103505 and kindly grant the revocation order on permanent basis.

In view of the above description, we kindly request you to support us and do the needful.

Thanking You,

For, RAINA INDUSTRIES


PARTNER

Yours Faithfully,

For, M/s. Raina Industries

From: Rajesh Shroff <rainaindustries@hotmail.com>

Sent: 19 November 2022 17:18

To: ms-gpcb@gujarat.gov.in; membersecretarygpcb@gmail.com; Devang4 M Thaker(GoG-GPCB Dept.) <uh-gpcb-hazw@gujarat.gov.in>; M. P. SOLANKI(GoG-GPCB Dept.) <nuh-gpcb-ankl@gujarat.gov.in>

Subject: Reg Raina

Dear Sir,

Gentle reminder 2 to do the needful for the submitted annexure.

Thank you.

Regards,

NIRALI SHROFF.

RAINA INDUSTRIES.

Mobile : + 91 9930953066



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. No. 46/2022

In

Original Application No. 05/2022

In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat"

KNOW ALL to whom these presents shall come that, We, Raina Industries, do hereby appoint Mr. R. Jawahar Lal, Mr. Siddharth Bawa, Mr. Anuj Garg and Mr. Mohit Sharma, Advocates of J-Law Offices, E-11, Third Floor, Defence Colony, New Delhi-110 024 Tel. No. 9958998396 to be our Advocates in the above noted case and authorizing them:

To act, appear and plead in the above-noted case in this Court/Tribunal or in any other Court/Tribunal in which the same may be tried or heard and also in the Appellate Court/Tribunal including High Court of Delhi at New Delhi, subject to payment of fees separately for each Court by us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing them to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitutes in the matter as my acts, as if done by me to all intents and purposes.

And I undertake that I or my duly authorised agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 20th day of November, 2022.

Accepted subject to the terms of fees.

Advocate

N V Shroff

Raina Industries

Authorized Signatory

RAINA INDUSTRIES

Identified Signature of the Client

R. Jawahar Lal
R. Jawahar Lal Advocate
Enrol No. D/933/1992
J Law Offices,
E-11, (3rd Floor) Defence Colony
New Delhi-110024

Siddharth Bawa
D/289-G/2004

Anuj Garg
D/1933/1992
Mohit Sharma
R/2383/20
Mohit Sharma

